

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 195 OF 2025/EZ

(Under Section 14 r/w section 18 of the National Green Tribunal Act, 2010.)

IN THE MATTER OF:

Tapan Kumar Lenka .....Applicant

-Vrs-

State of Odisha and Ors .....Respondents

INDEX

Sl no:	Description of documents	Page:
1.	Original Application	1 to 24
2.	<u>Annexure-1</u> : A copy of RTI reply vide letter no- 4697/SM, BBSR Dated 07/06/2024 from the department of Steel&Mines Government of Odisha	25 to 31
3.	<u>Annexure-2</u> : A copy of RTI reply vide letter no- 7471/SM, BBSR Dated 30/08/2024 from the department of Steel & Mines Government of Odisha	32 to 43
4.	<u>Annexure-3</u> : A copy of RTI reply vide letter no- 5937/SM, BBSR dated 19.07.2024 from department of Steel and Mines, Government of Odisha.	44 to 46
5.	<u>Annexure-4</u> : A copy of RTI reply vide letter no- 10085/DoMG, BBSR dated 25.09.2025 obtained from department of Steel and Mines, Government of Odisha attached as annexure-A	47 to 58

6.	<b><u>Annexure-5:</u></b> A copy of RTI reply vide letter no- 10085/DoMG, BBSR dated 25.09.2025 obtained from department of Steel and Mines, Government of Odisha which is attached as Annexure-B	59+068
7.	<b><u>Annexure-6:</u></b> A copy of RTI reply vide letter no- 10085/DoMG, BBSR dated 25.09.2025 obtained from department of Steel and Mines, Government of Odisha which is attached as Annexure-C	69+0112
8.	<b><u>Annexure-7:</u></b> A copy of RTI reply vide letter no- 10085/DoMG, BBSR dated 25.09.2025 obtained from department of Steel and Mines, Government of Odisha which is attached as Annexure-D	113+0145 Jati
9.	<b>Vakalatnama</b>	145 Jati

CUTTACK

By the Applicant through Counsel

DATE: - 17/10/2025

  
Prapati Jati & Anjan Patnaik,  
Advocate B.C.E. No. O-39/2025 &  
O-1489/2010. Ph: +91-9776941191  
email: prapati.jati@hotmail.com

## Synopsis

The Applicant is filing this O.A. for necessary orders from the Hon'ble Tribunal against Respondent No-6 i.e. Dalmia Cement (Bharat) Limited which possess serious violations of mining laws and environmental laws by obtaining and operating limestone mining leases in Odisha. Through corporate amalgamation with OCL India Limited (approved by NCLT on 20.04.2018), Dalmia has gained effective control over two major mining blocks: Lanjiberna (893.55 hectares) and Kottameta (802.25 hectares), totaling 1,695.8 hectares. Dalmia's control over excessive mining area violates Section 6 and of the MMDR Act, 1957, which prohibits single entity control beyond permissible limits. The corporate amalgamation circumvented transparent auction processes mandated under Mineral (Auction) Rules, 2015. The State Government allowed Dalmia to execute the Mine Development and Production Agreement (MDPA) on 24.05.2023 without complete statutory clearances. Environmental Clearance remains pending since 2018. Only Stage-1 Forest Clearance was obtained on 18.05.2023, while Stage-2 Forest clearance and environmental clearance approval is mandatory before signing MDPA under Forest Conservation Act, 1980. The Petitioner seeks quashing of the Kottameta mining lease grant, stay on all mining operations in Lanjiberna, Sundergarh until complete statutory compliance is obtained. Fresh auction of both the limestone block is required as the control by a single entity violates MMDR provisions, and this can cause severe environmental damage caused by illegal operations. Hence the application.

## Date Chart

<b>Date</b>	<b>Event</b>	<b>Remarks</b>
01.03.1990	OCL India Limited granted Lanjiberna mining lease	Original 20-year lease for 893.55 hectares Limestone & Dolomite in Sundargarh district
28.02.2010	Lanjiberna lease expires	OCL continues operations under deemed extension provision of MMDR Act.
27.12.2016	Kottameta block auction announced	Government of Odisha issues NIT for e-auction of limestone block.
13.01.2017	Dalmia wins Kottameta auction	Pays first installment Rs. 2.38 crores, declared preferred bidder at 12.05% premium.
20.04.2018	NCLT amalgamation order	Chennai Bench approves merger of OCL India with Dalmia (effective from 01.01.2015)
30.07.2021	SLSWCA approves name change	State committee approves Lanjiberna lease transfer from OCL to Dalmia
18.05.2023	Stage-1 Forest clearance granted.	MOEF&CC granted FC Stage-1 in favour of Dalmia.
24.05.2023	MDPA Executed	Dalmia signs agreement without Environment Clearance and Stage-2 Forest Clearance.
25.05.2023	Mining Lease Granted	50-year lease officially granted for Kottameta block.
26.05.2023	Mining Lease Deed signed.	Mining lease deed signed.



3. The Secretary, Department of Steel and Mines, Government of Odisha, Secretariat, Bhubaneswar, Odisha-751001, email: [dsmsec.or@od.gov.in](mailto:dsmsec.or@od.gov.in)
4. Member Secretary, Odisha Pollution Control Board, A-118, Unit – VII, Nilakantha Nagar, Bhubaneswar, Odisha Pin- 751012, email: [membersecretary@ospceboard.org](mailto:membersecretary@ospceboard.org)
5. Divisional Forest Officer, Malkangiri, At/Po/Dist.- Malkangiri, Odisha, 764045 email: [dfo.malkangiri@odisha.gov.in](mailto:dfo.malkangiri@odisha.gov.in)
6. Managing Director, M/S Dalmia Cement (Bharat) Limited, 11th & 12th Floor, Hansalaya Building 15th Barakhamba Road, New Delhi- 110001, email: [dalmia.gautam@dalmiabharat.com](mailto:dalmia.gautam@dalmiabharat.com)
7. Collector And District Magistrate, Malkangiri, At/Po- Malkangiri, email id: [-dm-malkangiri@nic.in](mailto:-dm-malkangiri@nic.in)

**...RESPONDENTS**

CUTTACK

By the Applicant through Counsel

Date: .

  
Prapati Jati & Anjan Patnaik,  
Advocate B.C.E. No. O-39/2025 &  
O-1489/2010. Ph: +919776941191  
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**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**ORIGINAL APPLICATION NO. OF 2025/EZ**

(Under Section 14 r/w section 18 of the National Green Tribunal Act, 2010.)

IN THE MATTER OF:

**Tapan Kumar Lenka** .....Applicant

-Vrs-

**State of Odisha and Ors** .....Respondent

**MOST RESPECTFULLY SHOWEATH:**

1. That the Applicant is a social activist working for environmental protection and sustainable development in Odisha. The Applicant has been actively involved in monitoring mining activities and their environmental impact in the state.
2. That this Original Application is being filed under Section 14 of the National Green Tribunal Act, 2010 seeking relief against environmental violations, non-compliance with statutory environmental norms, and restoration of environmental damage by the Respondent No. 6.
3. That this Hon'ble Tribunal has the jurisdiction to hear the present original application as the present application and the



Tapan kumar lenka

relief sought herein involves a substantial question relating to environment and that such question arises out of the implementation of the enactments specified in 'Schedule I' of the National Green Tribunal Act, 2010.

4. That the matter involves substantial questions relating to environment, forest conservation, mining operations impacting ecology, and violation of environmental clearance procedures, making it squarely maintainable before this Hon'ble Tribunal.
5. That M/s OCL India Limited was originally granted a mining lease for Limestone and Dolomite over an area of 893.55 hectares in villages Lanjiberna, Kukudain Sundargarh district for a period of 20 years w.e.f. 01.03.1990.
6. That the original lease term of OCL India Limited expired on 28.02.2010, and thereafter the mine continued operating under 1st Renewal of Mining Lease (RML) under deemed extension provision with statutory clearances.
7. That the Government vide Order no- II(LD) SM-34/16 5365 dtd. 27.06.2016, the validity period of OCL's mining lease was extended under Section 8A of MMDR Amendment Act, 2015 up to 29.02.2040, subject to various conditions including payment of demands under Section 21(5) of MMDR Act.

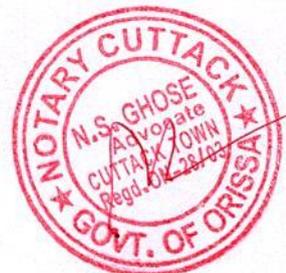


*Tapan Kumar Lenka*

A copy of RTI reply vide letter no- 4697/SM, BBSR Dated 07/06/2024 from the department of Steel & Mines Government of Odisha is annexed as **Annexure-1.**

8. That on 05.11.2016, the Board of Directors of various Dalmia Group companies including OCL India Limited, Dalmia Cement East Limited, Dalmia Bharat Limited, and Dalmia Cement (Bharat) Limited etc. approved a Scheme of Amalgamation for corporate restructuring.
9. That on 20.04.2018, Hon'ble NCLT, Chennai passed an order sanctioning the Scheme of Amalgamation whereby:
- ❖ M/s OCL India Limited (Indirect Petitioner Company 1)
  - ❖ M/s Dalmia Cement East Limited (Indirect Petitioner Company 2)
  - ❖ M/s Shri Rangam Securities & Holdings Limited (Indirect Petitioner Company 3)
  - ❖ M/s Dalmia Bharat Cements Holdings Limited (Indirect Petitioner Company 4)
  - ❖ M/s Dalmia Bharat Limited (Amalgamating Company) were merged and amalgamated with M/s Dalmia Cement (Bharat) Limited (Transferee Company).

A copy of RTI reply vide letter no- 7471/SM, BBSR Dated 30/08/2024 from the department of Steel & Mines Government of Odisha is annexed as **Annexure-2.**



Tapan Kumar Lenka

10. That pursuant to the NCLT amalgamation order, M/s Dalmia Cement (Bharat) Limited filed a proposal with the Government of Odisha for updating records of Lanjiberna Limestone and Dolomite mining lease from OCL India Limited to DCBL.
11. That the State Level Single Window Clearance Authority (SLSWCA) in its meeting held on 30.07.2021 approved the change of name from OCL India Limited to DCBL.
12. That vide Government Order no – 7508 dated 15.09.2021, the Government of Odisha allowed the change of lessee name for Lanjiberna Limestone and Dolomite mines from OCL India Limited to DCBL under Rule 61 of Minerals (other than Atomic and Hydro Carbon Energy Minerals) Concession Rules, 2016. The area was updated to 893.55 hectares with lease validity until 29.02.2040.

A copy of RTI reply vide letter no- 5937/SM, BBSR dated 19.07.2024 from department of Steel and Mines, Government of Odisha is annexed as **Annexure-3**.

13. That vide Notice Inviting Tender (NIT) dated 27.12.2016, the Government of Odisha invited e-auction for Kottameta Limestone block for Limestone mining in Malkangiri district.



*Tapan Kumar Lenka*

That DCBL participated in the e-auction and was declared the preferred bidder by quoting the highest bid of 12.05% in the said auction.

A copy of RTI reply vide letter no-10085/DoMG, BBSR dated 25.09.2025 obtained from department of Steel and Mines, Government of Odisha which is attached as Annexure-A is annexed as Annexure-4.

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14. That Letter of Intent (LOI) for grant of mining lease was issued in favour of DCBL vide Department Letter No.850 dated 27.01.2017 after payment of first instalment of upfront payment of Rs. 2,38,15,692/- on 13.01.2017 as per Rule 10(1) of Mineral (Auction) Rules, 2015.
15. That the validity of the LOI was extended for further period of two years i.e. up to 26.01.2022 w.e.f. 27.01.2020 vide Department Letter No. 4507/SM dated 04.06.2020 as per recommendation of High-Level Committee (HLC).
16. That due to COVID-19 outbreak, DCBL expressed inability to complete Forest Clearance (FC) and Environment Clearance (EC) processes and requested extension of LOI validity.



*Papan kumar lenka*

17. That considering COVID-19 situation and pursuant to Ministry of Mines Government of India order dated 14.10.2021, the LOI validity was again extended vide Department Order No. 8854/SM dated 30.10.2021 for six months i.e. up to 26.07.2022.

18. That upon DCBL's submission on 22.07.2022, the matter for revision of commencement date of LOI was pursued with Ministry of Mines, Government of India. The Ministry of Mines vide letter dated 29.11.2022 clarified that State Government may revise LOI issuance date up to the date not later than date of amendment of Mineral (Auction) Rules, 2015 i.e. 30.11.2017.

*Fah*  
19. That accordingly, the commencement date of LOI was revised to 30.11.2017 instead of 27.01.2017 vide Department Letter No. 10885/SM dated 18.11.2022, and LOI validity was extended up to 29.05.2023.

A copy of RTI reply vide letter no-10085/DoMG, BBSR dated 25.09.2025 obtained from department of Steel and Mines, Government of Odisha which is attached as Annexure-B is annexed as Annexure-5.

20. That multiple extensions and relaxations granted to Dalmia, demonstrate clear favoritism by the State Government and such preferential treatment to one corporate house



*Papan kumar lenka*

undermines transparency and violates Article 14 of the Constitution, causing severe loss to the public exchequer and defeating the objectives of equitable resource distribution.

21. That upon submission of compliance documents, DCBL was declared as "Successful Bidder" vide Department Order No. 5291/SM dated 23.05.2023.

21. That critically, DCBL signed the Mine Development and Production Agreement (MDPA) on 24.05.2023 with concerned authority as per Rule 10(4) of Mineral (Auction) Rules, 2015, despite not having obtained:

- Stage-II Forest Clearance under Section 2(ii) of Forest Conservation Act, 1980.
- Environment Clearance under EIA Notification, 2006.

22. That the Mine Development and Production Agreement (MDPA) between the Government of Odisha and Dalmia Cement (Bharat) Ltd. (DCBL) was executed on 24.05.2023 for the Kottameta Limestone Block over an area of 802.25 hectares in Katamater village, Malkangiri district. The said agreement was executed without the company obtaining mandatory Stage-II Forest Clearance and Environmental Clearance, in clear violation of Rule 10(4) of the Mineral (Auction) Rules, 2015, which expressly mandates that such agreement can be executed only *after* securing all statutory consents and approvals necessary for commencement of mining operations.



Tapan Kumar Lenka

A copy of RTI reply vide letter no-10085/DoMG, BBSR dated 25.09.2025 obtained from department of Steel and Mines, Government of Odisha which is attached as Annexure-C is annexed as Annexure-6.

23. That Schedule-D of the Mine Development and Production Agreement (MDPA) dated 24.05.2023 prescribes Minimum Production and Dispatch Requirements which mandate that DCBL must achieve 0% production in Year 1 and Year 2, 40% in Year 3, 50% in Year 4, 55% in Year 5, and 60% from Year 6 onwards of the approved mining plan capacity. The MDPA explicitly provides for appropriation of Performance Security for failure to meet annual Minimum Production and Dispatch Requirements

24. That subsequently, the Mining Lease Deed for the said block was formally executed on 26.05.2023, conferring lease rights to DCBL for a period of fifty years. However, even after execution of the lease deed, DCBL has failed to commence mining operations due to the continued absence of Stage-II Forest Clearance and Environmental Clearance. Therefore, the very foundation of the lease stands vitiated, and the retention of the mining area by DCBL is illegal, void, and liable to be terminated under Section 4A (4) of the MMDR Act, 1957 and Rule 12(c) of the Mineral Concession Rules, 2016.



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A copy of RTI reply vide letter no-10085/DoMG, BBSR dated 25.09.2025 obtained from department of Steel and Mines, Government of Odisha which is attached as Annexure-D is annexed as Annexure-7.

25. That despite execution of MDPA on 24.05.2023 and grant of mining lease on 26.05.2023, DCBL has completely failed to commence any production or dispatch operations even after lapse of more than two years from the Agreement Date. This constitutes gross violation of Clause 8.1 read with Schedule-D of MDPA which required commencement of mining operations and gradual achievement of production targets from Year one onwards.

26. That finally, vide Government Order dated 25.05.2023, the Government of Odisha granted mining lease for Limestone in favour of DCBL for Kottameta Limestone block over 802.25 hectares in Katamater Village, Malkangiri District for a period of 50 years under Section 8A (2) of MMDR Act, 1957.

27. That post-amalgamation of Odisha Cement Limited into DCBL and grant of Kottameta lease, DCBL now effectively controls mining operations over: **Lanjiberna mine: 893.55 hectares** (Sundargarh district) - validity till 29.02.2040 and **Kottameta mine: 802.25 hectares** (Malkangiri district) - validity for 50 years from 2023. **The total mine lease area is: 1695.8 hectares.**



*Tapan Kumar Senka,*

## GROUNDS FOR RELIEF

- A. That post-amalgamation, DCBL effectively holds mining leases exceeding 1000 hectares (802.25 Ha + 893.55 Ha = 1695.80 Ha), which is in direct violation of Section 6(1)(b) of the MMDR Act, 1957 that restricts individual entities from holding excessive mining capacity.
- B. That the amalgamation was allowed without proper scrutiny of the cumulative environmental impact and mining capacity, leading to circumvention of statutory limits designed to prevent monopolization of natural resources by individual entities.
- C. That Government approved the change of lessee name from OCL India Limited to DCBL without conducting any assessment of the cumulative mining capacity implications. No examination was undertaken to determine whether the post-amalgamation entity would exceed statutory limits for individual mining lease holdings.
- D. That the approval was granted mechanically under Rule 61 of Mineral Concessions Rules, 2016 without considering the broader legal and environmental



Tapan Kumar Jena

ramifications. This represents a fundamental failure of administrative oversight and due diligence.

E. That the preferential treatment accorded to DCBL violates the principle of equality before law under Article-14 of Constitution of India. Other mining applicants are not provided such extraordinary extensions, date revisions, and procedural accommodations.

*Copy*  
F. That Government has created a discriminatory classification favoring DCBL without any rational nexus or justification.

G. That the concentration of over 1,695 hectares of mining rights in a single private entity violates the constitutional directive for equitable distribution of material resources i.e. it violates Article 39(b)-equitable distribution of natural resources of Constitution of India.

H. That the natural resources are community assets that should be distributed fairly, not concentrated in favor of particular corporate entities.



*Papan Kumar Senka*

I. That Rule 10(4) of Mineral Auction Rules, 2015 specifically mandates: *"The successful bidder shall, after obtaining mining lease and all consents, approvals, permits, no-objections and the like as may be required under the applicable laws for commencement of mining operations, execute a mine development and production agreement with the State Government"*

J. That in clear violation of Rule 10(4) of Mineral Auction Rule, 2015, DCBL executed the Mine Development and Production Agreement (MDPA) on 24.05.2023 without obtaining the following mandatory clearances:

- Stage-II Forest Clearance under Section 2(ii) of Forest Conservation Act, 1980.
- Environment Clearance under EIA Notification, 2006.
- Consent to Establish from State Pollution Control Board.
- Other statutory clearances required under various environmental laws.

K. That this violation of Rule 10(4) of Mineral Auction Rules, 2015 renders the MDPA executed on 24.05.2023 as void ab initio and illegal and not sustainable in the eye of law, as it was executed in contravention of mandatory statutory provisions and against the established principles of environmental jurisprudence.



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L. That Section 4A (4) of the Mines and Minerals Development Act, 1957 provides: *"Where the holder of a mining lease granted fails to undertake production and dispatch for a period of two years after the execution of the lease, the lease shall lapse on the expiry of the period of two years from the date of execution of the lease."*

M. That despite the mining lease being granted on 25.05.2023, DCBL has failed to commence production within the prescribed period i.e. two years due to non-availability of mandatory statutory clearances, particularly Stage-II Forest Clearance and Environment Clearance.

N. That the failure to commence production is entirely attributable to DCBL's own violations in executing MDPA without obtaining necessary clearances, and cannot be treated as excusable delay.

O. That under Section 4A (4) of MMDR Act, 1957, the mining lease granted to DCBL stands automatically terminated, and the area should be put to fresh auction in accordance with the statutory mandate.

P. That Rule 12(c) of Mineral Concession Rules, 2016 mandates: *"The lessee shall commence mining operations within a period of two years from the date of execution of*



Tapan Kumar Senka

*the lease deed, and shall thereafter conduct such operations in a proper skillfull and workman like manner."*

- Q. That the mining lease deed for Kottameta mine was executed on 25.05.2023, and as per Rule 12(c), DCBL was mandated to commence mining operations by 25.05.2025. DCBL has failed to commence mining operations within the stipulated time period due to non-obtainment of mandatory clearances, making the lease liable for termination under Rule 12(c) of MCR, 2016.
- R. That the extraordinary level of accommodation provided to DCBL, spanning multiple years and involving various departments and authorities, suggests the possibility of undue corporate influence on administrative decision-making processes. There is possible regulatory capture affecting Government decision-making and lack of proper institutional checks and balances in allocation of mining lease.
- S. That such systematic favoritism towards a private corporate entity undermines public confidence in fair and transparent governance which violates the democratic principle that natural resources belong to the people and should be managed in public interest. It creates a dangerous precedent for future mining lease processes that amounts to arbitrary, unreasonable, and unconstitutional



Tapan Kumar Senka.

exercise of executive power that is not sustainable in the eye of law and is manifestly against public interest and democratic governance.

T. That the repeated extensions and accommodations have corrupted the transparent auction process envisaged under Mineral Auction Rules, 2015. Any future auction processes are likely to be compromised by expectation of similar preferential treatment.

U. That by accepting illegal Mineral Development and Production Agreement execution without clearances, the Government has actively facilitated violation of environmental laws. The sanctity of mandatory clearance procedures has been compromised.

### LIMITATION

That the present Original Application is well within the scope of jurisdiction of this Hon'ble Tribunal and is not barred by limitation under section 14 of National Green Tribunal Act, 2010. The cause of action in the present matter is continuing in nature, as the illegal retention of the Kottameta Limestone Mining Lease by Dalmia Cement (Bharat) Ltd continues to this date without obtaining the mandatory Stage-II Forest Clearance and Environmental Clearance. The Applicant came to know of the full extent of these violations only upon receiving recent RTI replies



*Tapan Kumar Senka*

and departmental communications annexed herein, which disclose ongoing breaches of statutory conditions. Hence, the application has been filed promptly upon discovery of these facts and is not barred by any limitation.

### **PRAYER**

In the present circumstances and in the interest of Justice, it is most respectfully prayed that this Hon'ble Tribunal be pleased to pass an order thereby

- I. Issue directions to Respondent No. 6 to immediately stop all mining-related activities in Kottameta mine and Lanjiberna mine until proper compliance with all statutory requirements are obtained.
- II. Declare the mining lease granted to DCBL for Kottameta mine as automatically terminated under Section 4A (4) of MMDR Act, 1957 due to non-commencement of production within prescribed period and declare the same as bad in the eye of law.
- III. Declare the mining lease as liable for termination under Rule 12(c) of Mineral Concession Rules, 2016 for failure to commence mining operations within two years from lease deed execution.
- IV. Declare the Mine Development and Production Agreement (MDPA) dated 24.05.2023 as void ab initio and not sustainable in the eye of law for violation of Rule 10(4) of Mineral Auction Rules, 2015.



*Tapan Kumar Jena*

- V. Direct the State of Odisha to initiate proceedings for cancellation of mining lease and put the Kottameta Limestone block for fresh auction as mandated under Section 4A (4) of MMDR Act, 1957.
- VI. Direct the Department of Environment, Forest and Climate Change, Government of Odisha (Respondent No. 2) to review the forest clearance granted under Section 2(iii) and facilitate to cancel the forest clearance due to non-compliance with mandatory conditions.
- VII. Direct investigation into the conduct of State Government officials of Department of Steel and Mines for showing undue favor and systematic favoritism towards DCBL through repeated LOI extensions, granting mining lease exceeding statutory limits, and facilitating violations of mandatory clearance procedures without proper justification.
- VIII. Order for constitution of a Joint Committee comprising representatives from State Forest Department, State Pollution Control Board, and independent environmental experts to assess the cumulative environmental impact of DCBL's mining operations.
- IX. Direct the State Government to formulate and implement strict guidelines to prevent systematic favoritism and ensure administrative decisions are taken solely based on statutory requirements and public interest considerations.

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. OF 2025/EZ

(Under Section 14 r/w section 18 of the National Green Tribunal  
Act, 2010.)

IN THE MATTER OF:

Tapan Kumar Lenka .....Applicant

-Vrs-

State of Odisha and Ors .....Respondent/s

Affidavit

I, Tapan Kumar Lenka S/o Late K.C Lenka, aged about 50 years, At-  
Hitech Plaza, Block A,5/10 Sundarpada, Bhubaneswar, Khorda, pin-  
751002 do hereby solemnly affirm, and declare as under:

1. That I am the applicant in the above-mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents from paragraph 1 to 27 of the accompanying application and the same is true and correct and is drafted on my instruction.

Tapan Kumar Lenka.  
DEPONENT

**Verification**

Verified on this.....17th...day of Oct...2025 at ....Cuttack that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By  
Prabali Jali  
Advocate

above named deponent being identified by Mr./Ms....P. Sati.....Advocate appear/s before me on this the 17th day of Oct 2025 at Cuttack and has stated solemnly affirmed that the contents stated are true and correct.

Tapan Kumar Lenka.  
DEPONENT

NETAJI SBYASACHI GHOSE  
NOTARY, ADVOCATE  
GOVT. OF ORISSA  
Regd. No-ON-28/03  
CUTTACK TOWN



NOTARY  
CUTTACK TOWN

GOVERNMENT OF ODISHA  
STEEL AND MINES DEPARTMENT

\*\*\*\*\*

No. 4697 /SM, Bhubaneswar, dated 07/06/2024

SM-MC2-RTI-0003-2024

From

Sri L.N. Tudu

PIO-Cum- Deputy Secretary to Government

To

Sri Tapan Kumar Lenka,  
Hitechplaza, Block-A,5/10,  
Sundarpada,Khordha,  
Bhubanswar-751002  
At-Kantilo, Po-Kuha

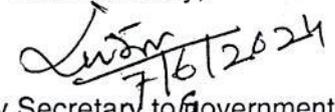
Sub: Providing of information sought for in RTI Application dated 10.05.2024 filed by Sri. Tapan Kumar Lenka under the provision of RTI Act,2005.

Sir,

Inviting a reference to your application dated 10.05.2024 received in Steel and Mines Department on the subject cited supra, I am directed to enclose herewith the information in respect of MC-II Section as sought for under provision of RTI Act,2005.

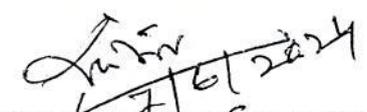
Yours faithfully,

Encl:- as above

  
PIO-Cum- Deputy Secretary to Government

Memo No- 4698 Dated 07/06/2024

Copy forwarded to PIO (Nodal)-cum-Deputy Secretary, Steel and Mines Department for information with reference to letter No.4085/SM dated 15.05.2024.

  
PIO-Cum- Deputy Secretary to Government



Name of the Company	Specific Mineral Excavation permitted	Lease hold area	Vide grant order
Odisha Cement Limited(OCL)	Limestone and Dolomite	Over an area of 893.55 Hects. in village Lanjiberna, Kukuda etc. of Sundargarh District	The Lease was granted w.e.f 01.03.1990. Tater The validity of lease period has been extended upto 29.09.2040 (copy of the said letter enclosed)
M/s Dalmia Cement(Bharat) Limited	Kottameta Limestone Block	Over an area of 802.25 Hects. in Katamatar Village of Malkangiri District	Copy of the order enclosed
M/s Utkal Alumina Limited	Bauxite	Over an area of 1388.74 Hects. in Village Baphilimali of Rayagada Dist.	The mining lease transferred from OMC Ltd. to M/s Utkal Alumina Limited (Copy of the order enclosed)
Vedanta Limited	Bauxite	Terms and Conditions (Letter of Intent) has been issued for grant of mining lease for Sijimali Bauxite block for Bauxite in Putalimali, Bandelamali and Malipadar Villages of Rayagada District. After fulfillment of terms and conditions, the lease will be granted/allocated.	



SM-MC2-RTI-0003-2024/3/2024

By regd. Post.

**Government of Odisha  
Department of Steel and Mines**

\*\*\*

No-II (LD) SM-34/16

5365 /SM, Bhubaneswar, dated

27.6.2016

From

Sri Brundaban Behera  
Additional Secretary to Government

To

The Asst. Executive Director  
OCL India Ltd, 3<sup>rd</sup> Floor,  
Trishna Nirmalya Bhawan, KIIT Square,  
Patia, BBSR-751024

**Sub: Extension of validity period of lease for Limestone and Dolomite over an area of 893.55 hect. In village -Lanjiberna, Kukuda etc of Sundargarh district in favour of OCL India Ltd. under section 8A of the M & M (D & R) Amendment Act, 2015.**

Sir,

With reference to the subject cited above, I am directed to say that a mining lease in village Lanjiberna, Kukuda Bihabandh, Ghagarpur, Kesarmal, Alanda, Raiberna, Dharuada, Katang over an area of Ha.893.55 for Limestone and Dolomite was granted for a period of 20 years w.e.f. dt-01.03.1990 in favour of M/s OCL India Limited. The term of the lease expired on dt-28.02.10 and the mine is operating under 1<sup>st</sup> RML under deemed extension provision with all statutory clearances. The applicant Company has applied for renewal of mining lease which has not been granted. It is the captive mine of their Rajgangpur Cement Plant.

The Government have been pleased to decide to extend the validity period of the above mining lease under section 8A of the MMDR Amendment Act, 2015 up to dt-29.02.2040.

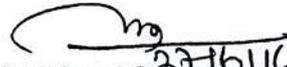
2. The extension of validity period of lease is subject to following conditions:
- The lessee Company will furnish an undertaking that he will make the payment of the demand raised or to be raised under section 21(5) of the MMDR Act in accordance with the directions of the competent forum within 60 days of such disposal or such other time as may be decided by the competent forum, before

P.T.O.

Memo No. 5866 /SM.,

Date 27.6.2016

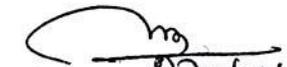
Copy forwarded to the Director of Mines, Odisha, Bhubaneswar/ Deputy Director of Mines, Rourkela for information and necessary action.

  
Additional Secretary to Government

Memo No. 5867 /SM.,

Date 27.6.2016

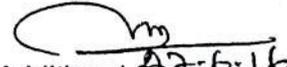
Copy forwarded to the Collector, Sundargarh for information and necessary action. He is authorized to execute the supplementary lease deed with the lessee.

  
Additional Secretary to Government

Memo No. 5868 /SM.,

Date 27.6.2016

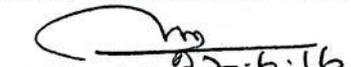
Copy forwarded to the Member Secretary, Odisha State Pollution Control Board, Bhubaneswar for information.

  
Additional Secretary to Government

Memo No. 5869 /SM.,

Date 27.6.2016

Copy forwarded to the Principal CCF, Odisha, Bhubaneswar/ DFO, Rourkela for information.

  
Additional Secretary to Government

**GOVERNMENT OF ODISHA  
STEEL & MINES DEPARTMENT**

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No. 5388 /SM, Bhubaneswar, Date 25.05.2023

SM-MC2-MC-0012-2020

**PROCEEDING**

Sub: Grant of Mining Lease for Limestone in favour of M/s Dalmia Cement (Bharat) Limited, the successful bidder in respect of Kottameta Limestone block over an area of 802.25 Ha. in Katamater Village under Malkangiri Tahsil of Malkangiri district.

**ORDER**

**Whereas**, with reference to the Notice Inviting Tender (NIT) dated 27.12.2016 for e-auction of Kottameta Limestone block for Limestone in Malkangiri district, M/s Dalmia Cement (Bharat) Limited was declared as the preferred bidder by quoting the highest bid of 12.05% in the e-auction. Subsequently, Letter of Intent (LoI) for grant of said mining lease was issued in favour of the preferred bidder vide this Department Letter No.850 dtd.27.01.2017 after payment of first instalment of upfront payment of Rs. 2,38,15,692/- (Rupees Two Crore Thirty Eight Lakh Fifteen Thousand Six Hundred and Ninety One only) on 13.01.2017 as per the provision u/r 10(1) of the Mineral (Auction) Rules, 2015.

**And whereas**, later, the validity of said LoI was extended for further period of two years i.e. up to 26.01.2022 w.e.f. 27.01.2020 vide this Department Letter No. 4507/SM, dated 04.06.2020 as per the recommendation of High-Level Committee (HLC).

**And whereas**, the LoI holder, owing to COVID-19 outbreak, expressed its inability to complete all the process for obtaining Forest Clearance (FC) and Environment Clearance (EC) within the remaining time period granted and requested for extension of validity of LoI. Considering the COVID-19 situation and in pursuance to Ministry of Mines, Government of India order dated 14.10.2021, the validity of the LoI was again extended vide this Department Order dated 8854/SM, dated 30.10.2021 for a period of six (6) months i.e. up to 26.07.2022.

**And whereas**, with the submission of LoI holder on 22.07.2022, the matter for revision of commencement date of issued LoI was pursued with the Ministry of Mines, Government of India wherein the Ministry vide its letter dated 29.10.2022 clarified that State Government may revise LoI issuance date up to the date not later than date of amendment of Mineral (Auction) Rules, 2015 i.e. 30.11.2017. Accordingly, the commencement date of the issued LoI was revised to 30.11.2017 instead of 27.01.2017 vide this Department letter No. 10885/SM dated 18.11.2022. Consequent upon, the validity of LoI was extended up to 29.05.2023.



SM-MC2-MC-0012-2020

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And whereas, while revalidating the land schedule of the granted area by the Tahasildar, Malkangiri, the total lease area was found to be 802.25 Ha that includes 575.160 Ha of Government Forest Land, 83.487 Ha of Government non-forest land and 143.603 Ha of Private Land.

And whereas, the preferred bidder paid the Performance Security of Rs. 23,81,56,914/- (Rupees Twenty-three Crore Eighty-one Lakh Fifty-six Thousand Nine Hundred and Fourteen only) and 2<sup>nd</sup> instalment of upfront payment of Rs. 2,38,15,691/- (Rupees Two Crore Thirty Eight Lakh Fifteen Thousand Six Hundred and Ninety One only) on 16.05.2023 and 17.05.2023 respectively as per the provision u/r 10(3) of the Mineral (Auction) Rules, 2015.

And whereas, the preferred bidder obtained mining plan approval on 08.06.2017 & Forest Clearance on 18.05.2023. Upon submission of all the compliance as per the provision u/r 10(3) of Mineral (Auction) Rules, 2015, the Lol holder was declared as "Successful Bidder" vide this Department order No.5291/SM, dtd.23.05.2023.

And whereas, the successful bidder signed Mine Development and Production Agreement (MDPA) on 24.05.2023 with the concerned authority as per the provision u/r 10(4) of Mineral (Auction) Rules, 2015 and deposited 3<sup>rd</sup> instalment of upfront payment of Rs. 19,05,25,531/- (Rupees Nineteen Crore Five Lakh Twenty Five Thousand Five Hundred Thirty One only) on 24.05.2022.

Therefore, in exercise of powers conferred under rule 10, sub-rule (5) of the Mineral (Auction) Rules, 2015, State Government, after careful consideration, have been pleased to grant the mining lease for Limestone in favour of M/s Dalmia Cement (Bharat) Limited (the successful bidder) in respect of Kottameta Limestone block over an area of 802.25 Ha in Katamater Village under Malkangiri Tahasil of Malkangiri District for period of 50 (fifty) years as per the provision under section 8A, sub-section 2 of the Mines and Minerals (Development and Regulation) Act, 1957 subject to conditions as stipulated in the Letter of Intent issued on 27.01.2017 and in the Acts & Rules as amended from time to time. The Mining Lease Deed shall be executed in respect of the granted mining lease within 30 (thirty) days from the issue of this order as per the provision u/r 10(6) of Mineral (Auction) Rules, 2015

By order of Governor

  
25.05.2023

Special Secretary to Government

Memo No. 5389 /SM

Dated: 25.05.2023

Copy forwarded to M/s Dalmia Cement (Bharat) Ltd., 11<sup>th</sup> & 12<sup>th</sup> Floor, Hansalaya Building, 15<sup>th</sup> Barkhamba Road, New Delhi-110001, [Email-cabbsr@dalmiacement.com](mailto:Email-cabbsr@dalmiacement.com) for information & necessary action. They are requested to ensure the execution & registration of the lease deed within the stipulated time period as per rule.

  
25.05.2023  
Special Secretary to Government

Memo No. 5390 / SM

Dated: 25.05.2023

Copy forwarded to Director of Mines & Geology, Odisha, Bhubaneswar/ Deputy Director of Mines, Koraput/ DFO, Malkangiri for information and necessary action.

  
25.05.2023  
Special Secretary to Government

Memo No. 5391 / SM

Dated: 25.05.2023

Copy forwarded to Collector, Malkangiri district for information and necessary action. He is authorized to execute the mining lease deed within due time and transmit a copy of the duly registered deed to all concerned including this Department.

  
25.05.2023  
Special Secretary to Government

Memo No. 5392 / SM

Dated: 25.05.2023

Copy forwarded to Special Secretary to Government, Environment, Forest & CC Department/ PCCF(Nodal), Bhubaneswar, Member Secretary, OSPCB, , Parivesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar, Odisha-7510112 for information and necessary action.

  
25.05.2023  
Special Secretary to Government

Memo No. 5393 / SM

Dated: 25.05.2023

Copy forwarded to the Regional Controller of Mines, IBM, Plot No.149, Pokhariput, Bhubaneswar – 751020 for information and necessary action.

  
25.05.2023  
Special Secretary to Government

Annexure - 2

Urgent/RTI/Speed Post

GOVERNMENT OF ODISHA  
STEEL & MINES DEPARTMENT

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No. 7471 /SM, Bhubaneswar, dated 30/08/2024  
SM-MC2-RTI-0003-2024

From

Sri L.N. Tudu  
PIO-cum- Deputy Secretary to Government

To

✓ Sri Tapan Kumar Lenka,  
Hitechplaza, Block-A,5/10,  
Sundarpada,Khordha, Bhubanswar-751002  
At-Kantilo, Po-Kuha

Sub: Providing of information in RTI Application dated 12.08.2024 filed by Sri. Tapan Kumar Lenka under the provisions of RTI Act, 2005.

Sir,

Inviting a reference to the subject cited above, I am directed to furnish here with the required information sought for under the provision of RTI Act, 2005 by dated 12.08.2024 i.e. the copy of amalgamation of OCL India Ltd. and Dalmia Cement (Bharat) Ltd. (DCBL) for your kind information and necessary action.

Yours faithfully,

Encl. - As above

*L.N. Tudu*  
30/8/24

PIO-cum- Deputy Secretary to Government.

Memo No- 7472

Dated- 30/08/2024

Copy forwarded to the PIO (Nodal)-cum-Deputy Secretary, Steel & Mines Department for information.

*L.N. Tudu*  
30/8/24

PIO-cum- Deputy Secretary to Government.



SM-MC2-RTI-0003-2024/8/2024

IN THE NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH, CHENNAI

CP/57, 58 & 59/CAA/2018  
[CA/201, 202 & 203/CAA/2017]

Under Section 230 to 232 of the Companies Act, 2013

In the matter of Scheme of Arrangement and Amalgamation

Between

M/s. Odisha Cement Limited  
(Amalgamated Company)

And

M/s. OCL India Limited  
(Indirect Petitioner Company 1)

And

M/s. Dalmia Cement East Limited  
(Indirect Petitioner Company 2)

And

M/s. Shri Rangam Securities & Holdings Limited  
(Indirect Petitioner Company 3)

And

M/s. Dalmia Bharat Cements Holdings Limited  
(Indirect Petitioner Company 4)

And

M/s. Dalmia Bharat Limited  
(Amalgamating Company)

And

M/s. Dalmia Cement (Bharat) Limited  
(Transferee Company)

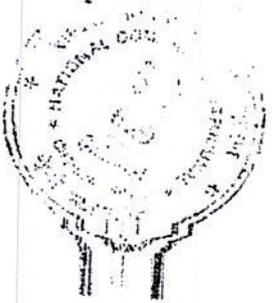
Their respective shareholders and Creditors

Order delivered on: 20<sup>th</sup> April, 2018

CORAM:

CH. MOHD SHARIEF TARIQ, MEMBER (J)

For the Petitioner(s): Mr. P.H.Arvinth Pandian, Sr. Counsel,  
Mr. Harishankar Mani, Mr. Pawan Jhabakh &  
Mr. Abishek Raman, Advocates.



ORDER

Per: CH. MOHD SHARIEF TARIQ, MEMBER (J)

1. Under consideration are three Company Petition Nos. 57, 58 & 59 of 2018 filed under Sections 230 to 232 of the Companies Act, 2013 r/w the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016. As per the Scheme of Amalgamation (in Short, 'Scheme'),

- i) M/s. Odisha Cement Limited (hereafter referred to as 'Amalgamated Company') was incorporated on 12.07.2013 under the Companies Act, 1956, and its Registered Office at Dalmiapuram - 621 651, District - Tiruchirapalli, Tamil Nadu; and
- ii) M/s. OCL India Limited (hereafter referred to as 'Indirect Petitioner Company 1') was incorporated on 11.10.1949 under the Companies Act, 1913, and its Registered Office at Dalmiapuram - 621 651, District - Tiruchirapalli, Tamil Nadu; and
- iii) M/s. Dalmia Cement East Limited (hereafter referred to as 'Indirect Petitioner Company 2') was incorporated on 13.03.2008 under the Companies Act, 1956, and its Registered Office at Dalmiapuram - 621 651, District - Tiruchirapalli, Tamil Nadu; and
- iv) M/s. Shri Rangam Securities & Holdings Limited (hereafter referred to as 'Indirect Petitioner Company 3'), was incorporated on 25.03.2014 under the Companies Act, 1956, and its Registered Office at



Dalmiapuram - 621 651, District - Tiruchirapalli,  
Tamil Nadu; and

v) M/s. Dalmia Bharat Cements Holdings Limited  
(hereafter referred to as 'Indirect Petitioner  
Company 4'), was incorporated on 25.03.2014 under  
the Companies Act, 1956, and its Registered Office at  
Dalmiapuram - 621 651, District - Tiruchirapalli,  
Tamil Nadu; and

vi) M/s. Dalmia Bharat Limited (hereafter referred to as  
'Amalgamating Company') are proposed to be  
merged, amalgamated and vested with M/s. Dalmia  
Cement (Bharat) Limited (hereafter referred to as  
'Transferee Company') as a going concern.

2. The Petitioner Companies are engaged in business of  
manufacturing and selling cement, refractories and  
generating power, as provided in the Petition. The Board of  
Directors of Petitioner Companies vide its Resolution dated  
05.11.2016 approved the said Scheme of Amalgamation.  
The Petitioner Companies have complied with all the Orders  
passed by this Bench.

3. At the outset, it may be mentioned that in  
CA/201/CAA/CB/2017, the reliefs have also been sought  
in relation to the Indirect Applicant Companies 1 to 4 on  
the basis that the 1<sup>st</sup> Scheme which had been under

consideration before the other Bench of NCLT, Chennai will have bearing on the present Scheme, as the effectiveness of the present Scheme is condition precedent upon the effectiveness of the earlier Scheme. Therefore, the reliefs sought for the Indirect Companies are also granted.

4. The Counsel appearing for the Petitioner Companies has submitted that the rationale and circumstances that have necessitated the proposed scheme are that the Amalgamating Company and Transferee Company belong to Dalmia Bharat Group. The Scheme is intended to restructure these companies and consolidate their business in a manner which is expected to enable better realization of potential of their businesses, yield beneficial results and enhanced value creation for the said companies, their respective shareholders and stakeholders, etc. It has further been submitted that no investigation proceedings are pending against the Companies under sections 235 to 251 of the Companies Act, 1956 or corresponding provisions of the Companies Act, 2013.

5. The Regional Director, Southern Region (In short, 'RD') in his Affidavit dated 23.03.2018 submitted that Clause IV, Para 9.4 and Part V, Para 37.3 of the Scheme provides for the protection of the interest of the employees of the Amalgamated Company.

6. The RD has raised few queries, which have been clarified by the Petitioner Companies as follows: -

a) The RoC, Chennai has informed that the Amalgamating Company is having one charge subsisting as per his portal and the Amalgamated Company may be directed to clarify the matter with RoC, Chennai. The RoC Chennai has reported that the Company is having 29 charges subsisting as per his portal but the company has stated that it has only 21 charges. In relation to the observation made by the RD, the Joint Reply Affidavit filed by the Petitioners state that the Amalgamating / Amalgamated Company undertakes to file with the RoC, Chennai the necessary e-form for satisfaction / closure of the charges. It has also been stated that the Transferee Company will continue to exist after the Scheme is made effective and therefore, it undertakes to take up the matter with RoC, Chennai and to file a reconciliation statement with the RoC.

b) The RD has submitted that in respect of the Amalgamating Company viz., M/s. Dalmia Bharat Ltd.,

an inspection was conducted u/s 206(5) of the Act. The Inspecting Officer has pointed out some violations committed by the amalgamating company and its officers in default. It has been stated by the Petitioner Companies in the Joint Reply Affidavit that the Ministry of Corporate Affairs / Regional Director / RoC have the right to take action against the Amalgamating Company and its officers in default under Section 240 of the Companies Act, 2013, read with Clause 9.6 of the Scheme, if required.

- c) In relation to Clause 28 of part IV of the Scheme, the RD has observed that as provided under clause (i) to sub-section (3) of Section 232 of the Companies Act, 2013 the amalgamated company has to pay the fees, if any, for the enhanced authorised capital subsequent to the amalgamation after setting off the fees paid by the Amalgamating Company. In response to the same the Amalgamated Company undertakes to pay the balance fees, if any, for the enhanced authorised capital of the Amalgamated Company, and to file the amended MoA and AoA with the RoC. It has further been stated in the Joint Reply Affidavit that the Amalgamated Company undertakes to comply with the applicable procedures for changing its name from "OCL India Ltd" to "Dalmia Bharat Limited", by filing necessary forms with the RoC, as required under the Companies Act, 2013 and rules framed thereunder.

7. The authorised signatory of the Petitioner/Amalgamating Company has filed a 'Reply Affidavit' dated 10.04.2018, wherein it has been stated that the RoC, Chennai had sought certain explanations from the Company, and vide letter dated 26.07.2017 a detailed reply was given. It has further been stated in the said Affidavit that the Scheme under reference satisfies the conditions prescribed in Item 9 to Schedule I of the Competition Commission of India (Procedure in regard to the Transaction of Business relating to Combinations) Regulations, 2011, in relation to Intra-group merger exemption, and therefore, the requirement of giving a pre-merger notification of the above Scheme to the Competition Commission of India did not arise in the present case.

8. It has further been recorded in the Affidavit of the RD that as per the report of RoC, Chennai the Amalgamated/Amalgamating and the Transferee Companies are regular in filing their statutory returns. No prosecution filed, no complaints pending and no inspection has been conducted in respect of the applicant amalgamated and Transferee Company.

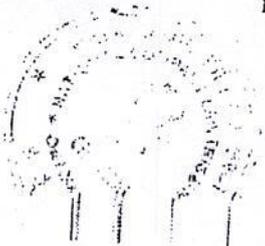
9. The Official Liquidator (In short, 'OL') in his Report dated 07.03.2018, submitted that as per Order of this Tribunal dated 12.12.2017, he has nominated M/s. HSA & Associates, Chartered Accountants (Auditor), Chennai, who is one of the empanelled Auditors by the Hon'ble High Court of Madras to look into the Scheme of Arrangement and Amalgamation to scrutinize the books and accounts of the Amalgamating Company. The Auditor has broadly examined the documents and records available with the Amalgamating Company and prima-facie, nothing adverse or objectionable issues affecting the interest of the Company or its members or creditors or prejudicial to the public interest are noticed. It has been stated that the Chartered Accountants have concluded that the business has not been carried on with intent to defraud the creditors, and neither has any person or officer or Director of the Amalgamating Company misapplied or diverted, etc, and have not been conducted in a manner prejudicial to the interest of its members or creditors or public, which would attract the provision of Sections 339/340 of the Companies Act, 2013.

10. A perusal of the Scheme at page No. 32, Clause 27 (b) reveals that the amalgamation of the Amalgamating Undertaking (i.e., Amalgamating Company) shall be accounted for in accordance with "Purchase Method" of accounting as per the Accounting Standard 14 "Accounting for Amalgamation" as prescribed under law. Therefore, the Accounting Treatment appears to be in consonance with the Accounting Standard. The Appointed date of the said Scheme is 01.01.2015.

11. There is no additional requirement for any modification and the said Scheme of Amalgamation appears to be fair and reasonable and is not contrary to public policy and not violative of any provisions of law. All the statutory compliances have been made under Section 230 to 232 of the Companies Act, 2013. Subject to the undertakings given and as has been discussed above, the Company Petitions are allowed and the Scheme of Amalgamation annexed with the Petitions is hereby sanctioned which shall be binding on the shareholders, creditors and employees of the said Companies.

||

12. While approving the Scheme as above, it is clarified that this Order will not be construed as an order granting exemption from payment of stamp duty or taxes or any other charges, if payable, as per the relevant provisions of law or from any applicable permissions that may have to be obtained or, even compliances that may have to be made as per the mandate of law.
13. The Companies to the said Scheme or other person interested shall be at liberty to apply to this Bench for any direction that may be necessary with regard to the working of the said Scheme.
14. A certified copy of this Order shall be filed with the concerned Registrar of Companies within 30 days of the receipt of the Order.
15. On the Scheme becoming effective with effect from the Effective Date, Amalgamating Company shall, without any further act, instrument or deed, stand dissolved without winding up. On and from the Effective Date, the name of Amalgamating Company shall be struck off from the records of the Registrar of Companies and records relating,



to Amalgamating Company shall be transferred and merged with the records of the Amalgamated Company.

16. The Order of sanction to this Scheme shall be prepared by the Registry as per the relevant format provided under the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 notified on 14<sup>th</sup> December, 2016.

17. Accordingly, the Scheme stands sanctioned and CP/57, 58 & 59/CAA/2018 stand disposed of.

(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)

MS



Certified to be True Copy

*G. H. Gagnani*  
23/4/18  
REGISTRAR OF COMPANIES  
PUNJAB  
LAHORE

11

Annexure-3

By Registered Post with

AD

Urgent/RTI

GOVERNMENT OF ODISHA  
STEEL & MINES DEPARTMENT

\*\*\*

No. 5937 /SM, Bhubaneswar, dated 19/07/2024  
SM-MC2-RTI-0003-2024

From

Sri L.N. Tudu  
PIO-Cum- Deputy Secretary to Government

To

✓ Sri Tapan Kumar Lenka,  
Hitechplaza, Block-A,5/10,  
Sundarpada,Khordha, Bhubanswar-751002  
At-Kantilo, Po-Kuha

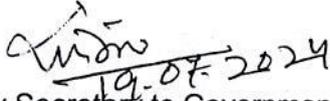
Sub: Providing of information as per the order of 1st appellate Authority in respect of RTI Application dated 10.05.2024 filed by Sri. Tapan Kumar Lenka under the provision of RTI Act,2005.

Sir,

Inviting a reference to the hearing conducted on 29.06.2024 before 1st Appellate Authority in respect of your applications RTI Application dated 10.05.2024, I am directed to enclose herewith the information as per the order of 1st Appellate Authority for your kind information and necessary action.

Yours faithfully,

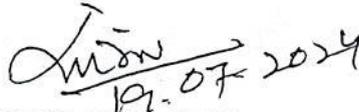
Encl- as above

  
19.07.2024  
PIO-Cum- Deputy Secretary to Government

Memo No- 5938

Dated- 19/07/2024

Copy forwarded to 1<sup>st</sup> Appellate Authority, Steel & Mines Department for information and necessary action.

  
19.07.2024  
PIO-Cum- Deputy Secretary to Government



SM-MC2-RTI-0003-2024/01/2024

- 44 -

GOVERNMENT OF ODISHA  
STEEL AND MINES DEPARTMENT

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PROCEEDING

No. 7508 /S&M, Bhubaneswar date  
SM-MC2-MC-0049-2021

15.09.2021

Sub:- Regarding updating of the records of Lanjiberna Limestone and Dolomite mines situated at Rajgangpur and Kutra tahasil in Sundargarh district from OCL India Limited to Dalmia Cement (Bharat) Limited (DCBL).

ORDER

And whereas, proposal has been received from Dalmia Cement (Bharat) Limited for updating of the records of the Lanjiberna Limestone and Dolomite mining lease over an area of Ha,873.057, which is a captive mining lease situated at Rajgangpur and Kutra Tahasil in Sundargarh district from OCL India Limited to DCBL pursuant to merger between subsidiary Company and holding Company between OCL India Limited and DCBL. The validity of the said mining lease is up to 29.2.2040.

And whereas, DCBL filed a suit in Hon'ble National Company Law Tribunal (NCLT), Chennai Bench for amalgamation of group companies belonging to Dalmia Bharat group. Accordingly Hon'ble NCLT vide its order dated 20.4.2018 have allowed to merger of OCL India Ltd. with DCBL.

And whereas, the effective control and management vested with DCBL (holding Company of OCL India Ltd.) prior to merger and continues to remain with DCBL post, the merger and change of name of the lessee would not attract rule 24 of MCR-2016. And whereas, Section-12 A of MMDR Act 1957 has been further amended on 28.3.2021 doing away with any charges on transfer of mineral concession for non-auctioned captive mines.

And whereas, State Level Single Window Clearance Authority (SLSWCA) in meeting held on 30.7.2021 have approved change of name from M/s OCL India Limited (DCBL).

In view of the above, the State Government, after careful consideration have been pleased to allow the change of name of lessee of Lanjiberna Limestone and Dolomite mines from OCL India Ltd. to Dalmia Cement (Bharat) Limited (DCBL) as per provision of Rule 61 of the minerals (other than Atomic and Hydro Carbon Energy Minerals) Concession Rules, 2016 (in short MCR, 2016).

By order of the Governor

*A. K. Behera*  
15/9/21  
(A. K. Behera)

Addl. Secretary to Government

By Registered Post with A/D

Memo No. 7509 /S&M, Bhubaneswar, date 15-09-2021

Copy forwarded to Dalmia Cement (Bharat) Limited, 3rd Floor, Trishna Ninnalya Bhavan, Patia, Bhubaneswar, Odisha-751024, India for information and necessary action.

*A. K. Behera*  
15/9/21  
Addl. Secretary to Government

Memo No. 7510 /S&M, Bhubaneswar, date 15-09-2021

Copy forwarded to the Director of Mines, Odisha, Bhubaneswar / Director of Geology, Odisha, Bhubaneswar / Deputy Director of Mines, Rourkela for kind information and necessary action.

*A. K. Behera*  
15/9/21  
Addl. Secretary to Government

Memo No. 7511 /S&M, Bhubaneswar, date 15-09-2021

Copy forwarded to the Collector, Sundargarh for kind information and necessary action.

*A. K. Behera*  
15/9/21  
Addl. Secretary to Government

Annexure-4

RTI matter/Urgent  
By E-mail



**DIRECTORATE OF MINES & GEOLOGY**  
**STEEL AND MINES DEPARTMENT, GOVT. OF ODISHA,**  
**BHUBANESWAR**

Heads of Department Building, Unit-V, Pin-751001  
Tel No.: 0674-2391537, Fax No.: 0674-2391684  
Email ID: [dir.mines@orissaminerals.gov.com](mailto:dir.mines@orissaminerals.gov.com)

No. MGXXXI(a)-106/2025-10085 /DoMG, Dt. 25-09-2025

From

Sri P.K. Panda,  
Deputy Director of Mines and PIO,  
Directorate of Mines & Geology,  
Odisha, Bhubaneswar.

To

✓ Sri Sidharth Das,  
S/o Sri Chandra Ku. Das,  
7D/1259, CDA Sector-9,  
Cuttack-753014

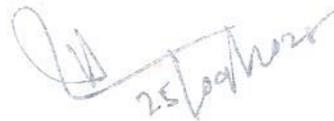
Sub:

Supply of information on your RTI application dt.16.08.2025  
under RTI Act, 2005.

Sir

Enclosed please find herewith information in 90 (Ninety)  
pages furnished by the concerned Section of this Directorate on your  
RTI application dt.16.08.2025 for information.

Yours faithfully

  
25/09/2025

Encl:-90 pages

**DEPUTY DIRECTOR OF MINES & PIO**

**The information relating to RTI application filed by Sri Sidharth Das dated 16.08.2025 w.r.t. PIO letter No. MGXXXI(a)-106/2025-8812/DoMG dated 20.08.2025.**

The point-wise required information as sought for by the RTI applicant Sri Sidharth Das relating to the e-auction documents of Kotameta Limestone auctioned Block under Tahasil/district of Malkangiri in the state of Odisha is mentioned below;

- (i) Information on copy of Tender Auction documents relating to Dalmia Cement (Bharat) Ltd. declared as prefer bidder which containing 10 pages as **Annexure-A.**
- (ii) The copy of Letter of Intent (LoI) dt. 27.01.2017 and its extensions of validity of LoI issued by Govt. in favour of Dalmia Cement (Bharat) Ltd. containing 8 pages as **Annexure-B.**
- (iii) The required information relating to copy of Mineral Development and Production Agreement signed by Dalmia Cement (Bharat) Ltd. containing 42 pages as **Annexure-C.**
- (iv) The required information relating to copy of Mining Lease deed signed by Dalmia Cement (Bharat) Ltd. containing 30 pages as **Annexure-D.**
- (v) The lessee, Dalmia Cement (Bharat) Ltd. has not yet obtained the EC in respect of Kotameta Block due to want of Stage-II Forest clearance under F. C. Act, 1980 as mandatory.

*Sidharth*  
16-9-25

**COUNTERSIGNED**  
  
**PUBLIC INFORMATION OFFICER**  
**DIRECTORATE OF MINES & GEOLOGY**  
**ODISHA, BHUBANESWAR**

*May*  
*16/9/2025*  
Section Officer  
M&G Section  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

Thu 12:45

ANNEXURE-A

ID: #6902 Page 1 of 1

FAX-Email

u11

Government of Odisha  
Department of Steel & Mines  
\*\*\*

No. 10671 /SM, Bhubaneswar, Date: 29.12.2016  
IV(Misc.) SM -66/16 (pt.1)

From Shri B. Behera,  
Additional Secretary to Government.

To The Director of Mines,  
Odisha, Bhubaneswar.

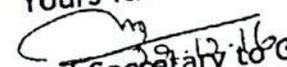
Sub.: Declaration of preferred bidders for auction of Kottametta Limestone block for ML and Lasarda Pachheri manganese block for CL.

Ref.: Your Office Letter No. 11841/DM, Dtd. 28.12.2016.

Sir,

With reference to the above cited subject I am directed to say that Government have been pleased to approve your proposal to declare Dalmia Cement (Bharat) Limited as Preferred Bidder for Kottametta Limestone Block, Malkangiri District for Mining Lease and Thriveni Earthmovers Private Limited as the Preferred Bidder for Lasarda-Pachheri Manganese Ore Block, Keonjhar District for CL.

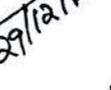
You are therefore requested to take necessary follow up action as required, at your end.

Yours faithfully,  
  
Additional Secretary to Govt.

COUNTERSIGNED

  
PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

  
29/12/16

  
29/12/16

  
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

Date: December 24, 2016

Directorate of Mines  
Steel and Mines Department  
Government of Odisha  
Bhubaneswar

**Important Notice**

1. The Government of Odisha, pursuant to the Mineral (Auction) Rules, 2015, had issued a notice inviting tender dated October 26, 2016 to auction following 4 (four) mineral blocks, 3 (three) blocks of limestone and 1 (one) block of manganese, for grant of Mining Lease and Composite Licence:

S. No.	Name of the Mineral Block	Mineral	Concession Type
1.	Garramura	Limestone	Mining Lease
2.	Kottameta	Limestone	Mining Lease
3.	Uskalvagu	Limestone	Composite License
4.	Lasarda-Pacheri	Manganese	Composite License

2. Since less than three bids were received for the two blocks i.e. Garramura and Uskalvagu, thus, pursuant to Clause 8.1(A)(e) of the Tender Document, the auction process for these two blocks stands cancelled/annulled.
3. In view of the above, the respective bidders may collect the bid documents, between December 26, 2016 and January 13, 2017 during office hours from the following address:

Directorate of Mines  
Heads of Department Building  
Location – Unit-V  
Bhubaneswar, Odisha – 751001

*Handwritten notes:*  
S. B.  
S. D. N.  
D. G.  
23/12/16

Director of Mines, Odisha

**COUNTERSIGNED**

**PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR**

*Handwritten signature*  
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

29/12/2016  
SDMC (SKD)

404  
BY FAX-EMAIL

Government of Odisha  
Department of Steel & Mines

\*\*\*

No. 10598 /SM Bhubaneswar dated the 26<sup>th</sup> Dec' 2016.  
IV(Misc)-SM-66/2016(Pt.-1)

27 DEC 2016  
2

From  
Shri Brundaban Behera  
Additional Secretary to Govt.

To  
The Director of Mines,  
Odisha, Bhubaneswar.

Sub: Approval of Floor Price and Qualified Bidders for Kottameta  
Limestone Block and Lasarda-Pachheri Manganese Ore Block.  
Ref: Your Office Letter No.11807 dated 26.12.2016.

Sir,

With reference to the subject cited above, I am directed to say that Government have been pleased to approve the floor price and successful bidder for the Kottameta Limestone Block and Lasarda-Pachheri Manganese Ore Block as detailed below:-

Kottameta Limestone Block.

Qualified Bidders

- 1. Shree Cement Limited
- 2. Dalmia Cement (Bharat) Limited
- 3. Adani Enterprises Limited

Floor Price

} 12%

COUNTERSIGNED

PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

Lasarda-Pacheri Block

- 1. Ambey Mining Private Limited
- 2. Fee Grade & Co. Pvt. Ltd.
- 3. Thriveni Earthmovers Private Limited
- 4. Ramgad Mineral and Mining Limited
- 5. NMDC Limited

} 21%

You are therefore requested to go ahead further with the process of auction of above two blocks.

Yours faithfully,

*[Signature]*  
26.12.16  
Additional Secretary to Govt.

*[Signature]*  
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

*[Signature]*  
29/12/16

12/29/2016  
+918860614207

From: SV prasad  
Sent: 29 December 2016 14:28  
To: Gautam Agrawal  
Cc: Neha Soni  
Subject: FW: Declaration of Preferred bidders for auction of Kottametta & Lasarda Pachheri mineral blocks

Please prepare notice for MSTC.

Best regards,

SV Prasad

From: directormines 1 [mailto:directormines1@orissaminerals.gov.in]  
Sent: 29 December 2016 13:38  
To: SV prasad  
Subject: Declaration of Preferred bidders for auction of Kottametta & Lasarda Pachheri mineral blocks

Dear Mr. Prasad,

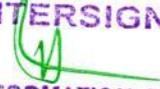
I am directed to Inform you that, Govt. has communicated the approval of Preferred bidders in respect of auction of Kottametta Limestone block for ML and Lasarda Pachheri Manganese block for CL vide its letter No.10671/SM dt.29.12.2016 which is attached herewith for your reference.

You are requested to take necessary steps for Declaration of Preferred bidders in respect of the said 2 mineral blocks in consultation with M/s MSTC.

Regards

S.K.Das

Joint Director of Mines, Odisha

COUNTERSIGNED  
  
PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

This E-mail may contain confidential, proprietary and/or legally privileged information and is intended only for the named addressee. If you are not the named addressee, you should not disseminate, distribute, forward, disclose, use or copy this e-mail or any part of it. Please notify the sender immediately by return e-mail, if you have received this e-mail by mistake or in error and delete this e-mail and all copies from your system. E-mail transmissions cannot be guaranteed to be secure or error-free or virus-free as information could be intercepted, corrupted, lost, destroyed, arrive late or incomplete, or contain viruses. The sender therefore does not accept liability for any errors or omissions in the contents of this E-mail message and the attachment thereto, if any. Any views as may be contained in this E-mail message may be those of the individual sender and no binding nature of this message shall be implied or assumed. Before opening attachments, if any, to this E-mail message, please scan them for viruses. This document is issued by SBI Capital Markets Limited without any liability /

<https://mail.google.com/mail/cw/v07u=2&ik=040c70a191&view=pt&search=Inbox&th=16040fbcd0000505&siml=16040fbcd0000505&siml=1604a11cea72da02&sa...> 2/4

  
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

Orissaminerals Mail - FW: Declaration of Preferred bidders for auction of Kottametta & Lasarda Pacheri mineral blocks

2016

SBI Capital Markets Ltd.

35<sup>th</sup> Floor, World Trade Tower

Barakhamba Lane

New Delhi - 110001

+918860614207

From: directormines 1 [mailto:directormines1@orissaminerals.gov.in]

Sent: 29 December 2016 15:43

To: Neha Soni

Cc: SV prasad

Subject: Re: FW: Declaration of Preferred bidders for auction of Kottametta & Lasarda Pacheri mineral blocks

[Quoted text hidden]

[Quoted text hidden]

 Government of Odisha - Preferred Bidder for Kottameta and Lasarda Pacheri Block.pdf  
63K

  
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

COUNTERSIGNED

  
PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

403(2)



directormines1 <directormines1@orissaminerals.gov.in>

# FW: Declaration of Preferred bidders for auction of Kottametta & Lasarda Pacheri mineral blocks

Neha Soni <Neha.Soni@sbicaps.com>

Thu, Dec 29, 2016 at 3:18 PM

To: "directormines 1 (directormines1@orissaminerals.gov.in) (directormines1@orissaminerals.gov.in)" <directormines1@orissaminerals.gov.in>, "directormines2@orissaminerals.gov.in" (directormines2@orissaminerals.gov.in)" <directormines2@orissaminerals.gov.in>  
Cc: SV prasad <Sv.Prasad@sbicaps.com>, Gautam Agrawal <Gautam.Agrawal@sbicaps.com>

Dear Sir

Please find enclosed the draft notice for Declaration of Preferred Bidders for auction of Kottametta & Lasarda Pacheri Mineral Blocks.

Once we receive a go ahead, we will advise MSTC to publish this notice on its website in public domain and also send emails (as per the draft below) to the Qualified Bidders for Kottameta and Lasarda Pacheri Mineral Blocks.

*"In reference to the Tender Documents issued by Government of Odisha vide Notice Inviting Tender dated October 26, 2016, the Government of Odisha has declared the Preferred Bidder for two blocks i.e. Kottameta Block and Lasarda Pacheri Block. The Notice in this regard is uploaded on the MSTC Website under 'Odisha' tab. You may kindly check relevant information on MSTC website."*

Warm Regards

Neha Soni  
Assistant Vice President  
SBI Capital Markets Ltd.  
5<sup>th</sup> Floor, World Trade Tower  
Barakhamba Lane  
New Delhi - 110001

*[Signature]*  
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

COUNTERSIGNED  
*[Signature]*  
PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

- 54 -

403 (is)

Date: December 29, 2016

Directorate of Mines  
Steel and Mines Department  
Government of Odisha  
Bhubaneswar

Declaration of Preferred Bidders

With reference to the Tender Documents issued by Government of Odisha on October 26, 2016 for grant of Composite Licence in respect of Lasarda-Pacheri Block and for grant of Mining Lease in respect of Kottameta Block, forward e-auction of the aforementioned mineral blocks was held on December 27, 2016 on the online electronic platform.

We are pleased to inform that:

- **Dalmia Cement (Bharat) Limited** submitted the highest Final Price Offer of **12.05%** and is hereby declared the Preferred Bidder for grant of Mining Lease of Kottameta Limestone Block
- **Thriveni Earthmovers Private Limited** submitted the highest Final Price Offer of **44.65%** and is hereby declared the Preferred Bidder for grant of Composite Licence of Lasarda-Pacheri Manganese Ore Block.

Director of Mines, Odisha

*may*  
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

COUNTERSIGNED

*(Signature)*  
PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

Orissaminerals Mail - FW: Declaration of Preferred bidders for auction of Kottametta & Lasarda Pacheri mineral blocks

undertaking / commitment on the part of SBI Capital Markets Limited or State Bank of India or any other entity in the State Bank Group. Further, in case of any commitment on behalf of State Bank of India or any entity in the State Bank Group, such commitment is valid only when separately confirmed by that entity.

Government of Odisha - Preferred Bidder for Kottameta and Lasarda Pacheri Block.pdf

63K

Thu, Dec 29, 2016 at 3:43 PM

directormines 1 <directormines1@orissaminerals.gov.in>  
To: Neha Soni <Neha.Soni@sbicaps.com>  
Cc: SV prasad <sv.prasad@sbicaps.com>

Dear Madam,

I am directed to inform you that you may go ahead with the proposal for advising MSTC regarding publication of notice (as attached in your mail) on its website in public domain for declaration of Preferred Bidder and also inform the concerned preferred bidders by their respective e-mails.

Regards

S.K.Das

Joint Director of Mines, Odisha

[Quoted text hidden]

Thu, Dec 29, 2016 at 4:08 PM

Neha Soni <Neha.Soni@sbicaps.com>  
To: "sanjibpoddar@mstcindia.co.in" (sanjibpoddar@mstcindia.co.in) (sanjibpoddar@mstcindia.co.in)"  
<sanjibpoddar@mstcindia.co.in>, "sopan@mstcindia.co.in" <sopan@mstcindia.co.in>, "vkala@mstcindia.co.in"  
<vkala@mstcindia.co.in>  
Cc: "directormines 1 (directormines1@orissaminerals.gov.in) (directormines1@orissaminerals.gov.in)"  
<directormines1@orissaminerals.gov.in>, "directormines2@orissaminerals.gov.in"  
(directormines2@orissaminerals.gov.in)" <directormines2@orissaminerals.gov.in>, SV prasad  
<Sv.Prasad@sbicaps.com>, Shamim Akhter <Shamim.Akhter@sbicaps.com>, Gautam Agrawal  
<Gautam.Agrawal@sbicaps.com>, Varun G <Varun.G@sbicaps.com>, Prashant Gupta  
<Prashant.Gupta@sbicaps.com>

Dear Sir

Kindly arrange for upload of the attached notice for Declaration of Preferred Bidders for auction of Kottametta & Lasarda Pacheri Mineral Blocks.

The following email (as per the draft below) may also be sent to the Preferred Bidders for Kottameta and Lasarda Pacheri Mineral Blocks.

"In reference to the Tender Documents issued by Government of Odisha vide Notice Inviting Tender dated October 26, 2016, the Government of Odisha has declared the Preferred Bidder for two blocks i.e. Kottameta Block and Lasarda Pacheri Block. The Notice in this-regard is uploaded on the MSTC Website under 'Odisha' tab. You may kindly check relevant information on MSTC website."

Warm Regards

Neha Soni

Assistant Vice President

<https://mail.google.com/mail/ca/u/0/?ui=2&ik=946c70a191&view=pt&search=inbox&th=15949fbc6880585&siml=15949fbc6880585&siml=1594a11cea72da02&s>

COUNTERSIGNED

PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

Section Officer  
Directorate of Mines & Geology  
Odisha, Shubaneswar

- 56 -

402

DIRECTORATE OF MINES: ODISHA

No. MXIII/ 3/15/ 11841 /DM.

Dt. 28.12.2016

From, Deepak Mohanty, IFS  
Director of Mines, Odisha  
Bhubaneswar.

The Principal Secretary to Government  
Steel & Mines Department  
Bhubaneswar.

Sub: Auction of mineral blocks.

Sir,

With reference to your office letter no.10598/SM. Dt.26.12.2016 this is to bring to your kind notice that the auction of Kotameta Limestone block and Lasarda - Pacheri Manganese block has been successfully completed as scheduled on 27.12.2016. In case of Kotameta limestone block, only one bidder namely Dalmia Cement (Bharat) Limited participated and the auction was completed with 12.05% as the final bid. In case of Lasarda-Pacheri manganese block, 4 out of 5 technically qualified bidders participated and M/s. Thriveni Earthmovers Private Limited was found to be the highest bidder with 44.65% as the final bid. The respective bid sheets along with bid histories are enclosed herewith for your kind reference.

It is proposed that the highest bidders as above may kindly be declared as the preferred bidders which is to be announced by 29<sup>th</sup> December, 2016 as per the time schedule notified in the tender document. On announcement, the preferred bidder will be requested for payment of 1<sup>st</sup> instalment of upfront payment latest by 13<sup>th</sup> January, 2017 for further issue of letter of intent by the State Government by 27<sup>th</sup> January, 2017 as scheduled.

COUNTERSIGNED

PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

Encl: As above.

Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

Yours faithfully,

DIRECTOR OF MINES, ODISHA.

Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

- 57 -

dirmines1 You last logged in at :: 2016-12-27 11:17:35.406708

## Bid History

Select Auction : MSTC/VZG/Government of Odisha/8/Bhubaneswar/16-17/12287 ▼

Auction Type : Forward Auction  
Period : 27/12/2016 11:00:00 To 27/12/2016 13:00:00  
Mine Name : Odisha Kottameta Limestone Block

Sl.No.	Bidder Ref. No.	Bid Amount	Bid Time	IP
1	mstc/Dalmia Cement Bharat Limited/70697	12.05	27/12/2016 11:00:23	10.10.11.36#fe80::e12d:2261 125.16.215.2

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Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

COUNTERSIGNED  
  
PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR



**DIRECTORATE OF MINES & GEOLOGY**  
**STEEL AND MINES DEPARTMENT, GOVT. OF ODISHA,**  
**BHUBANESWAR**

Heads of Department Building, Unit-V, Pin-751001

Tel No.: 0674-2391537, Fax No.: 0674-2391684

Email ID: [dir.mines@orissaminerals.gov.com](mailto:dir.mines@orissaminerals.gov.com)

No. MGXXXI(a)-106/2025- 10085 /DoMG, Dt. 25-09-2025

From

Sri P.K. Panda,  
Deputy Director of Mines and PIO,  
Directorate of Mines & Geology,  
Odisha, Bhubaneswar.

To

✓ Sri Sidharth Das,  
S/o Sri Chandra Ku. Das,  
7D/1259, CDA Sector-9,  
Cuttack-753014

Sub:

Supply of information on your RTI application dt.16.08.2025  
under RTI Act, 2005.

Sir

Enclosed please find herewith information in 90 (Ninety)  
pages furnished by the concerned Section of this Directorate on your  
RTI application dt.16.08.2025 for information.

Yours faithfully

Encl:-90 pages

**DEPUTY DIRECTOR OF MINES & PIO**

**The information relating to RTI application filed by Sri Sidharth Das dated 16.08.2025 w.r.t. PIO letter No. MGXXXI(a)-106/2025-8812/DoMG dated 20.08.2025.**

The point-wise required information as sought for by the RTI applicant Sri Sidharth Das relating to the e-auction documents of Kotameta Limestone auctioned Block under Tahasil/district of Malkangiri in the state of Odisha is mentioned below;

- (i) Information on copy of Tender Auction documents relating to Dalmia Cement (Bharat) Ltd. declared as prefer bidder which containing 10 pages as **Annexure-A**.
- (ii) The copy of Letter of Intent (LoI) dt. 27.01.2017 and its extensions of validity of LoI issued by Govt. in favour of Dalmia Cement (Bharat) Ltd. containing 8 pages as **Annexure-B**.
- (iii) The required information relating to copy of Mineral Development and Production Agreement signed by Dalmia Cement (Bharat) Ltd. containing 42 pages as **Annexure-C**.
- (iv) The required information relating to copy of Mining Lease deed signed by Dalmia Cement (Bharat) Ltd. containing 30 pages as **Annexure-D**.
- (v) The lessee, Dalmia Cement (Bharat) Ltd. has not yet obtained the EC in respect of Kotameta Block due to want of Stage-II Forest clearance under F. C. Act, 1980 as mandatory.

*S. Das*  
16-9-25

**COUNTERSIGNED**  
  
**PUBLIC INFORMATION OFFICER**  
**DIRECTORATE OF MINES & GEOLOGY**  
**ODISHA, BHUBANESWAR**

*Manoj Kumar*  
16/9/2025  
**Section Officer**  
**Mineral Section**  
**Directorate of Mines & Geology**  
**Odisha, Bhubaneswar**

GOVERNMENT OF ORISSA  
STEEL AND MINES DEPARTMENT

\*\*\*

No. 10885 /SM, Bhubaneswar, the 18.11.2022  
SM-MC2-MC-0012-2020

Sub: Extension of validity of Letter of Intent (LoI) issued for grant of Kottameta limestone mining lease over an area of 801.171 Ha. in Kalamater village of Malkangiri district in favour of M/s Dalmia Cement Bharat Ltd. through auction mode.

**ORDER:**

Whereas, M/s Dalmia Cement Bharat Ltd., being declared as preferred bidder u/r 9(4)(b)(iii) of Mineral (Auction) Rules, 2015 through e-auction in respect of NIT dated 27.12.2016, Letter of Intent (LoI) for grant of mining lease in respect of Kottameta Limestone block over an area of 801.171 Ha. in Katamater village of Malkangiri District was issued in its favour vide this Department Letter No. 350 dated 27.01.2017. This LoI was valid for a period of three years from the date of issuance of the LoI (Clause 4.1).

And whereas, later, the validity of said LoI was extended for further period of two years w.e.f. 27.01.2020 vide this Department Letter No. 4507 dated 04.06.2020 as per the recommendation of High-Level Committee (HLC) which was valid up to 26.01.2022.

And whereas, in view of COVID-19 outbreak, the LoI holder has expressed its inability to complete all the requirements for obtaining Forest Clearance and Environment Clearance within the remaining time period of LoI and requested for extension. Considering the COVID-19 situation and in pursuance to Ministry of Mines, Government of India order dated 14.10.2021, the validity of the LoI was again extended vide this Department Order dated 8854/SM, dated 30.10.2021 for a period of six (6) months which was up to 26.07.2022.

And whereas, the submission of LoI holder dated 22.07.2022 on revision of commencement date of LoI was pursued with Ministry of Mines, Govt. of India wherein the Ministry vide its letter dated 29.10.2022 clarified that State Government may revise LoI up to period not later than date of amendment of Mineral (Auction) Rules, 2015 i.e. 30.11.2017. Hence, the commencement date of the issued LoI is revised to 30.11.2017 instead of 27.01.2017 vide this Department letter No. 10885 /SM, dated 18.11.2022

Therefore, after careful consideration of this revision, Government have been pleased to extend/revise the validity period of the Letter of Intent (LoI) up to 29.05.2023 (from 30.11.2017 to 29.05.2023) for grant of mining lease in respect of Kottameta Limestone block in Katamater village of Malkangiri District in favour of M/s Dalmia Cement



61 -  
*hway*  
Section Officer  
Directorate of Mines & Geology

COUNTERSIGNED  
PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ORISSA, BHUBANESWAR

Bharat Ltd. taking five years' period from date of issuance of Lot and relaxation period of six months due to Covid-19 into consideration.

By order of the Governor

A. K. Behera  
18/11/22  
( Sri A.K. Behera )

Memo No. 10589 dt. 18.11.2022 Additional Secretary to Government

Copy forwarded to M/s Dalmia Cement (Bharat) Limited, 3<sup>rd</sup> Floor, Trishna Nirmalya Bhavan, Patia, Bhubaneswar, Odisha-751024 for information and necessary action.

A. K. Behera  
18/11/22  
Additional Secretary to Government

Memo No. 10590 dt. 18.11.2022

Copy forwarded to Director of Mines & Geology, Odisha, Bhubaneswar/DDM, Koraput for information and necessary action.

A. K. Behera  
18/11/22  
Additional Secretary to Government

Memo No. 10591 dt. 18.11.2022

Copy forwarded to the Collector, Malkangiri for information and necessary action.

A. K. Behera  
18/11/22  
Additional Secretary to Government

[Signature]  
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

COUNTERSIGNED

[Signature]  
PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

**GOVERNMENT OF ORISSA**  
**STEEL AND MINES DEPARTMENT**

\*\*\*

No. 8854 /SM, Bhubaneswar, the

30.10.2021

**SM-MC2-MC-0012-2020**

Sub: Extension of the validity period of the LOI Regarding extension of time in obtaining clearances Kottametta block for Limestone in Kotamater village of Malkangiri district.

**ORDER:**

Whereas, the Lol was issued to M/s Dalmia Cement (Bharat) Ltd. for grant of mining lease in respect of Kottameta Limestone block in Malkangiri district vide this Department Letter No. 850 dated 27.01.2017, which is valid for a period of three years from the date of issuance of the Lol.

And whereas, considering the fact that operationalization of mine would address the backwardness of the district, the High Level Committee (HLC) under the chairmanship of DC-Cum-ACS in its meeting dated 04.03.2020 had recommended for extension of the validity of Lol by another two years. Accordingly, the validity of Lol has been extended for further period of two years w.e.f. 27.01.2020 vide this Department Letter No. 4507 dated 04.06.2020.

And whereas, in view of Covid-19 outbreak, the Lol holder has expressed their inability to complete all the requirements for obtaining Forest Clearance and Environment Clearance during the remaining time period of Lol for grant of mining lease and requested for extension.

And whereas, in a recent order dated 14.10.2021 of Ministry of Mines, Government of India, mentioned that in cases where valid letter of intent existed as on the 1st April, 2020 and where period for execution of mining lease prescribed under the first proviso to sub-rule (6) of rule 10 of the Mineral (Auction) Rules or such extended period allowed by the State Government under the second proviso of the said sub-rule is or was expiring after the 1st April, 2020, the period for execution of mining lease shall be deemed to have been extended for the period of six months from the date of expiry of the period prescribed or allowed under the said sub-rule.

Therefore, after careful consideration, Government have been pleased to allow extension of six months of time i.e. up to **26.7.2022** for obtaining clearances in respect of Kottameta Lime stone mining block in Kotamater village of Malkangiri district.

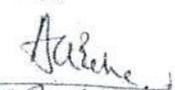
**COUNTERSIGNED**

**PUBLIC INFORMATION OFFICER**  
**DIRECTORATE OF MINES & GEOLOGY**  
**ODISHA, BHUBANESWAR**

**Section Officer**  
**Directorate of Mines & Geology**  
**Odisha, Bhubaneswar**

- 63 -

Yours faithfully,

  
30/10/21  
Addl. Secretary to Government



Memo No. 8855 dt. 30/10/2021

Copy forwarded to M/s Dalmia Cement (Bharat) Limited, 3<sup>rd</sup> Floor, Trishna Nirmalya Bhavan, Patia, Bhubaneswar, Odisha-751024 for information and necessary action.

A. B. Saha  
30/10/21  
Addl. Secretary to Government

Memo No. 8856 dt. 30/10/2021

Copy forwarded to Director of Mines, Odisha, Bhubaneswar/DDM, Koraput for information and necessary action.

A. B. Saha  
30/10/21  
Addl. Secretary to Government

Memo No. 8857 dt. 30/10/2021

Copy forwarded to the Collector, Malkangiri for information and necessary action.

A. B. Saha  
30/10/21  
Addl. Secretary to Government

W. May  
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

COUNTERSIGNED

[Signature]  
PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

Urgent  
by e-mail/Fax

GOVERNMENT OF ODISHA  
STEEL & MINES DEPARTMENT

\*\*\*\*\*

No. 4507 /S&M, Bhubaneswar dated the 4.6.2020  
IV(Misc.)SM-09/2017

From

Shri A. K. Behera  
Joint Secretary to Government

To

M/s Dalmia Cement (Bharat) Limited  
11th & 12th Floors, Hansalaya Building,  
15, Barakhamba Road, New Delhi - 110001

Sub: Extension of validity of Letter of Intent (LoI) with reference to e-auction dated 27.12.2016 for grant of a mining lease for Kottametta Block for Limestone in Katamater village under Malkangiri tahasil of Malkangiri district on 801.17 hac area of Topo sheet No.65 F/11.

Ref: 1. LoI issued vide this Department letter No.850/SM, dated 27.01.2017 for grant of mining lease.  
2. Your representation dated 16.12.2019 requesting for extending the validity of LoI by two years duly recommended by the Director of Mines vide his letter No.22/DM dated 01.01.2020.

Sir,

With reference to the subject matter cited supra, I am directed to say that Government after careful consideration have been pleased to allow the extension of validity period of LoI dated 27.01.2017 issued in your favour for grant of mining lease for Kottameta block for limestone over an area of 801.171 hac in village Katamater under Malkangiri tahasil of Malkangiri District by a period of 2 (two) years with effect from 27.01.2020.

You are, therefore requested to take necessary action to ensure compliance of all the terms and conditions of the LoI during this extended period.

Yours faithfully

A. K. Behera  
04/6/20  
Joint Secretary to Government

Memo No. 4508 /S&M, Bhubaneswar dated the 4.6.2020  
Copy forwarded to the Director of Mines, Odisha, BBSR/collector, Malkangiri/DDM, Koraput for information and necessary action.

A. K. Behera  
04/6/20  
Joint Secretary to Government

COUNTERSIGNED

[Signature]  
PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

[Signature]  
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

- 65 -

GOVERNMENT OF ODISHA  
DEPARTMENT OF STEEL & MINES

No. IV(MISC)SM-09/2017 850 /SM, Dt. 27-1-2017

From,

Sri Brundaban Behera  
Additional Secretary to Government

To

M/s Dalmia Cement (Bharat) Limited,  
11<sup>th</sup> & 12<sup>th</sup> Floors, Hansalaya Building,  
15, Barakhamba Road, New Delhi-110001, India

Sub: Letter of Intent with reference to e-auction dt.27.12.2016 for grant of a mining lease for **Kottametta Block for Limestone** in Katamater village, Malkangiri Tehsil, Malkangiri district on 801.171Hectare Area of Topo sheet No.65 F/11.

**Background:**

1.1. Government of Odisha, pursuant to the Mines and Minerals (Development & Regulation) Act, 1957 (the "Act") and the Mineral (Auction) Rules, 2015 (the "Rules"), issued the notice inviting tender dated 27.12.2016 to commence the auction process for grant of mining lease for **Kottametta Limestone Block** located in **Malkangiri** district of Odisha. The e-auction process was conducted in accordance with the tender document for the said mineral block and **M/s Dalmia Cement (Bharat) Limited** was declared as the 'Preferred Bidder' under Rule 9(4)(b)(iii) of the Rules.

1.2. As required under rule 10(1) of the Rules, **M/s Dalmia Cement (Bharat) Limited** has made payment of the first instalment, being ten per cent of the upfront payment of Rs 2,38,15,692/- (Rupees Two Crore, Thirty Eight Lakh Fifteen Thousand Six Hundred and Ninety-Two) in shape of e-chalan through Treasury Challan dated 13.1.2017 which was received on dated.16.01.2017.

**2. Grant of Letter of Intent**

2.1 Accordingly, the Government of Odisha has been pleased to issue this Letter of Intent as per Rule 10(2) of the Rules for grant of mining lease for **Kottameta Block for Limestone** in Katamater village, Malkangiri Tehsil,

- 66 -

  
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

**COUNTERSIGNED**  
  
**PUBLIC INFORMATION OFFICER**  
**DIRECTORATE OF MINES & GEOLOGY**  
**ODISHA, BHUBANESWAR**

Malkangiri district on 801.171 Hectare Area of Topo sheet No.65 F/11 to M/s Dalmia Cement (Bharat) Limited for a period of 50 years.

**3. Conditions:**

- 3.1 This Letter of Intent and subsequent grant of aforesaid mining lease shall be subject to the provisions of the Act and the Rules made there under, as amended from time to time and M/s Dalmia Cement (Bharat) Limited shall be designated as the "Successful Bidder" and subsequently granted the mining lease only upon satisfactory completion of all the requirements under the Acts and Rules there under.
- 3.2 This Letter of Intent shall be valid only if M/s Dalmia Cement (Bharat) Limited ensures that the Bid Security is valid until the Performance Security is furnished to the Government of Odisha, failing which this Letter of Intent shall become invalid from the date of expiry of the Bid Security.
- 3.3 For reference, the requirements under the Rules for designation of M/s Dalmia Cement (Bharat) Limited as the "Successful Bidder" and subsequent grant of mining lease are reiterated below. It is clarified that the requirements mentioned below are only for reference and in the event of any change in the Act or the Rules made there under, the requirements under the modified Act or the Rules made there under, as the case may be, shall be applicable.

**(a) Designation as the "Successful Bidder":**

M/s Dalmia Cement (Bharat) Limited shall be considered to be the "Successful Bidder" upon:

- (i) Continuing to be in compliance with all the Terms and Conditions of the eligibility;
- (ii) Payment of the second instalment being ten percent of the upfront payment;
- (iii) Furnishing performance security;
- (iv) Satisfying the conditions specified in clause (b) of sub-section (2) of section (5) of the Act with respect to a Mining Plan: and

**(b) Signing of the Mine Development and Production Agreement:**

M/s Dalmia Cement (Bharat) Limited shall sign the Mine Development and Production Agreement with the Government of Odisha upon obtaining all consents, approvals, permits, no-objections and the like as may be required under applicable laws for commencement of mining operations.

- 67 -

  
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

COUNTERSIGNED

  
PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

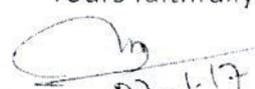
(c) Grant of mining lease:

Subsequent to signing of the Mine Development and Production Agreement, M/s Dalmia Cement (Bharat) Limited shall make payment of the third instalment being eighty percent of the upfront payment and thereafter the Government of Odisha shall grant the aforementioned mining lease.

4. Validity:

- 4.1 This Letter of Intent is valid for a period of 3 (three) years from the date of its issuance, within which time all the above conditions must be fulfilled and the Mining Lease Deed must be executed between M/s Dalmia Cement (Bharat) Limited and Government of Odisha. In case, the Preferred Bidder is unable to fulfill all or any of the above conditions, then it may submit an application to Government of Odisha requesting for further extension. Provided that the validity of this Letter of Intent shall be subject to M/s Dalmia Cement (Bharat) Limited ensuring that the Bid Security remains valid until the Performance Security is furnished to the Government of Odisha, failing which the validity of this Letter of Intent shall expire from the date of expiry of the Bid Security.
- 4.2 If the Government of Odisha is satisfied that a longer period is required to enable the Preferred Bidder to satisfy all or any of the above conditions, it may extend the validity of this Letter of Intent for such period or periods as the Government of Odisha may specify. Provided that: (a) this Letter of Intent shall be extended for a maximum period of 2 (two) years; and (b) the total period for which this Letter of Intent would remain valid must not exceed 5 (five) years from the date of issuance.
- 4.3 M/s Dalmia (Bharat) Limited shall furnish acceptance of the terms and conditions of Letter of Intent with Board Resolution within 15(fifteen) days from the date of issue of this letter.

Yours faithfully

  
Additional Secretary to Government

Memo No-

851

Dated-

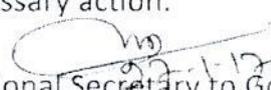
27.1.2017

Copy forwarded to the Director of Mines, Odisha, BBSR/ Collector, Malkangiri/DDM, Koraput for information and necessary action.

**COUNTERSIGNED**

  
**PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR**

- 68 -  
  
**Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar**

  
Additional Secretary to Government



**DIRECTORATE OF MINES & GEOLOGY**  
**STEEL AND MINES DEPARTMENT, GOVT. OF ODISHA,**  
**BHUBANESWAR**

Heads of Department Building, Unit-V, Pin-751001  
Tel No.: 0674-2391537, Fax No.: 0674-2391684  
Email ID: [dir.mines@orissaminerals.gov.com](mailto:dir.mines@orissaminerals.gov.com)

No. MGXXXI(a)-106/2025- 10085 /DoMG, Dt. 25-09-2025

From

Sri P.K. Panda,  
Deputy Director of Mines and PIO,  
Directorate of Mines & Geology,  
Odisha, Bhubaneswar.

To

✓ Sri Sidharth Das,  
S/o Sri Chandra Ku. Das,  
7D/1259, CDA Sector-9,  
Cuttack-753014

Sub:

Supply of information on your RTI application dt.16.08.2025  
under RTI Act, 2005.

Sir

Enclosed please find herewith information in 90 (Ninety)  
pages furnished by the concerned Section of this Directorate on your  
RTI application dt.16.08.2025 for information.

Yours faithfully

Encl:-90 pages

**DEPUTY DIRECTOR OF MINES & PIO**

**The information relating to RTI application filed by Sri Sidharth Das dated 16.08.2025 w.r.t. PIO letter No. MGXXXI(a)-106/2025-8812/DoMG dated 20.08.2025.**

The point-wise required information as sought for by the RTI applicant Sri Sidharth Das relating to the e-auction documents of Kotameta Limestone auctioned Block under Tahasil/district of Malkangiri in the state of Odisha is mentioned below;

- (i) Information on copy of Tender Auction documents relating to Dalmia Cement (Bharat) Ltd. declared as prefer bidder which containing 10 pages as **Annexure-A**.
- (ii) The copy of Letter of Intent (LoI) dt. 27.01.2017 and its extensions of validity of LoI issued by Govt. in favour of Dalmia Cement (Bharat) Ltd. containing 8 pages as **Annexure-B**.
- (iii) The required information relating to copy of Mineral Development and Production Agreement signed by Dalmia Cement (Bharat) Ltd. containing 42 pages as **Annexure-C**.
- (iv) The required information relating to copy of Mining Lease deed signed by Dalmia Cement (Bharat) Ltd. containing 30 pages as **Annexure-D**.
- (v) The lessee, Dalmia Cement (Bharat) Ltd. has not yet obtained the EC in respect of Kotameta Block due to want of Stage-II Forest clearance under F. C. Act, 1980 as mandatory.

*S. Das*  
16-9-25

**COUNTERSIGNED**  
  
**PUBLIC INFORMATION OFFICER**  
**DIRECTORATE OF MINES & GEOLOGY**  
**ODISHA, BHUBANESWAR**

*May 16/9/2025*  
**Section Officer**  
**Section**  
**Directorate of Mines & Geology**  
**Odisha, Bhubaneswar**

ANNEXURE -

ANNEXURE C

85(L)

Mine Development and  
Production Agreement  
Kottameta Limestone Block in Malkangiri  
District of Odisha \_\_\_\_\_

  
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

COUNTERSIGNED

  
PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

85(2)

CONTENTS

PARTIES: .....1

BACKGROUND: .....2

1. DEFINITIONS AND INTERPRETATION.....3

    1.1. Definitions.....3

    1.2. Interpretation.....5

2. COMPLIANCE .....8

3. CONDITION FOR GRANT OF MINING LEASE.....9

4. PERFORMANCE SECURITY AND APPROPRIATION .....10

    4.1. Performance Security.....10

    4.2. Events for appropriation of the Performance Security.....10

    4.3. Manner of appropriation of the Performance Security .....11

5. INFORMATION.....13

6. UTILISATION OF MINERAL .....14

7. PAYMENTS.....15

    7.1. Payment of bid amount.....15

    7.2. Other payments .....15

8. MINIMUM PRODUCTION AND DISPATCH REQUIREMENT .....16

9. GENERAL RIGHTS AND OBLIGATIONS.....17

    9.1. Limited mining rights .....17

    9.2. Authorisations .....17

    9.3. Geological and archaeological finds.....17

10. MINING PLAN AND COMPLIANCE WITH APPLICABLE LAW .....18

11. REPRESENTATIONS AND WARRANTIES.....19

12. INDEMNITIES.....20

13. ASSIGNMENT, SECURITY FOR FINANCING.....21

    13.1. Prohibition on Assignment.....21

    13.2. Assignment conditions.....21

    13.3. Security for financing .....21

14. INSURANCE .....23

15. ACCOUNTS AND AUDIT.....24

    15.1. Audited accounts .....24

    15.2. Appointment of auditors .....24

    15.3. Certification of claims by statutory auditors .....24

16. GOVERNMENT INSPECTION .....25

17. EVENT OF FORCE MAJEURE.....26

*Wray*  
 Section Officer  
 Directorate of Mines & Geology  
 Odisha, Bhubaneswar

COUNTERSIGNED  
  
 PUBLIC INFORMATION OFFICER  
 DIRECTORATE OF MINES & GEOLOGY  
 ODISHA, BHUBANESWAR

85(3)

18. EFFECTIVE DATE AND TERM .....27

18.1. Effective Date.....27

18.2. Term .....27

18.3. Retention of Books and Records .....27

19. MISCELLANEOUS .....28

19.1. Time of essence .....28

19.2. Publicity .....28

19.3. Severability .....28

19.4. Costs and expenses .....28

19.5. Further assurance .....28

19.6. Legal and prior rights .....28

19.7. Waiver .....29

19.8. Amendments .....29

19.9. Counterparts .....29

19.10. No agency or partnership .....30

19.11. Notices .....30

19.12. Entire Agreement .....30

19.13. Specific performance of obligations .....30

SCHEDULE A – LIST OF PERSONS .....32

SCHEDULE B – LIST OF CONSENTS AND APPROVALS .....32

SCHEDULE C – PARTICULARS OF THE LEASE AREA .....33

SCHEDULE D – MINIMUM PRODUCTION AND DISPATCH REQUIREMENT .....34

SCHEDULE E – WARRANTIES .....35

SCHEDULE F – ADDRESS FOR PROVIDING NOTICES .....38

  
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

**COUNTERSIGNED**  
  
PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

भारतीय गैर न्यायिक

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भारत INDIA  
INDIA NON JUDICIAL

ଓଡ଼ିଶା ओडिशा ODISHA

N 210938



This Mine Development and Production Agreement is made by and between following:  
PARTIES

- 1 The Governor of Odisha, acting through the Collector - Malkangiri, Government of Odisha (the "State Government").
- 2 Dalmia Cement (Bharat) Limited incorporated in India under the Companies Act, [1956/2013] with corporate identity number CIN -U65191TN1996PLC035963, whose registered office is at [Dalmiapuram, Tiruchirappalli-621651, Tamil Nadu], India and principal place of business is at 11th & 12th Floor, Hansalaya Building, 15, Barakhamba Road, New Delhi - 110001 having income tax permanent account number AADCA9414C (the "Successful Bidder").

Dalmia Cement (Bharat) Limited

(Authorised Signatory)

Page 1 of 1 COUNTERSIGNED

PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

- 74 -  
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

COLLECTOR  
MALKANGIRI

**BACKGROUND:**

- A. An electronic auction was conducted by the State Government pursuant to the Tender Document (defined hereinafter) for grant of a Mining Lease (defined hereinafter) over the Lease Area (defined hereinafter) for mining of the Mineral (defined hereinafter).
- B. The Successful Bidder quoted **12.05 %** (Twelve Point Zero Five per cent) as the bid parameter in the electronic auction and was declared as the Preferred Bidder (*as defined in the Tender Document*).
- C. As a Preferred Bidder, the Successful Bidder made payment of the first instalment of the Upfront Payment which is INR 2,38,15,691 (Rupees Two Crore Thirty-Eight Lakh Fifteen Thousand Six Hundred and Ninety-One) on **dated 12.01.2017** through treasury challan, upon which the State Government issued a letter of intent **dated 27.01.2017**
- D. The Preferred Bidder completed the conditions specified in Clause 10.2 of the Tender Document and submitted written confirmation of the same to the State Government through a letter dated **19.05.2023**, upon which the Preferred Bidder was considered to be the Successful Bidder by an order of the State Government dated **23.05.2023**.
- E. Thereafter, the Successful Bidder obtained all the consents, approvals, permits, no-objections and the like as required under Applicable Law for commencement of mining operation, as listed in SCHEDULE-B.
- F. Accordingly, the State Government is now entering into this Agreement with the Successful Bidder with respect to matters pertaining to the Mining Lease over the Lease Area and other matters incidental thereto, and this Agreement shall be read together with the Mining Lease.

**NOW THEREFORE**, in consideration of the mutual covenants, terms and conditions and understandings set forth in this Agreement, and other good and valuable consideration (the adequacy of which are hereby mutually acknowledged), the Parties with the intent to be legally bound hereby agree as follows:

**COUNTERSIGNED**

**PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR**

Dalmia Cement (Bharat) Limited

(Authorised Signatory)

Page 2 of 39

**COLLECTOR  
MALKANGIRI**

- 75 -

**Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar**

## 1. DEFINITIONS AND INTERPRETATION

The definitions and rules of interpretation in this clause apply in this Agreement.

### 1.1. Definitions

- 1.1.1. "Act" means the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) as amended from time to time.
- 1.1.2. "Agreement" means this Mine Development and Production Agreement and all attached annexure, schedules, exhibits and instruments supplemental to or amending, modifying or confirming this Agreement in accordance with the provisions of this Agreement.
- 1.1.3. "Agreement Date" shall mean the date on which execution of this Agreement by both the Successful Bidder and the State Government is completed.
- 1.1.4. "Applicable Law" shall mean all applicable statutes, laws, by-laws, rules, regulations, orders, ordinances, protocols, codes, guidelines, notices, directions, judgments, decrees or other requirements or official directive of any governmental authority or court or other law, rule or regulation approval from the relevant governmental authority, government resolution, directive, or other government restriction or any similar form of decision of, or determination by, or any interpretation or adjudication having the force of law in India at the relevant point in time.
- 1.1.5. "Appropriation Event" shall have the meaning given to such expression in Clause 4.2.1.
- 1.1.6. "Auction Rules" shall mean the Mineral (Auction) Rules, 2015 as amended from time to time
- 1.1.7. "Claim" shall have the meaning given to such expression in Clause 12.3.
- 1.1.8. "Commencement Report" shall have the meaning given to such expression in Clause 5.1(b).
- 1.1.9. "Control" shall include the right to appoint majority of the directors or to control the management or policy decisions exercisable by a person or persons acting individually or in concert, directly or indirectly, including by virtue of their shareholding or management rights or shareholders agreements or voting agreements or in any other manner.
- 1.1.10. "Eligibility Conditions" shall mean the eligibility conditions specified in the Act and the Auction Rules including all the eligibility conditions listed in Clause 5 of the Tender Document.

Dalmia Cement (Bharat) Limited

(Authorised Signatory)

COUNTERSIGNED

Page 3 of 39  
PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

- 76 -

Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

COLLECTOR  
MALKANGIRI

- 1.1.11. “**Encumbrances**” means any mortgage, pledge, equitable interest, assignment by way of security, conditional sales contract, hypothecation, right of other Persons, claim, security interest, encumbrance, title defect, title retention agreement, voting trust agreement, interest, option, lien, charge, commitment, restriction or limitation of any nature whatsoever, including restriction on use, voting rights, transfer, receipt of income or exercise of any other attribute of ownership, right of set-off, any arrangement (for the purpose of, or which has the effect of, granting security), or any other security interest of any kind whatsoever, or any agreement, whether conditional or otherwise, to create any of the same.
- 1.1.12. “**Event of Force Majeure**” shall have the meaning given to such expression in Clause 17.1.
- 1.1.13. “**Final Price Offer**” shall mean [*per cent of Value of Mineral Despatched*], based on which the Successful Bidder was declared successful in the tender process for the Mineral Block. The “Value of Mineral Despatched” being an amount equal to the product of,- (i) mineral despatched in a month; and (ii) sale price of the mineral (grade-wise and State-wise) as published by Indian Bureau of Mines for such month of despatch.
- 1.1.14. “**Good Industry Practice**” means, in relation to any undertaking and any circumstances, the exercise of that degree of skill, diligence, prudence and foresight which would reasonably and ordinarily be expected from a skilled and experienced Person engaged in the same type of undertaking under the same or similar circumstances.
- 1.1.15. “**Governmental Approval**” means any authorization, approval, consent, licence or permit required from any Governmental Authority.
- 1.1.16. “**Governmental Authority**” means any government authority, statutory authority, government department, agency, commission, board, tribunal or court or other law, rule or regulation making entity having or purporting to have jurisdiction on behalf of the Republic of India or any state or other subdivision thereof or any municipality, district or other subdivision thereof.
- 1.1.17. “**Indemnified Party**” shall have the meaning given to such expression in Clause 12.1.
- 1.1.18. “**Lease Area**” shall mean the Lease Area as more particularly described in SCHEDULE C.
- 1.1.19. “**Mineral**” means Limestone.
- 1.1.20. “**Mineral Block**” means *Kottameta Limestone Block in Malkangiri district of Odisha*

Page 4 of 39

Dalmia Cement (Bharat) Limited

(Authorised Signatory)

COUNTERSIGNED

PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
BHUBANESWAR

COLLECTOR  
MALKANGIRI

- 77 -

Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

- 1.1.21. "Minimum Production and Dispatch Requirement" shall have the meaning given to such expression in Clause 8.1.
- 1.1.22. "Mining Lease" shall have the meaning given to such expression in the Act and the Rules made thereunder.
- 1.1.23. "Mining Plan" means a mining plan drawn in accordance with clause (b) of sub-section (2) of Section 5 of the Act.
- 1.1.24. "Monthly Payment" shall have the meaning given to such expression in Clause 7.1.1.
- 1.1.25. "Notice" shall have the meaning given to such expression in Clause 19.11.
- 1.1.26. "Parties" means and refers to the State Government and the Successful Bidder collectively and "Party" refers to any 1 (one) of them.
- 1.1.27. "Performance Security" shall have the meaning given to such expression in Clause 4.1.
- 1.1.28. "Pre-Commencement Report" shall have the meaning given to such expression in Clause 5.1(a).
- 1.1.29. "Rules" shall, as the context may require, mean the Auction Rules and/or the Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016 and/or the Minerals (Evidence of Mineral Contents) Rules, 2015 and/or any other rules (including any amendments thereof) formulated under the Act, as maybe applicable at any point of time.
- 1.1.30. "Term" shall have the meaning given to such expression in Clause 18.2.
- 1.1.31. "Third Party" means any Person that is not a signatory to this Agreement.
- 1.1.32. "Warranties" shall have the meaning given to such expression in Clause 11.1 read with Schedule E.

## 1.2. Interpretation

1.2.1. Any reference to any statute or statutory provision shall include:

- (i) all subordinate legislation made from time to time under that provision (whether or not amended, modified, re-enacted or consolidated); and

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Page 5 of 39

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- 78 -  
Section Officer  
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- (ii) such provision as from time to time amended, modified, re-enacted or consolidated (whether before or after the date of this Agreement) to the extent such amendment, modification, re-enactment or consolidation applies or is capable of applying to any transactions entered into under this Agreement prior to the Agreement Date and (to the extent liability thereunder may exist or can arise) shall include any past statutory provision (as from time to time amended, modified, re-enacted or consolidated) which the provision referred to has directly or indirectly replaced.
- 1.2.2. Unless the context otherwise requires, words in the singular shall include the plural and the plural shall include the singular.
- 1.2.3. References to the masculine, the feminine and the neuter shall include each other.
- 1.2.4. References to a “**company**” shall include a company, corporation or other body corporate, wherever and however incorporated or established.
- 1.2.5. The recitals and schedules form part of this Agreement and shall have the same force and effect as if expressly set out in the body of this Agreement, and any reference to this Agreement shall include any recitals and schedules to it. Any references to clauses and schedules are to clauses and schedules to this Agreement. Any references to parts or paragraphs are, unless otherwise stated, references to parts or paragraphs of the schedule in which the reference appears.
- 1.2.6. A reference to **this Agreement** or **any other document** shall be construed as references to this Agreement or that other document as amended, varied, novated, supplemented or replaced from time to time.
- 1.2.7. A reference to **this Clause** shall, unless followed by reference to a specific provision, be deemed to refer to the whole Clause (not merely the sub-Clause, paragraph or other provision) in which the expression occurs.
- 1.2.8. A reference to a **party** shall include that party’s representatives, permitted successors and permitted assigns.
- 1.2.9. Each of the representations and warranties provided in this Agreement is independent of other representations and warranties and unless the contrary is expressly stated, no Clause in this Agreement limits the extent or application of another Clause.
- 1.2.10. Headings to Clauses, parts and paragraphs of schedules and schedules are for convenience only and do not affect the interpretation of this Agreement.

Page 6 of 39

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- 79 -

- 1.2.11. A reference to “**in writing**” includes any communication made by letter or fax **but not e-mail** (unless otherwise expressly provided in this Agreement.).
- 1.2.12. Unless otherwise specified, any reference to a time of day is to Indian Standard Time.
- 1.2.13. Any words following the terms **including, include, in particular, for example or any similar expression** shall be construed as illustrative and shall not limit the sense of the words, description, definition, phrase or term preceding those terms.
- 1.2.14. Where the context permits, **other** and **otherwise** are illustrative and shall not limit the sense of the words preceding them.
- 1.2.15. Any obligation on a party not to do something includes an obligation not to allow that thing to be done.

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Page 7 of 39

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- 80 -

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2. COMPLIANCE

- 2.1. The Successful Bidder hereby represents and warrants to the State Government that it has complied with all the terms and conditions of the Act and, the Rules made thereunder, the Tender Document and other Applicable Law, as were required to be complied with by the Successful Bidder, with respect to tender process for the Lease Area and the Successful Bidder is eligible in all respects to receive Mining Lease over the Lease Area. The Successful Bidder also represents and warrants to the State Government that it is in compliance with all the Eligibility Conditions.
- 2.2. Relying on the representations and warranties of the Successful Bidder and the information, documents and other undertaking provided by the Successful Bidder, including the Warranties provided under Clause 11, the State Government is pleased to enter into this Agreement with the Successful Bidder for grant of Mining Lease over the Lease Area to the Successful Bidder subject to terms and conditions specified in this Agreement.

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Page 8 of 39

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### 3. CONDITION FOR GRANT OF MINING LEASE

- 3.1. Subsequent to execution of this Agreement, the Successful Bidder shall pay the third instalment of the Upfront Payment which is **INR 19,05,25,531 (Rupees Nineteen Crore Five Lakh Twenty Five Thousand Five Hundred and Thirty One)** within a period of 30 days from the Agreement Date.
- 3.2. Upon such payment, the State Government shall grant a Mining Lease to the Successful Bidder within a period of 30 (thirty) days from the date of receipt of the payment.
- 3.3. The date of the commencement of the period for which a Mining Lease is granted shall be the date on which a duly executed Mining Lease is registered.
- 3.4. Notwithstanding anything contained in this Clause 3, no Mining Lease shall be executed on the expiry of the period of 3 (three) years from the date of letter of intent and the letter of intent shall be invalidated leading to annulment of the entire auction process. The State Government may, however, allow a further period of 2 (two) years for execution of the Mining Lease deed if the reasons for delay were beyond the control of the Successful Bidder.
- 3.5. The Successful Bidder shall execute the Mining Lease within the period referred to in Clause 3.4 and Sub-rule 6 of Rule 10 of the Auction Rules, failing which:
- (a) the Letter of Intent shall be revoked;
  - (b) this Agreement shall be terminated; and
  - (c) the Performance Security and any instalment of Upfront Payment paid shall be forfeited and appropriated in full by the State Government.

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Page 9 of 39

- 82 -

**Section Officer  
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#### 4. PERFORMANCE SECURITY AND APPROPRIATION

##### 4.1. Performance Security

- 4.1.1. The Successful Bidder has provided to the State Government an irrevocable and unconditional bank guarantee, dated 16.05.2023 from YES BANK LTD issued at Bhubaneswar and payable at Bhubaneswar/ security deposit] for an amount equal to INR 23,81,56,914 (Rupees Twenty Three Crore Eighty One Lakh Fifty Six Thousand Nine Hundred and Fourteen) (the "Performance Security") in the format provided in Schedule III of the Auction Rules.
- 4.1.2. The amount of Performance Security shall be reassessed every 5 (five) years commencing from the date of issuance of the Performance Security i.e. dated 16.05.2023 , so that the amount of Performance Security corresponds to 0.5% (zero point five percent) of the reassessed Value of Estimated Resources including the value of any newly discovered mineral that may be included in the mining lease deed on its discovery.
- 4.1.3. For the purposes of such reassessment, the Successful Bidder shall submit an application in writing to the State Government at least 3 (three) months prior to the expiry of the aforementioned period of 5 (five) years. Such application must contain in sufficient details, documentary evidence confirming the reassessed Value of Estimated Resources including the value of any newly discovered mineral that may be included in the mining lease deed on its discovery on the date of such application.
- 4.1.4. The State Government shall dispose such application within 3 (three) months from the date of receipt of duly completed application. If the State Government does not dispose such application within the aforementioned period of 3 (three) months, then the application shall be deemed to be approved. In such case, [bank guarantee constituting the Performance Security shall be substituted with another bank guarantee] OR [additional amount shall be deposited towards the security deposit] of the reassessed value issued in accordance with this Clause 4, within a period of 15 (fifteen) days expiry of the aforementioned period of 3 (three) months. In case the Performance Security has been provided in the form of security deposit and the value of Performance Security reduces after reassessment, the State Government shall refund the excess value of security deposit.
- 4.1.5. The Performance Security should remain valid for an initial period of 5 (five) years and thereafter, for subsequent periods of 5 (five) years or remaining Lease term, whichever is lower.

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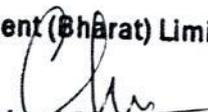
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##### 4.2. Events for appropriation of the Performance Security

- 4.2.1. The Performance Security may be appropriated by the State Government upon occurrence of any of the events specified in Table 4.3.1 (the "Appropriation Event"), to be determined by the State Government in its sole discretion. In case the Performance Security is in form of a bank guarantee, the State Government may invoke the same on an Appropriation Event. In

Page 10 of 39

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(Authorised Signatory)

- 83 -  
  
Section Officer  
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case the Performance Security is in form of a security deposit, the State Government may deduct an amount from such security deposit on an Appropriation Event.

4.2.2. Provided however that in the event an Appropriation Event has occurred solely on account of an Event of Force Majeure which could not have been mitigated by the Successful Bidder through Good Industry Practice as provided in Clause 17, then the Performance Security shall not be appropriated for such specific Appropriation Event.

4.3. **Manner of appropriation of the Performance Security**

4.3.1. Upon occurrence of an Appropriation Event, to be determined by the State Government, the State Government shall have the unconditional right to appropriate the Performance Security in the following proportion by providing a written notice to the Successful Bidder:

Table 4.3.1		
S. No.	Appropriation Event	Amount of the Performance Security to be appropriated
1.	Failure of the Successful Bidder to pay the third installment of the Upfront Payment within the time specified in Clause 3.1	Entire Performance Security
2.	Failure of the Successful Bidder to comply with the annual Minimum Production and Dispatch Requirement as required under Clause 8	Value of the Performance Security for each failure to comply with the annual Minimum Production and Dispatch Requirement as specified in SCHEDULE D.
3.	Any transfer of the mining lease which is not in conformity with the Act and rules made thereunder.	Entire Performance Security.
4.	Failure of the Successful Bidder to make the Monthly Payment and payments as per Clause 7.1.2	The amount of such Payment due and payable, along with interest computed in accordance with rule 14 the Auction Rules.
5.	In case of lapse of the mining lease, to carry out protective, reclamation and rehabilitation measures in the Lease Area	Such proportion as may be determined by the State Government as per sub rule (10) of Rule 20 of Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016.

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6.	In case of surrender of the entire area of the mining lease by the lessee	Entire Performance Security as per sub rule (3) of Rule 21 of Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016.
7.	Any other breach or non-compliance with any of the provisions of this Agreement, including in case of the Warranties being untrue or misleading or incorrect in any manner whatsoever.	Such proportion as may be determined by the State Government in its sole discretion.

4.3.2. In the event of a part or total appropriation of the Performance Security, the Successful Bidder shall be required to: (i) rectify the Appropriation Event; and (ii) substitute the bank guarantee constituting the Performance Security OR deposit additional amount towards security deposit within 15 (fifteen) days of receipt of a notice under Clause 4.3.1.

4.3.3. Any 1 (one) or more Appropriation Events resulting in appropriation of the entire Performance Security shall give the State Government a right to terminate the mining lease, without prejudice to any other proceeding to be taken against the mining lease holder.

It is clarified that for the purposes of this Clause the initial Performance Security provided under Clause 4.1.1 for INR 23,81,56,914 (Rupees Twenty-Three Crore Eighty-One Lakh Fifty-Six Thousand Nine Hundred and Fourteen) shall be reckoned, and not the reassessed Performance Security under Clause 4.1.2.

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Page 12 of 39

- 85 -

**Section Officer  
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5. INFORMATION

5.1. In addition to information that may be required to be provided in accordance with Applicable Law, the Successful Bidder shall provide periodic reports to the State Government (or such other Governmental Authority as may be specified by the State Government) regarding mining operations at the Lease Area, including compliance with the Minimum Production and Dispatch Requirement, in accordance with the following provisions:

(a) *Pre-Commencement Report*

Prior to commencement of mining operations at the Lease Area, the Successful Bidder shall provide a written intimation (“**Pre-Commencement Report**”) to the State Government once every 3 (three) months regarding the following:

- (i) the actions taken by the Successful Bidder towards commencement of the mining operations at the Lease Area, including compliance with the Mining Plan and a tentative date for commencement of the mining operations;
- (ii) any deviations from the Mining Plan, the reasons for such deviations and the steps taken by the Successful Bidder to rectify such deviation; and
- (iii) whether in the opinion of the Successful Bidder, it shall be able to commence mining operations at the Lease Area within the time specified under sub-clause (i) above for commencement of the mining operations.

(b) *Commencement Report*

Within 7 (seven) days of the commencement of mining operations at the Lease Area, the Successful Bidder shall provide a written intimation to the State Government confirming commencement of mining operations at the Lease Area (the “**Commencement Report**”).

(c) *Periodic reporting*

The Successful Bidder shall also submit such reports and information as required under the Act and the Rules made thereunder.

5.2. The reports under Clause 5.1 shall be provided to the State Government as attachments to an email addressed to the following e-mail address: [directormines1@orissaminerals.gov.in](mailto:directormines1@orissaminerals.gov.in) or at such other e-mail address as may be specified in writing by the State Government from time to time. Such attachments must be digitally signed by the Successful Bidder using a Class III digital signature certificate issued by a certifying authority in India.

5.3. The State Government shall have the right to seek such further information regarding the reports provided under Clause 5.1 and also seek independent verification of the same.

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Page 13 of 39

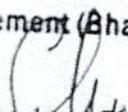
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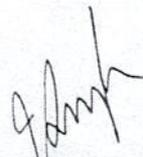
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6. UTILISATION OF MINERAL

- 6.1. The Successful Bidder shall utilise the Mineral strictly in compliance with Applicable Law, including the Act and the Rules framed thereunder.
- 6.2. The Mining Lease shall be for all major mineral(s) found in the area subsequent to the auction. The percentage of Value of Mineral Despatched as quoted by the successful bidder under sub-rule (3) of rule (8) of Auction Rules shall be applicable for the purpose of payment to the State Government in respect of each such mineral.
- 6.3. Where subsequent to the grant of mining lease, presence of minor mineral is established or discovered, the percentage of value of mineral despatched as quoted by the successful bidder under sub-rule (3) of rule (8) of Mineral (Auction) Rules, 2015 shall inter-alia be applicable for the purpose of payment to the State Government in respect of each such mineral. The value of mineral despatched in case of minor mineral(s) shall be calculated based on the sale price of the relevant minor mineral as published by the State Government. Further, the mining lease in respect of such minor mineral(s) will be executed separately by the State Government.

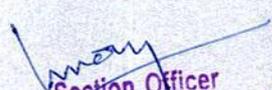
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Page 14 of 39

- 87 -

  
Section Officer  
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7. PAYMENTS

7.1. Payment of bid amount

7.1.1. The Successful Bidder shall make monthly payments on the basis of the Final Price Offer (the "Monthly Payment"). The Monthly Payment shall be computed on the basis of the Value of Mineral Despatched.

7.1.2. In case the annual dispatch is less than the Minimum Production and Dispatch Requirement specified in Clause 8, the Successful Bidder shall make payment as per Clause 8.4 within 20 (twenty) days from the end of such year. For the purpose of compliance with the Minimum Production and Dispatch Requirement, the expression "year" shall mean the period of 12 (twelve) months commencing from the effective date of Mining Lease, and each subsequent 12 (twelve) months period thereafter. The Upfront Payment paid by the Successful Bidder shall be adjusted at the earliest in full against the amount payable in accordance with the per cent of Value of Mineral Despatched quoted as the Final Price Offer on commencement of production of mineral(s).

7.1.3. The Monthly Payment is required to be made within 20 calendar days of expiry of each month with respect to Mineral despatched from the Lease Area in such calendar month.

7.1.4. All payments required to be made by the Successful Bidder shall be made net of all applicable taxes. In the event, taxes are payable, the Successful Bidder shall gross-up the amount payable and make payment of the aggregate amount.

7.2. Other payments

The Successful Bidder shall also be required to make payments as required under Applicable Law, including the Act and the Rules framed thereunder.

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Page 15 of 39

- 88 -

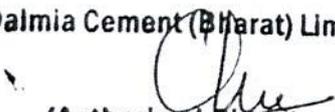
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**8. MINIMUM PRODUCTION AND DISPATCH REQUIREMENT**

- 8.1. The conduct of mining operations at the Lease Area shall be subject to the annual milestones listed in SCHEDULE D with respect to production and dispatch (the “**Minimum Production and Dispatch Requirement**”).
- 8.2. The Successful Bidder would provide periodic information to the State Government regarding compliance with the Minimum Production and Dispatch Requirement in the manner stipulated in Clause 5 (INFORMATION).
- 8.3. Any non-compliance with the Minimum Production and Dispatch Requirement would result in appropriation of the Performance Security in the manner stipulated in Clause 4 (PERFORMANCE SECURITY AND APPROPRIATION) and in case where non-compliance with the Minimum Production Requirement exceeds more than five instances during the term of the lease or occurs consecutively for three years, such non-compliance shall give the State Government a right to terminate the mining lease without prejudice to any other proceedings to be taken against the mining lease holder.
- 8.4. The Minimum Production and Dispatch Requirement shall be assessed on annual basis. In case of shortfall in the dispatch against the Minimum Production and Dispatch Requirement, the Successful Bidder shall, in addition to the amounts payable under Rule 13 of the Auction Rules for actual dispatch, also pay to the State Government, an amount equal to the difference between the following, namely:
- (a) The amounts payable under Rule 13 of the Auction Rules for the quantity equal to the Minimum Production and Dispatch Requirement in the said year on the basis of the weighted average of grade of minerals dispatched during the year; and
  - (b) The amounts paid under Rule 13 of the Auction Rules for the quantity actually dispatched in the said year:

Provided further that the amount payable under this clause shall be in addition to any appropriation of the Performance Security for non-compliance of any Minimum Production and Dispatch Requirement under this Agreement.

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Page 16 of 39

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- 89 -   
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9. **GENERAL RIGHTS AND OBLIGATIONS**

9.1. **Limited mining rights**

Pursuant to this agreement the Successful Bidder shall be entitled to conduct mining operations only in the Lease Area and shall not be entitled to conduct the mining operations in any other area outside the Lease Area. The rights granted to the Successful Bidder herein to conduct mining operations are exclusive within the Lease Area.

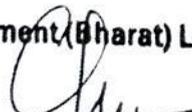
9.2. **Authorisations**

The Successful Bidder shall obtain and maintain all Governmental Approvals required for conducting the mining operations at the Lease Area and performing its obligations under this Agreement.

9.3. **Geological and archaeological finds**

It is expressly agreed that other than rights to mine for the Mineral(s) (as may be granted under any Mining Lease pursuant hereto), geological or archaeological rights do not form part of the rights granted to the Successful Bidder under this Agreement and the Successful Bidder hereby acknowledges that except in relation to the Mineral(s) (as may be granted under any Mining Lease pursuant hereto), it shall not have any mining rights or interest in the underlying minerals, metals, gas, oil, fossils, antiquities, structures or other remnants or things either of particular geological or archaeological interest and that such rights, interest and property on or under the Lease Area shall vest in and belong to the Central/ State Government or the concerned Governmental Authority under Applicable Law. The Successful Bidder shall take all reasonable precautions to prevent its workmen or any other person from removing or damaging such interest or property and shall inform the Central/ State Government forthwith of the discovery thereof and comply with such instructions as the concerned Governmental Authority may reasonably give for the removal of such property.

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Page 17 of 39

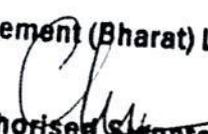
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- 90 -  
  
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10. **MINING PLAN AND COMPLIANCE WITH APPLICABLE LAW**

- 10.1 The Mining Plan applicable pursuant to clause (b) of sub-section (2) of the Section 5 of the Act shall be complied with by the Successful Bidder at all times. The Successful Bidder shall also comply with Applicable Law in relation to conduct of mining operations.

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Page 18 of 39

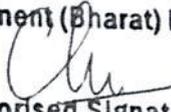
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**11. REPRESENTATIONS AND WARRANTIES**

- 11.1. The Successful Bidder represents and warrants to the State Government (save as otherwise disclosed to the State Government in writing), as of the Agreement Date in the manner as detailed in SCHEDULE E ("Warranties").
- 11.2. None of the representations, warranties and/ or statements contained in this Agreement shall be treated as qualified by any actual or constructive knowledge on the part of the State Government or the Central Government or any of its respective agents, representatives, officers, employees or advisers.
- 11.3. In the event that any of the representations or warranties made or given by the Successful Bidder ceases to be true or stands changed, the Successful Bidder shall promptly notify the State Government of the same. The Successful Bidder hereby waives all its rights to invoke and shall not invoke the State Government's knowledge (actual, constructive or imputed) of a fact or circumstance that might make a statement untrue, inaccurate, incomplete or misleading as a defence to a claim for breach of Warranties or covenant or obligation of the Successful Bidder.

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Page 19 of 39

## 12. INDEMNITIES

- 12.1. In this clause, a reference to the State Government shall include the State Government; any of the departments or ministries of the State Government; and of the officers, employees, staff, advisors, representatives or agents of the State Government (collectively the "Indemnified Party") and the provisions of this Clause shall be for the benefit of the Indemnified Party, and shall be enforceable by each such Indemnified Party.
- 12.2. The Successful Bidder shall indemnify the Indemnified Party against all liabilities, costs, expenses, damages and losses (including but not limited to any interest, penalties and legal costs (calculated on a full indemnity basis) and all other professional costs and expenses) suffered or incurred by the Indemnified Party arising out of or in connection with:
- (a) any breach of the Warranties;
  - (b) Successful Bidder's breach or negligent performance or non-performance of this Agreement;
  - (c) the enforcement of this Agreement;
  - (d) any claim made against the Indemnified Party for actual or alleged infringement of a Third Party's rights arising out of or in connection with mining operations at the Lease Area or performance or non-performance of any of the obligations under this Agreement to the extent that such claim arises out of the breach, negligent performance or failure or delay in performance of this Agreement by the Successful Bidder, its employees, agents or contractors;
  - (e) any claim made against the Indemnified Party by a Third Party for death, personal injury or damage to property arising out of or in connection with mining operations at the Lease Area or performance or non-performance of any of the obligations under this Agreement; or
  - (f) any loss or damages caused on account of breach of any Applicable Law by the Successful Bidder, including without limitation any costs incurred by the State Government in cleaning or rectifying of any environmental damages caused by the Successful Bidder on account of, lack of Good Industry Practice; breach, negligent performance or failure or delay in performance of this Agreement; or non-compliance with Applicable Law.
- 12.3. If any Third Party makes a claim, or notifies an intention to make a claim, against the Indemnified Party which may reasonably be considered likely to give rise to a liability under this indemnity (a "Claim"), the Indemnified Party shall as soon as reasonably practicable, give written notice of the Claim to the Successful Bidder, specifying the nature of the Claim in reasonable detail.
- 12.4. Subject to the Successful Bidder providing security to the Indemnified Party, to the

Page 20 of 39

Dalmia Cement (Bharat) Limited

COUNTERSIGNED (Authorised Signatory)

PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

Section Officer  
Directorate of Mines & Geology  
Odisha

COLLECTOR  
MALKANGIRI

Indemnified Party's sole and absolute satisfaction against any claim, liability, costs, expenses, damages or losses which may be incurred, the Successful Bidder may take such action as it may reasonably deem fit to avoid, dispute, compromise or defend the Claim.

- 12.5. Payments of the amount of Claim shall become due and payable within [thirty] days of receipt of notice of Claim. If a payment due from the Successful Bidder under this clause is subject to Tax (whether by way of direct assessment or withholding at its source), the Indemnified Party shall be entitled to receive from the Successful Bidder such amounts as shall ensure that the net receipt, after Tax, to the Indemnified Party in respect of the payment is the same as it would have been were the payment not subject to Tax.

### 13. ASSIGNMENT, SECURITY FOR FINANCING

#### 13.1. Prohibition on assignment

13.1.1. Except as provided in this Clause 13, the Successful Bidder shall not assign this Agreement.

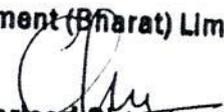
13.1.2. In situations where the mining lease of the Successful Bidder has been transferred in accordance with the provisions of the Act and Rules made thereunder, this Agreement shall be promptly assigned by the Successful Bidder to the transferee of such mining lease and the relevant assignee shall comply with the provisions of Clause 13.2.

#### 13.2. Assignment conditions

Assignment of this Agreement under Clause 13.1 shall be subject to the following conditions precedent:

- (a) the proposed assignee must meet the applicable Eligibility Conditions;
- (b) the proposed assignee must agree to unconditionally and irrevocably adhere to the provisions of the Act and Rules made thereunder and this Agreement and must enter into a deed of adherence/ assignment agreement in such form as may be satisfactory to the State Government;
- (c) the proposed assignee must have furnished the Performance Security, to substitute any subsisting Performance Security provided by the Successful Bidder; and
- (d) the proposed assignee must have paid any other amount due from the Successful Bidder and agree to indemnify and hold the State Government harmless in all respects against any claims from any Third Party or the Successful Bidder with respect to such assignment.

**Dalmia Cement (Bharat) Limited**

  
(Authorised Signatory)

Page 21 of 39

  
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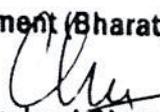
  
**PUBLIC INFORMATION OFFICER  
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ODISHA, BHUBANESWAR**

- 99 -  
  
**Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar**

13.3. Security for financing

13.3.1. Subject to Applicable Law, the Successful Bidder shall be entitled to create security over the Lease Area through mortgage for the purposes of availing financing from a bank or financial institutions for the purposes of financing of mining operations at the Lease Area and such security creation shall not require prior approval by the State Government or the Central Government.

Dalmia Cement (Bharat) Limited

  
(Authorised Signatory)

  
COLLECTOR  
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Page 22 of 39

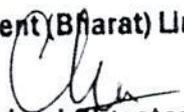
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Section Officer  
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Odisha, Bhubaneswar

14. INSURANCE

At all times during the Term hereof, the Successful Bidder will maintain, and cause its contractors and sub-contractors to maintain, with financially sound and reputable insurers, insurance against such casualties and contingencies, of such types, on such terms and in such amounts (including deductibles, co-insurance and self-insurance, if adequate reserves are maintained with respect thereto) as is consistent with Good Industry Practice.

Dalmia Cement (Bharat) Limited

  
(Authorised Signatory)

  
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**Directorate of Mines & Geology**  
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**PUBLIC INFORMATION OFFICER**  
**DIRECTORATE OF MINES & GEOLOGY**  
ODISHA, BHUBANESWAR

**15. ACCOUNTS AND AUDIT**

**15.1. Audited accounts**

The Successful Bidder shall maintain books of accounts recording all its receipts, income, expenditure, payment, assets and liabilities in accordance with Good Industry Practice and Applicable Law.

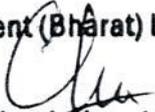
**15.2. Appointment of auditors**

The State Government shall have the right, but not the obligation, to appoint at its cost at any time, an auditing firm or an auditor to audit and verify all those matters, expenses, costs, realizations and things with respect to the Lease Area or which the statutory auditors are required to do, undertake or certify pursuant to this Agreement.

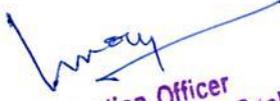
**15.3. Certification of claims by statutory auditors**

Any claim or document provided by the Successful Bidder to the State Government in connection with or relating to receipts, income, payments, costs, expenses, accounts or audit, and any matter incidental thereto shall be valid and effective only if certified by its statutory auditors in case of a company.

**Dalmia Cement (Bharat) Limited**

  
**(Authorised Signatory)**

  
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MALKANGIRI**

  
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Odisha, Bhubaneswar**

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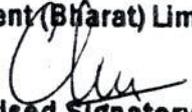
  
**PUBLIC INFORMATION OFFICER  
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ODISHA, BHUPANESWAR**

Page 24 of 39

**16. GOVERNMENT INSPECTION**

- 16.1. The Central Government or the State Government, through its authorized representatives shall have the right to free ingress and egress within any part of the Lease Area at any time to inspect works or activities being undertaken or implemented by the Successful Bidder in order to monitor and verify compliance with the terms of this Agreement and Applicable Law.
- 16.2. The Central Government or the State Government, through its authorized representatives, shall have access to the Successful Bidder's financial and other records and transactions (relatable to any period) at any time upon reasonable advance notice, the right to copy therefrom, for the purpose of assessing the performance and compliance of the Successful Bidder with the terms of this Agreement and Applicable Law, rules and regulations or to aid in the enforcement of the same.
- 16.3. The Central Government or the State Government shall have the right to conduct, either directly or indirectly through any Third Party, a performance audit to verify compliance by the Successful Bidder, of its obligations hereunder.

**Dalmia Cement (Bharat) Limited**

  
**(Authorised Signatory)**

  
**COLLECTOR  
MALKANGIRI**

  
**Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar**

**COUNTERSIGNED**

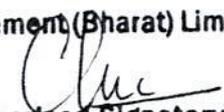
  
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DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUPANESWAR**

## 17. EVENT OF FORCE MAJEURE

- 17.1. Event of Force Majeure means any of the following events or circumstances or combination of the following events or circumstances which are beyond the reasonable control of the Successful Bidder, which could not have been prevented by Good Industry Practice or by the exercise of reasonable skill and care and which or any consequences of which, have a material and adverse effect upon the performance by the Successful Bidder of its obligations or enjoyment of its rights:
- (i) acts of God, flood, drought, earthquake or other natural disaster;
  - (ii) epidemic or pandemic;
  - (iii) terrorist attack, civil war, civil commotion or riots, war, threat of or preparation for war, armed conflict, imposition of sanctions, embargo, or breaking off of diplomatic relations;
  - (iv) nuclear, chemical or biological contamination or sonic boom;
  - (v) collapse of buildings, fire, explosion or accident; or
  - (vi) any labour or trade dispute, strikes, industrial action or lockouts (other than those solely affecting Successful Bidder claiming the same as an Event of Force Majeure and attributable to such Successful Bidder's policies regarding labour, compensation or employment or labour related conditions).
- 17.2. Provided it has complied with Clause 17.3, if the Successful Bidder is prevented, hindered or delayed in or from performing any of its obligations under this Agreement by an Event of Force Majeure, the Successful Bidder shall not be in breach of this Agreement or otherwise liable for any such failure or delay in the performance of such obligations.
- 17.3. Upon occurrence of an Event of Force Majeure, the Successful Bidder shall:
- (i) as soon as reasonably practicable after the start of the Event of Force Majeure but no later than thirty days from its start, notify the State Government in writing of the Event of Force Majeure, the date on which it started, its likely or potential duration, and the effect of the Event of Force Majeure on its ability to perform any of its obligations under this Agreement; and
  - (ii) use all reasonable endeavours to mitigate the effect of the Event of Force Majeure on the performance of its obligations including following of Good Industry Practice.
- 17.4. If an obligation is suspended by reason of an Event of Force Majeure for more than 1 (one) month continuously, the Parties shall enter into good faith negotiations to revise the terms of this Agreement to reflect the changed circumstances, provided that this Agreement shall remain in effect during the period during which the Parties are negotiating the terms of any such revision.

Page 26 of 39

**Dalmia Cement (Bharat) Limited**

  
(Authorised Signatory)

**COUNTERSIGNED**

**PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR**

- 99 -

  
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

  
**COLLECTOR  
MALKANGIRI**

**18. EFFECTIVE DATE AND TERM**

**18.1. Effective Date**

This Agreement shall come into effect on the Agreement Date i.e. **24.05.2023**. Notwithstanding the foregoing it is expressly acknowledged and agreed that the rights of the Successful Bidder in respect of the Mineral Block, whether under this Agreement or otherwise, shall come into full force and effect from the date of execution of the Mining Lease.

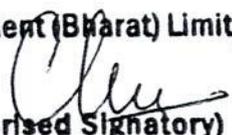
**18.2. Term**

This Agreement shall commence on the dates mentioned in Clause 18.1 and shall continue for the period of validity of the Mining Lease granted to the Successful Bidder ("Term").

**18.3. Retention of Books and Records**

Upon termination of this Agreement, the Successful Bidder shall retain all documents, books and records related to the Lease Area for a period of 3 (three) years or such longer period as may specified under Applicable Law. It is clarified that the Successful Bidder may also retain such books and records in electronic form if permitted under Applicable Law.

**Dalmia Cement (Bharat) Limited**

  
**(Authorized Signatory)**

  
**COLLECTOR  
MALKANGIRI**

  
**Section Officer  
Directorate of Mines & Geology  
Bhubaneswar, Odisha**

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**PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR**

19. MISCELLANEOUS

19.1. Time of essence

Each of the Parties hereby agrees that, with regard to all dates and time periods set forth or referred to in this Agreement, time is of the essence.

19.2. Publicity

The Successful Bidder shall not issue any information, document or article for publication in any news or communications media or make any public statement in relation to this Agreement without the prior written consent of the State Government unless required to do so by Applicable Law, provided that prior to any disclosure of any such information required by Applicable Law, the Successful Bidder must first notify the State Government, who shall then have the opportunity to respond to and/or dispute such intended disclosure.

19.3. Severability

19.3.1. If any term, provision, covenant or restriction of this Agreement or the application thereof to any Person or circumstance shall be held invalid, void or unenforceable by a court of competent jurisdiction or other Governmental Authority to any extent, the remainder of the terms, provisions, covenants and restrictions of this Agreement and the application thereof to Persons or circumstances (other than those as to which any portion of this Agreement is held invalid, void or unenforceable) shall not be affected thereby and shall remain in full force and effect to the fullest extent permitted by law, so long as the economic or legal substance of the transactions contemplated hereby is not affected in any manner materially adverse to any Party.

19.3.2. Upon such a determination, the Parties shall negotiate in good faith to modify this Agreement so as to effect the original intent of the Parties as closely as possible in an acceptable manner in order that the transactions contemplated hereby be consummated as originally contemplated to the fullest extent possible.

19.4. Costs and expenses

19.4.1. The Successful Bidder shall bear its own costs in connection with the execution of this Agreement.

19.4.2. The stamp duty payable for this Agreement shall be borne by the Successful Bidder.

19.5. Further assurance

The Successful Bidder shall cooperate with the State Government and execute and deliver to the State Government such instruments and documents and take such other actions as may be requested from time to time in order to carry out, evidence and confirm their rights and the intended purpose of this Agreement.

19.6. Legal and prior rights

Page 28 of 39

Dalmia Cement (Bharat) Limited

(Authorised Signatory)

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PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESHWAR

- 101 -  
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

COLLECTOR  
MALKANGIRI

All rights and remedies of the State Government hereto shall be in addition to all other legal rights and remedies belonging to the State Government and the same shall be deemed to be cumulative and not alternative to such legal rights and remedies aforesaid and it is hereby expressly agreed and declared by and between the Parties hereto, that the determination of this Agreement for any cause whatsoever shall be without prejudice to any and all rights and claims of the State Government, which shall or may have accrued prior thereto.

19.7. **Waiver**

19.7.1. The waiver of any default or breach under this Agreement by the State Government shall not constitute a waiver of the right to terminate this Agreement for any substantial default of a similar nature or under any other terms and conditions of this Agreement.

19.7.2. No failure or delay by the State Government in exercising any right or remedy provided by Applicable Law under or pursuant to this Agreement shall impair such right or remedy or operate or be construed as a waiver or variation of it or preclude its exercise at any subsequent time and no single or partial exercise of any such right or remedy shall preclude any other or further exercise of it or the exercise of any other right or remedy. The rights and remedies of the State Government under or pursuant to this Agreement are cumulative, may be exercised as often as it considers appropriate and are in addition to its rights and remedies under Applicable Law.

19.7.3. Submission of any document, information, report or notice, which contains any information or reference to any default or breach under this Agreement or any Applicable Law, to the State Government shall not be construed to be a deemed approval of such breach or default and the State Government may exercise any rights or remedies with respect to such default at any time.

19.8. **Amendments**

No amendment of this Agreement (or of any of the documents referred to in this Agreement) shall be valid unless it is in writing and signed by or on behalf of each of the Parties to it. The expression "amendment" shall include any amendment, variation, supplement, deletion or replacement however effected. Unless expressly agreed, no amendment shall constitute a general waiver of any provisions of this Agreement, nor shall it affect any rights, obligations or liabilities under or pursuant to this Agreement which have already accrued up to the date of amendment, and the rights and obligations of the Parties under or pursuant to this Agreement shall remain in full force and effect, except and only to the extent that they are so amended.

19.9. **Counterparts**

This Agreement may be executed in 2 (two) counterparts, each of which will be deemed an original, with the same effect as if the signatures thereto and hereto were upon the same instrument, but all of which together will constitute 1 (one) and the same instrument.

Page 29 of 39

Dalmia Cement (Bharat) Limited

COUNTERSIGNED (Authorised Signatory)

COLLECTOR  
MALKANGIRI

Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

19.10. **No agency or partnership**

The Parties agree that nothing in this Agreement shall be in any manner interpreted to constitute an agency for and on behalf of any other Party. None of the provisions of this Agreement shall be deemed to constitute a partnership between the Parties hereto and no Party shall have any authority to bind the other Party or shall be deemed to be the agent of the other Party in any way.

19.11. **Notices**

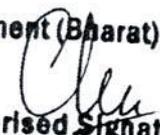
All notices, requests, demands or other communication ("Notice") required or permitted to be given under this Agreement and the provisions contained herein shall be written in English and shall be deemed to be duly sent by registered post with acknowledgment due, or transmitted by facsimile transmission to the other Parties at the address indicated in SCHEDULE F thereof or at such other address as the Party to whom such notices, requests, demands or other communication is to be given shall have last notified to the Party giving the same in the manner provided in this Clause, but no such change of address shall be deemed to have been given until it is actually received by the Party sought to be charged with the knowledge of its contents. Any notice, request, demand or other communication delivered to the Party to whom it is addressed as provided in this Clause 19.11 shall be deemed to have been given and received on the day of its receipt at such address.

A copy of the Notice sent by registered post with acknowledgment due, or transmitted by facsimile transmission may also be sent through email to the email addresses specified in SCHEDULE F solely for the information of the recipient and shall take effect only when the registered post is actually delivered or the fax is received by the recipient, as the case may be.

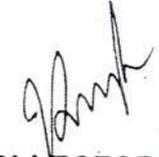
19.12. **Entire Agreement**

The Mining Lease inclusive of this Agreement (including all such deeds and documents issued or executed pursuant hereto or referred to herein), and the Tender Document, together with all documents referred herein and thereunder constitutes and represents the entire agreement between the Parties with regard to the rights and obligations of each of the Parties and cancels and supersedes all prior arrangements, agreements or understandings, if any, whether oral or in writing, between the Parties on the subject matter hereof or in respect of matters dealt with herein. If there is a conflict between the Mining Lease inclusive of this Agreement and the Tender Document, the Mining Lease inclusive of this Agreement would have overriding effect.

**Dalmia Cement (Bharat) Limited**

  
(Authorised Signatory)

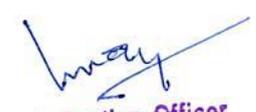
Page 30 of 39

  
**COLLECTOR  
MALKANGIRI**

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**PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR**

-103-

  
**Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar**

19.13. Specific performance of obligations

The State Government shall be entitled to an injunction or injunctions to prevent breaches of this Agreement or to seek or enforce specific performance of this Agreement, in addition to any other legal rights and remedies, without the necessity of demonstrating the inadequacy of monetary damages.

**Dalmia Cement (Bharat) Limited**

  
(Authorised Signatory)

  
**COLLECTOR  
MALKANGIRI**

  
**Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar**

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DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR**

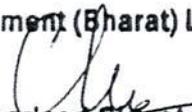
## SCHEDULE A – LIST OF PERSONS

Not Applicable

## SCHEDULE B – LIST OF CONSENTS AND APPROVALS

Sl No	Nature of Approval / Clearance etc	Issuing Office / Authority	Reference No/ Date of Issue
1	Mining Plan	Regional Controller of Mines, Bhubaneswar, Govt of India	MP/FM/34-ORI/BHU/2017-18 dated 08.06.2017
2	Forest Clearance	MoEF&CC (F.C Division), Govt of India	8-18/2022-FC-I/43689 /2023 dated 18.05.2023
3	Certificate required U/s 3(2) of FRA Act - 2006	Collector & District Magistrate Malkanagiri, Odisha	181/2022 dated 29.06.2022

**Dalmia Cement (Bharat) Limited**

  
(Authorised Signatory)

  
**COLLECTOR  
MALKANGIRI**

  
Section Officer  
Directorate of Mines & Geology  
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Page 32 of 39

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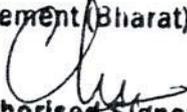
  
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DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

- 105 -

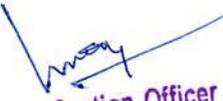
SCHEDULE C -- PARTICULARS OF THE LEASE AREA

Name of the Block : Kottameta Limestone Block  
Village : Katamater  
Tehsil/Taluka : Malkangiri  
District : Malkangiri  
State : Odisha  
LoI Holder : M/s Dalmia Cement (Bharat) Limited  
Area of the Lease : 802.25 Hectares

Dalmia Cement (Bharat) Limited

  
(Authorised Signatory)

  
COLLECTOR  
MALKANGIRI

  
Section Officer  
Directorate of Mines & Geology  
ODISHA, BHUBANESWAR

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PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

**SCHEDULE D - MINIMUM PRODUCTION AND DISPATCH REQUIREMENT**

The Successful Bidder shall meet the annual Minimum Production and Dispatch Requirement as stated in the table below:

Year (since commencement of mining lease)	Minimum Production and Dispatch Requirement (% production as per approved mining plan)	Value of Performance Security to be appropriated
Year 1	0%	24% of Average sale price of relevant mineral published by IBM as applicable during the year of shortfall (multiplied by) shortfall in dispatch [Minimum Production and Dispatch Requirement (minus) actual annual dispatch]
Year 2	0%	
Year 3	40%	
Year 4	50%	
Year 5	55%	
Year 6 onwards	60%	

**Dalmia Cement (Bharat) Limited**

*[Signature]*  
(Authorised Signatory)

*[Signature]*  
**COLLECTOR  
#ALKANGIRI**

*[Signature]*  
**Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar**

**COUNTERSIGNED**

*[Signature]*  
**PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR**

## SCHEDULE E - WARRANTIES

### 1. INFORMATION

- 1.1. The information, provided to the State Government during the tender process and any time thereafter, including but not limited to the information contained in this Agreement, by the Successful Bidder is true, accurate and not misleading in any manner whatsoever.
- 1.2. Neither this Agreement nor any of the information and documents provided during the tender process exercise contains any untrue statement of fact, or omits to state a material fact necessary to make the statements herein or therein not misleading. The documents provided to the State Government and/or its advisors during the conduct of the tender process, are true and complete copies of such documents and none of the information provided to the State Government and/or its advisors during the tender process was incorrect, inaccurate or misleading in any manner whatsoever.

### 2. AUTHORITY

- 2.1. The Successful Bidder has full legal capacity to enter into this Agreement and to perform its obligations under it and has taken all action necessary to authorise such execution and delivery and the performance of such obligations.
- 2.2. This Agreement has been duly executed and delivered by the Successful Bidder, and (assuming due authorisation, execution and delivery and performance by the Parties), constitutes a legal, valid and binding obligation of the Successful Bidder, enforceable against the Successful Bidder in accordance with the terms of the Agreement.
- 2.3. The Successful Bidder has obtained requisite corporate authorisation, including passing of all necessary resolutions at the meeting of its board of directors/ partners/members held on 04.02.2021 to execute this Agreement and carry out all transactions and actions contemplated under this Agreement and do all necessary acts incidental to this Agreement.
- 2.4. The execution and delivery of this Agreement by the Successful Bidder and the performance of the obligations under it do not and shall not:
  - (a) conflict with or violate any provision of the memorandum of association or articles of association of the Successful Bidder;
  - (b) require on the part of the Successful Bidder, any filing with, or permission, authorisation, consent or approval of, any Governmental Authority;
  - (c) conflict with, result in breach of, constitute (with or without due notice or lapse of time or both) a default under, result in the acceleration of obligations under, create in favour of any party any right to terminate, modify or cancel, or require any notice, consent or waiver under, any contract or instrument to which the Successful Bidder is party or by which it is bound or to which its assets are subject; and
  - (d) violate, conflict with or constitute a default under any Applicable Law, lien, lease,

Page 35 of 39

Dalmia Cement (Bharat) Limited

(Authorised Signatory)

COUNTERSIGNED

PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUPANESWAR

- 108 -

Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

COLLECTOR  
MALKANGIRI

judgement, award, Act, order, writ, injunction, decree, statute, rule or regulation or any other restriction of any kind or character applicable to the Successful Bidder or its properties or assets.

- 2.5. No person is entitled to any brokerage, finder's, or other similar fee or commission in connection with the transactions contemplated by this Agreement.

3. **GENERAL**

The Successful Bidder

- (a) is duly organised, validly existing and in good standing under the laws of India;
- (b) meets all the Eligibility Conditions prescribed under the Act read with the Auction Rules and the Tender Documents;
- (c) has the financial standing and capacity to undertake mining operations at the Lease Area in accordance with the Minimum Production and Dispatch Requirement;
- (d) is subject to civil and commercial laws of India with respect to this Agreement and it hereby expressly and irrevocably waives any immunity in any jurisdiction in respect thereof;
- (e) there are no actions, suits, proceedings or investigations pending or to the Successful Bidder's knowledge threatened against it at law or in equity before any court or before any other judicial, quasi judicial or other authority, the outcome of which may constitute an event of default hereunder;
- (f) has neither violated or defaulted nor has knowledge of any violation or default with respect to any order, writ, injunction or any decree of any court or any legally binding order of any Governmental Authority;
- (g) has complied with Applicable Law and has not been subject to any fines, penalties, injunctive relief or any other civil or criminal liabilities;
- (h) except as set forth in any Mining Lease, all rights and interests of the Successful Bidder in and to the Lease Area shall pass to and vest in the relevant Governmental Authority on the date of termination or expiry hereof, free and clear of all Encumbrances without any further act or deed on the part of the Successful Bidder or the Central Government;
- (i) no bribe or illegal gratification or any other illegal amount has been paid or will be paid in cash or kind by or on behalf of the Successful Bidder to any Person to procure the rights granted hereunder; and
- (j) Without prejudice to any express provision contained in this Agreement, the Successful Bidder acknowledges that prior to the execution of this Agreement, the Successful Bidder has after a complete and careful examination made an independent

Page 36 of 39

Dalmia Cement (Bharat) Limited

(Authorised Signatory)

COUNTERSIGNED

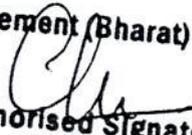
PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESHWAR

- 109 -

Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

COLLECTOR  
MALKANGIRI

evaluation of the Lease Area and the information provided by the State Government, and has determined to its satisfaction the nature and extent of risks and hazards as are likely to arise or may be faced by the Successful Bidder in the course of performance of its obligations hereunder. The Successful Bidder also acknowledges and hereby accepts the risk of inadequacy, mistake or error in or relating to any of the matters set forth above and hereby confirms that the State Government and any Governmental Authority shall not be liable for the same in any manner whatsoever to the Successful Bidder.

**Dalmia Cement (Bharat) Limited**  
  
**(Authorised Signatory)**

  
**COLLECTOR**  
**MALKANGIRI**

  
**Section Officer**  
**Directorate of Mines & Geology**  
**Odisha, Bhubaneswar**

**COUNTERSIGNED**  
  
**PUBLIC INFORMATION OFFICER**  
**DIRECTORATE OF MINES & GEOLOGY**  
**ODISHA, BHUBANESWAR**

**SCHEDULE F - ADDRESS FOR PROVIDING NOTICES**

**A. Notice to the State Government**

<b>Address</b>	Principal Secretary, Steel & Mines Department, Govt of Odisha, Lokseva Bhawan, Bhubaneswar, Odisha
<b>Telephone</b>	0674-239203,2322770
<b>Fax</b>	0674-2394285
<b>E-mail (only for information)</b>	dsmsec.or@nic.in

With CC to the Central Government

<b>Address</b>	The Secretary, Ministry of Mines, Govt of India, Shastri Bhawan, Dr Rajendra Prasad Road, New Delhi - 110001
<b>Telephone</b>	011 - 23385173, 23382614
<b>Fax</b>	
<b>E-mail (only for information)</b>	

**B. Notice to the Successful Bidder**

<b>Address</b>	Chandrashekhar Dalmia Cement (Bharat) Limited 4 <sup>th</sup> Floor, Trishna Nirmalya Bhawan, KIIT Square, Patia Bhubaneswar, Odisha - 751024
<b>Telephone</b>	9262797007
<b>Fax</b>	
<b>E-mail (only for information)</b>	Chandra.Shekhar@dalmiacement.com

**COUNTERSIGNED**

**PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR**

**Dalmia Cement (Bharat) Limited**

**(Authorised Signatory)**

Page 38 of 39

**COLLECTOR  
MALKANGIRI**

- III -  
**Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar**

IN WITNESS WHEREOF, the Parties have caused this Agreement to be duly executed by their duly authorised representatives on the date and year written below, at Bhubaneswar:

**Signatories**

Government of Odisha

[Dalmia Cement (Bharat) Limited]

  
.....  
Name: COLLECTOR  
MALKANGIRI

Designation:

Date: 24/5/21

  
Dalmia Cement (Bharat) Limited

Name: Chandra Shekhar

(Authorised Signatory)

Designation: Sr General Manager & State Head Corporate Affairs

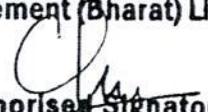
Date:

Duly authorized to execute this Agreement pursuant to resolution passed by the board of directors of the *Dalmia Cement (Bharat) Limited* on dt. 04<sup>th</sup> February-2021

**COUNTERSIGNED**

  
PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

Dalmia Cement (Bharat) Limited

  
(Authorised Signatory)

Page 39 of 39

- 112 -

  
COLLECTOR  
MALKANGIRI

  
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar



**DIRECTORATE OF MINES & GEOLOGY**  
**STEEL AND MINES DEPARTMENT, GOVT. OF ODISHA,**  
**BHUBANESWAR**

Heads of Department Building, Unit-V, Pin-751001  
Tel No.: 0674-2391537, Fax No.: 0674-2391684  
Email ID: [dir.mines@orissaminerals.gov.com](mailto:dir.mines@orissaminerals.gov.com)

No. MGXXXI(a)-106/2025- 10085 /DoMG, Dt. 25-09-2025

From

Sri P.K. Panda,  
Deputy Director of Mines and PIO,  
Directorate of Mines & Geology,  
Odisha, Bhubaneswar.

To

✓ Sri Sidharth Das,  
S/o Sri Chandra Ku. Das,  
7D/1259, CDA Sector-9,  
Cuttack-753014

Sub:

Supply of information on your RTI application dt.16.08.2025  
under RTI Act, 2005.

Sir

Enclosed please find herewith information in 90 (Ninety)  
pages furnished by the concerned Section of this Directorate on your  
RTI application dt.16.08.2025 for information.

Yours faithfully

Encl:-90 pages

**DEPUTY DIRECTOR OF MINES & PIO**

**The information relating to RTI application filed by Sri Sidharth Das dated 16.08.2025 w.r.t. PIO letter No. MGXXXI(a)-106/2025-8812/DoMG dated 20.08.2025.**

The point-wise required information as sought for by the RTI applicant Sri Sidharth Das relating to the e-auction documents of Kotameta Limestone auctioned Block under Tahasil/district of Malkangiri in the state of Odisha is mentioned below;

- (i) Information on copy of Tender Auction documents relating to Dalmia Cement (Bharat) Ltd. declared as prefer bidder which containing 10 pages as **Annexure-A**.
- (ii) The copy of Letter of Intent (LoI) dt. 27.01.2017 and its extensions of validity of LoI issued by Govt. in favour of Dalmia Cement (Bharat) Ltd. containing 8 pages as **Annexure-B**.
- (iii) The required information relating to copy of Mineral Development and Production Agreement signed by Dalmia Cement (Bharat) Ltd. containing 42 pages as **Annexure-C**.
- (iv) The required information relating to copy of Mining Lease deed signed by Dalmia Cement (Bharat) Ltd. containing 30 pages as **Annexure-D**.
- (v) The lessee, Dalmia Cement (Bharat) Ltd. has not yet obtained the EC in respect of Kotameta Block due to want of Stage-II Forest clearance under F. C. Act, 1980 as mandatory.

*S. Das*  
16-9-25

**COUNTERSIGNED**  
  
**PUBLIC INFORMATION OFFICER**  
**DIRECTORATE OF MINES & GEOLOGY**  
**ODISHA, BHUBANESWAR**

*Manoj*  
16/9/2025  
**Section Officer**  
**M&G Section**  
**Directorate of Mines & Geology**  
**Odisha, Bhubaneswar**



ଓଡ଼ିଶା ओडिशा ODISHA



N 210939

**MINING LEASE DEED**

This deed for grant of a mining lease "Kottameta Limestone Block" is made by and between the following.

**PARTIES:**

The indenture made this 26<sup>th</sup> day of May, 2023 between the Governor of Odisha, acting through the Collector, Malkangiri (the "State Government")

AND

**Dalmia Cement (Bharat) Limited** Incorporated in India under the Companies Act 1956 with corporate identity number U65191TN1996PLC035963, whose registered office is at [Dalmiapuram, Tiruchirappalli-621651, Tamil Nadu], India and principal place of business is at 11th & 12th Floor, Hansalaya Building, 15, Barakhamba Road, New Delhi - 110001 represented through Chandra Shekhar S/o - Late Nagendra Prasad Thakur, Senior General Manager - Corporate Affairs and Authorised Signatory, aged about 44 years.

**Dalmia Cement (Bharat) Limited**

(Authorised Signatory)

Registering Officer

COLLECTOR  
MALKANGIRI

Page 1 of 30

**COUNTERSIGNED**

**PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR**

Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

**BACKGROUND:**

- A. The Lessee had participated in an electronic auction for grant of mining lease, pursuant to which the Lessee has become eligible for grant of mining lease vide order no. 5388/SM dated 25<sup>th</sup> May 2023.
- B. Accordingly, the State Government is now executing this deed for grant of a Lease to the Lessee in consideration of the fee, royalties, covenants and agreements hereinafter reserved and contained on the part of the Lessee to be paid, observed and performed.

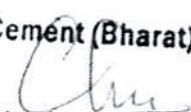
**1) DEFINITIONS**

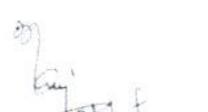
The expressions used in this Lease shall have the same meaning as ascribed to them under the Act and the rules made thereunder.

**2) GRANT OF LEASE**

- 2.1 The State Government hereby grant the Lease to the Lessee over an area described in schedule B ("Lease Area") for conducting mining operations for a period of 50 years, commencing from the date on which this duly executed mining lease deed is registered with respect to following mineral(s), [Limestone] ("Minerals").
- 2.2 The lease shall be with respect to all those the mines beds/veins seams of the Minerals situated lying and being in or under the lease Area.
- 2.3 Subject to the Lessee paying the royalties and making other payments required to be paid and observing and performing all the covenants and agreements herein contained and on the part of the Lessee to be observed and performed shall and may quietly hold and enjoy, the rights and premises of the Lease Area for and during the term hereby granted without any unlawful interruption from or by the State Government, or any person rightfully claiming under it.

Dalmia Cement (Bharat) Limited

  
(Authorised Signatory)

  
Registering Officer

  
COLLECTOR  
MALKANGIRI

Page 2 of 30

**COUNTERSIGNED**

  
PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

- 116 -   
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

2.4 The maximum annual production under approved mining plan is **30,00,000 tonnes of Limestone Mineral (s)**. Provided that in case the lessee desires to enhance the annual production limit after revising the scheme of mining and obtaining the requisite statutory clearances, he shall execute an amendment to the lease deed before enhancing the annual production beyond the aforementioned limit.

### 3 RIGHTS AND OBLIGATIONS

3.1 The rights and obligations of the State Government and the Lessee shall be as specified in the Act and the rules made thereunder, including without limitation the Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016 and the Mine Development and Production Agreement dated 24.05.2023.

3.2 Without prejudice to the generality of the foregoing.

(a) the Lessee shall:

- (i) at all times comply with the provisions of the Act and the rules made thereunder and any other applicable law;
- (ii) make prompt payment of royalty and any other payment required to be made by the Lessee;
- (iii) pay such compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury, or disturbance which may be done by the Lessee in exercise of the powers granted by this Lease and to indemnified fully and completely the State Government against all claims which may be by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith;

**Dalmia Cement (Bharat) Limited**

*[Signature]*  
(Authorised Signatory)

*[Signature]*  
Registering Officer

*[Signature]*  
**COLLECTOR  
MALKANGIRI**

Page 3 of 30

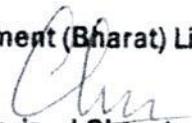
- 117 -

**COUNTERSIGNED**  
*[Signature]*  
**PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR**

*[Signature]*  
**Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar**

- (iv) take measures, at his own expense, for the protection of environment like planting of trees, reclamation of mined land, use of pollution-control devices, and such other measures as may be prescribed by the Central or State Government from time to time;
- (v) without delay send to Deputy Commissioner/Collector a report of any accident causing death or serious bodily injury or serious injury to property or seriously affecting or endangering life or property which may occur in the course of the operations under this Lease;
- (vi) Weigh or cause to be measured or weighed upon some part of the Lease Area all minerals from time to time won from the Lease Area, with [number of days] prior notice being given to the Deputy Commissioner/Collector every such measuring or weighing in order that he or some person on his behalf may be present thereat;
- (vii) Submit to the State Government a full report of the work done by the Lessee and disclose all information acquired by the Lessee in the course of the operations carried on under this Lease regarding the geology and mineral resources of the area covered by the Lease; and
- (viii) Pay stamp duty and registration charges as may be applicable in respect of this deed.
- (ix) The mining leaseholder(s) shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- (x) In case the production level is enhanced through modification of the Mining Plan in future the stamp duty may be re-assessed on the differential production level and the lessee shall deposit the differential stamp duty before such enhancement is actually carried out by him.

**Dalmia Cement (Bharat) Limited**

  
(Authorised Signatory)

  
Registering Officer

  
COLLECTOR  
MALKANGIRI

Page 4 of 30

**COUNTERSIGNED**

  
PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESHWAR

- 118 -

  
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

(b) The State Government shall:

- (i) have the right to, at all times to enter into and upon and to grant or demise to any person or persons whomsoever liberty to enter into and upon the Lease Area for all or any purpose other than those for which sole rights and Lease are hereby expressly conferred upon the Lessee, including without limitation, to make on, over or through the said lands such roads, tramways and ropeway as shall be considered necessary or expedient for any purposes and to obtain from and out of the said lands such stone, earth or other materials as may be necessary or requisite for making repairing or maintaining such roads, tramways, railways and ropeways to pass and repass at all times over and along such roads, tramways, railways and ropeways for all purposes and as occasion shall require;
- (ii) have the right to appropriate any performance security provided by the Lessee in accordance with terms of such performance security and require the Lessee to replenish the performance security. In case the performance security has been provided through a security deposit after termination of the Lease and fulfilment of all obligations of the Lessee, such security deposit shall be returned to the Lessee after appropriate deductions. It is clarified that the security deposit shall not carry any interest; and
- (iii) have the right to carry out or perform any work or matters which in accordance with the covenants in that behalf are to be carried out or performed by the Lessee, but have not been so carried out or performed within the time specified in that behalf, and the Lessee shall pay the state Government on demand all expenses which shall be incurred in such carrying out or performance of the same.

Dalmia Cement (Bharat) Limited

(Authorised Signatory)

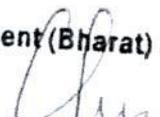
COLLECTOR  
MALKANGIRI

Page 5 of 30

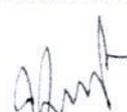
**COUNTERSIGNED**  
PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

- 119 -  
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

- 3.3 If the state Government is desirous of exercising its right of pre-emption with respect to any mineral (s) the state Government shall pay the average sale price of such minerals as published by IBM prevailing at the time of pre-emption.
- 3.4 In the event of the existence of a state of war or emergency (of which existence the President of India shall be conclusive proof) the State Government with the consent of the Central Government shall from time to time and at all time during the said term have the right (to be exercised by a notice in writing to the Lessee/Lesseees ) forthwith take possession and control of the works, plant, machinery and premises of the Lessee on or in connection with the Lease Area or the operations under this Lease and during such possession or control, the Lessee shall conform to and obey all directions given by or on behalf of the Central or State Government regarding the use of employment of such works, plants, premises and minerals, provided that fair compensation, which shall be determined in default of agreement by the State Government shall be paid to the Lessee for all loss or damage sustained by him/them by reason or in consequence of the exercises of the powers conferred by this clause and provided also that the exercise and provisions of this clause.
- 3.5 If after the receipt of an offer of compensation for damage which is likely to arise from the proposed operation of the Lessee, the occupier of the surface of any part of the said lands shall refuse his consent to the exercise of the rights and powers reserved to the State Government and granted by this Lease, the Lessee shall report the matter to the State Government and shall deposit with it the amount offered as compensation and if the State Government is satisfied that amount of compensation is reasonable or if it is not so satisfied and the Lessee shall have deposited with it such further amount as the State Government may consider reasonable, the State Government shall order the occupier to allow the Lessee to enter upon the

Dalmia Cement (Bharat) Limited  
  
(Authorised Signatory)

  
Registering Officer  
Page 6 of 30

  
COLLECTOR  
MALKANGIRI

**COUNTERSIGNED**  
  
**PUBLIC INFORMATION OFFICER**  
**DIRECTORATE OF MINES & GEOLOGY**

- 120 -

  
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

Government shall order the occupier to allow the Lessee to enter upon the said land and carry out such operations as may be necessary for the purpose of the Lease. In assessing the amount of such compensation, the state Government shall be guided by the principles of the Right to fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013.

3.6 Every notice required to be given to the Lessee shall be given in writing to such person as may be nominated by the Lessee and such nomination shall be informed to the State Government in writing. If no such nomination is made then the notice shall be sent to the Lessee by registered post/speed post addressed to the Lessee at the address shown in the application for the Lease or at such other address in India as the Lessee may designate from time to time and every such service shall be deemed to be proper and valid service upon the Lessee and shall not be questioned or challenged by him.

3.7 If in any event the orders of the State Government are revised, reviewed or cancelled by the Central Government in pursuance of proceedings under the Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016, the Lessee shall not be entitled to compensation for any loss sustained by the Lessee in exercise of the powers and privileges conferred upon the Lessee by these presents.

#### 4. GOVERNING LAW

This Lease and all questions of its interpretation shall be construed in accordance with the laws of India. In the event of any dispute in relation to this Lease and in respect of all matters touching the relationship of the Lessee and the State Government, suits of petition shall be filed in civil courts at Malkangiri and it is hereby expressly agreed that neither party shall file a suit or appeal or bring any actions at any place other than the courts named above.

Dalmia Cement (Bharat) Limited

(Authorised Signatory)

COLLECTOR  
MALKANGIRI

Registering Officer

Page 7 of 30

COUNTERSIGNED

PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

- 121 -

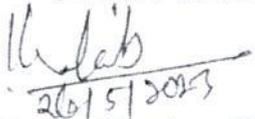
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

For the purpose of stamp duty, the anticipated royalty from the demised land is Rs.24,00,00,000.00/- (Rupees Twenty-Four Crores) only for Limestone, Surface Rent Rs.8,02,250.00/- (Rupees Eight Lakhs Two Thousand Two Hundred and Fifty) Only, Performance Security Rs.23,81,56,914/- (Rupees Twenty-Three Crores Eighty-One Lakhs Fifty-Six Thousand nine hundred and Fourteen) Only.

In witness thereof, their presents have been executed at the manner hereunder appearing the day and year first above written.

Signed by

In the presence of witnesses

1)   
26/5/2023  
Deputy Director of Mines  
Koraput Circle, Koraput

For and on behalf of the Governor of Odisha

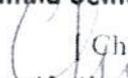
2) Sashi Sekhar Selhi  
SRA Collectorate  
Malkangiri

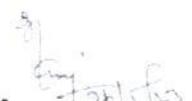
  
COLLECTOR  
MALKANGIRI

1. Malaya mandu Maital  
Jeypore  
8826779649

2. Rakesh Mohanty  
Cuttack  
7682841931

**Dalmia Cement (Bharat) Limited**

  
[Chandra Shekhar]  
(Senior General Manager - Corporate Affairs)  
(Authorised Signatory)  
Dalmia Cement (Bharat) Limited  
(Lessee)

  
Registering Officer

**COUNTERSIGNED**

Page 8 of 30

  
PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUPANESWAR

- 122 -

  
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

**SCHEDULE A – LIST OF PERSONS**

Not Applicable

**SCHEDULE B – AREA of MINING LICENSE**

(Description of area, including Geo-coordinates, to be provided)

ABSTRACT OF HAL LAND RECORD	
Type of Land	Area In Ha.
Govt. Forest land (Jungle KISSAM)	462.247
Govt. Land (Non-Forest)	190.057
Private Land	149.951
<b>TOTAL</b>	<b>802.255</b>

SL NO	VILLAGE NAME	HAL KHATA NO	HAL PLOT NO	NAME OF TANANT	HAL KISSAM	SABIK PLOT NO	SABIK KISSAM	TOTAL AREA AS PER R.O.R. IN HECT.	AREA ALLOTTED IN HECTS	AREA IN HECTS. AS PER DGPS SURVEY
1	KATAMATER	141	2(P)	Rakhita	JUNGLE	2	M JUNGLE	5	2.059	2.059
2	KATAMATER	143	3(P)	A.J.A.	PATITA	3	Pedi-II	0.2	0.101	0.101
3	KATAMATER	9	4(P)	Anda Sodi, Erima Sodi & Others	DHANA-I	3	Pedi-II	0.94	0.832	0.832
4	KATAMATER	142	5	Sarbasadharan	SMASANA	1786	SMASANA	0.55	0.55	0.534
5	KATAMATER	141	6(P)	Rakhita	JUNGLE	13.5	M JUNGLE	7.55	6.338	6.339
6	KATAMATER	141	7	Rakhita	JUNGLE	7.6	M.JUNGLE	0.267	0.267	0.251
7	KATAMATER	6	8	Anda Madi	DHANA-II	8	PEDI-III	0.668	0.668	0.689
8	KATAMATER	6	9	Anda Madi	DHANA-II	9	PEDI-II	0.328	0.328	0.331
9	KATAMATER	141	10	Rakhita	JUNGLE	10	M.JUNGLE	2.48	2.48	2.435
10	KATAMATER	50	11	Kasa Madkami & Others	DHANA-II	11.14	PEDI-III, DONGER-II	0.612	0.612	0.607
11	KATAMATER	50	12	Kasa Madkami & Others	DONGER-I	12	DONGER-II	0.324	0.324	0.316
12	KATAMATER	141	13	Rakhita	JUNGLE	13	M JUNGLE	0.725	0.725	0.739
13	KATAMATER	44	14	kasa Sodi	DHANA-II	16	PEDI-III	0.214	0.214	0.203
14	KATAMATER	141	15	Rakhita	JUNGLE	15,22	M.JUNGLE	3.7	3.7	3.541

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- 123 -

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15	KATAMATER	44	16	Kasa Sodi	DHANA-II	17	PEDI-II	0.219	0.219	0.232
16	KATAMATER	142	17	Sarbasadharan	SMASANA	1787	SMASANA	0.36	0.36	0.358
17	KATAMATER	44	18	Kasa Sodi	DHANA-II	17	PEDI-II	1.22	1.22	1.243
18	KATAMATER	44	19(P)	Kasa Sodi	DHANA-II	18	PEDI-III	0.397	0.269	0.269
19	KATAMATER	141	20(P)	Rakhita	JUNGLE	19,26	M.JUNGLE	13.1	9.05	10.052
20	KATAMATER	44	21	Kasa Sodi	DHANA-I	17	PEDI-II	1.42	1.42	1.438
21	KATAMATER	44	22	Kasa Sodi	DHANA-I	21	PEDI-III	0.17	0.17	0.173
22	KATAMATER	9	23	Anda Sodi, Erima Sodi & Others	DHANA-II	20,24	KHETRA ODI, PEDI-II	0.963	0.963	0.983
23	KATAMATER	143	24	A.J.A.	PATITA	19	M.JUNGLE	0.21	0.21	0.197
24	KATAMATER	9	25	Anda Sodi, Erima Sodi & Others	DHANA-II	25	DONGER-I	0.089	0.089	0.095
25	KATAMATER	143	26	A.J.A.	PATITA	26	M.JUNGLE	0.095	0.095	0.081
26	KATAMATER	9	27	Anda Sodi, Erima Sodi & Others	DHANA-II	24	PEDI-II	0.348	0.348	0.357
27	KATAMATER	9	28	Anda Sodi, Erima Sodi & Others	DHANA-II	23	PEDI-III	0.06	0.06	0.058
28	KATAMATER	39	29	Kamal Karami & Others	DHANA-II	27,28,2 9,30	PEDI-III, KHETRA ODI, KHETRA ODI, PEDI-II	1.1	1.1	1.034
29	KATAMATER	143	30	A.J.A.	PATITA	26	M.JUNGLE	0.041	0.041	0.041
30	KATAMATER	39	31	Kamal Karami & Others	DHANA-II	27	PEDI-III	0.065	0.065	0.071
31	KATAMATER	143	32	A.J.A.	PATITA	26	M.JUNGLE	0.065	0.065	0.06
32	KATAMATER	80	33	Bhima Madkami & Others	DHANA-I	31,32	KHETRA ODI, PEDI-III	0.898	0.898	0.834
33	KATAMATER	57	34	Sana Jaga Sodi	DHANA-II	33,34	PEDI-II, PEDI-III	0.8	0.8	0.798
34	KATAMATER	57	35	Sana Jaga Sodi	DHANA-II	34	PEDI-III	0.122	0.122	0.127
35	KATAMATER	57	36	Sana Jaga Sodi	DONGER-I	34	PEDI-III	0.26	0.26	0.259
36	KATAMATER	141	37	Rakhita	JUNGLE	35	M.JUNGLE	0.535	0.535	0.536
37	KATAMATER	143	38	A.J.A.	PATITA	35	M.JUNGLE	0.182	0.182	0.171
38	KATAMATER	22	39	Erma Madhi & Others	DHANA-II	37	PEDI-III	0.162	0.162	0.144
39	KATAMATER	141	40	Rakhita	JUNGLE	35	M.JUNGLE	0.142	0.142	0.156
40	KATAMATER	143	41	A.J.A.	PATITA	35	M.JUNGLE	0.202	0.202	0.205

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Page 10 of 30

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- 124 -

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41	KATAMATER	22	42	Erma Madhi & Others	DHANA-II	36	DONGER-II	0.368	0.368	0.364
42	KATAMATER	22	43	Erma Madhi & Others	DHANA-II	37,38	PEDI-III,PEDI-II	0.194	0.194	0.188
43	KATAMATER	22	44	Erma Madhi & Others	DHANA-II	38	PEDI-II	0.219	0.219	0.231
44	KATAMATER	22	45	Erma Madhi & Others	DHANA-II	39	PEDI-III	0.4	0.4	0.402
45	KATAMATER	57	46	Sana Jaga Sodi	DHANA-II	40,41	KHETRA ODI, PEDI-II	0.87	0.87	0.869
46	KATAMATER	14	47	Edima Padiami & Others	DHANA-II	43	PEDI-II	0.782	0.782	0.756
47	KATAMATER	141	48	Rakhita	JUNGLE	42, 1804	M.JUNGLE	5.45	5.45	5.362
48	KATAMATER	141	49	Rakhita	JUNGLE	1804, 42	M.JUNGLE	17.1	17.1	17.112
49	KATAMATER	141	50	Rakhita	JUNGLE	42, 1804, 72	M.JUNGLE	3.85	3.85	3.731
50	KATAMATER	14	51	Edima Padiami & Others	DONGER-I	71	DONGER-I	0.91	0.91	0.914
51	KATAMATER	141	52	Rakhita	JUNGLE	68	M.JUNGLE	6.4	6.4	6.278
52	KATAMATER	62	53	Tade Kartami	DHANA-II	49	PEDI-II	0.372	0.372	0.381
53	KATAMATER	62	54	Tade Kartami	DHANA-II	49,48	PEDI-II, KHETRA ODI	1.803	1.803	1.829
54	KATAMATER	62	55	Tade Kartami	DHANA-II	44	PEDI-I	0.275	0.275	0.254
55	KATAMATER	62	56	Tade Kartami	DHANA-II	45	PEDI-II	0.365	0.365	0.372
56	KATAMATER	62	57	Tade Kartami	DHANA-II	45	PEDI-II	0.097	0.097	0.099
57	KATAMATER	75	58	Debe Sodi	DHANA-II	46	PEDI-III	0.287	0.287	0.263
58	KATAMATER	141	59	Rakhita	JUNGLE	47	M.JUNGLE	0.47	0.47	0.471
59	KATAMATER	60	60	Jaga Madkami	DHANA-II	50	PEDI-II	0.214	0.214	0.239
60	KATAMATER	14	61	Edima Padiami & Others	DHANA-II	66	DONGER-II	0.393	0.393	0.403
61	KATAMATER	14	62	Edima Padiami & Others	DHANA-II	66	DONGER-II	0.077	0.077	0.075
62	KATAMATER	14	63	Edima Padiami & Others	DHANA-II	51,52,53	PEDI-II,KHETRA ODI, PEDI-II	0.73	0.73	0.716
63	KATAMATER	141	64	Rakhita	JUNGLE	56	M.JUNGLE	0.52	0.52	0.501
64	KATAMATER	143	65	A.J.A.	PATITA	57	DONGER-II	1.13	1.13	1.081
65	KATAMATER	143	66	A.J.A.	PATITA	58	DONGER-II	1.761	1.761	1.801
66	KATAMATER	141	67(P)	Rakhita	JUNGLE	59	M.JUNGLE	0.75	0.412	0.412
67	KATAMATER	141	68(P)	Rakhita	BASTI JOGYA	59,270	M.JUNGLE	12.8	9.387	9.639
68	KATAMATER	143	69	A.J.A.	PATITA	57	DONGER-II	0.36	0.36	1.403
69	KATAMATER	141	70	Rakhita	JUNGLE	56	M.JUNGLE	1.76	1.76	1.8

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Page 11 of 30

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70	KATAMATER	21	71	Erama Kabasi	DHANA-II	60	PEDI-III	0.109	0.109	0.106
71	KATAMATER	68	72	Deba Padiami	DHANA-I	62	PEDI-II	0.345	0.345	0.324
72	KATAMATER	21	73	Erama Kabasi	DHANA-II	63	DONGER-II	0.07	0.07	0.069
73	KATAMATER	21	74	Erama Kabasi	DONGER-I	63	DONGER-II	0.068	0.068	0.071
74	KATAMATER	68	75	Deba Padiami & Others	DONGER-I	64	PEDI-II	0.073	0.073	0.073
75	KATAMATER	68	76	Deba Padiami & Others	DHANA-II	64	PEDI-II	0.061	0.061	0.056
76	KATAMATER	68	77	Deba Padiami & Others	DHANA-I	62	PEDI-II	0.115	0.115	0.106
77	KATAMATER	14	78	Edima Padiami & Others	DHANA-I	54,55	KHETRA ODI, PEDI-II	0.592	0.592	0.568
78	KATAMATER	14	79	Edima Padiami & Others	DHANA-II	53	PEDI-II	0.34	0.34	0.322
79	KATAMATER	14	80	Edima Padiami & Others	DHANA-II	66,65	DONGAR-II, M JUNGLE	0.99	0.99	1.01
80	KATAMATER	143	81	A.J.A.	PATITA	65	M.JUNGLE	0.315	0.315	0.288
81	KATAMATER	143	82	A.J.A.	PATITA	65	M.JUNGLE	0.47	0.47	0.467
82	KATAMATER	143	83	A.J.A.	PATITA	65	M.JUNGLE	1.18	1.18	1.2
83	KATAMATER	141	84	Rakhita	BASTI JOGYA	257	M.JUNGLE	0.885	0.885	0.893
84	KATAMATER	143	85	A.J.A.	PATITA	266	M.JUNGLE	0.94	0.94	0.932
85	KATAMATER	21	86	Erama Kabasi	DHANA-I	61,268	PEDI-II, PEDI-II	1.37	1.37	1.485
86	KATAMATER	21	87	Erama Kabasi	DHANA-II	269	PEDI-III	0.287	0.287	0.271
87	KATAMATER	141	88	Rakhita	JUNGLE	266	M.JUNGLE	0.72	0.72	0.74
88	KATAMATER	21	89	Erama Kabasi	DHANA-I	267	PEDI-III	0.205	0.205	0.203
89	KATAMATER	143	90	A.J.A.	PATITA	266	M.JUNGLE	1.18	1.18	1.186
90	KATAMATER	141	91	Rakhita	BASTI JOGYA	257	M.JUNGLE	0.16	0.16	0.153
91	KATAMATER	143	92	A.J.A.	PATITA	265	DONGER-I	2.6	2.6	2.408
92	KATAMATER	141	93	Rakhita	BASTI JOGYA	257	M.JUNGLE	5.4	5.4	5.279
93	KATAMATER	141	94	Rakhita	JUNGLE	65	M.JUNGLE	0.63	0.63	0.604
94	KATAMATER	143	95	A.J.A.	PATITA	65	M.JUNGLE	0.275	0.275	0.281
95	KATAMATER	62	96	Tade Kartami	DONGER-I	67	PEDI-II	4.1	4.1	3.968
96	KATAMATER	143	97	A.J.A.	PATITA	68	M.JUNGLE	0.19	0.19	0.203
97	KATAMATER	141	98	Rakhita	JUNGLE	68	M.JUNGLE	3.4	3.4	3.327
98	KATAMATER	62	99	Tade Kartami	DONGER-I	67	PEDI-I	0.405	0.405	0.402

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- 126 -

99	KATAMATER	62	100	Tade Kartami	DONGER-I	67	PEDI-I	0.195	0.195	0.19
100	KATAMATER	62	101	Tade Kartami	DONGER-II	67, 256	PEDI-I, PEDI-I	2	2	2.079
101	KATAMATER	95	102	Suda Madkami	DONGER-I	254	DONGER-I	1.028	1.028	1.028
102	KATAMATER	95	103	Suda Madkami	DONGER-I	255	DONGER-II	1.03	1.03	1.017
103	KATAMATER	44	104	Kasa Sodi	DONGER-I	253	DONGER-II	0.7	0.7	0.706
104	KATAMATER	44	105	Kasa Sodi	DONGER-I	253	DONGER-II	1.5	1.5	1.519
105	KATAMATER	141	106	Rakhita	BASTI JOGYA	252	M JUNGLE	10.7	10.7	0.571
106	KATAMATER	141	107	Rakhita	BASTI JOGYA	252	M JUNGLE	0.875	0.875	1.01
107	KATAMATER	141	108	Rakhita	BASTI JOGYA	252	M JUNGLE	2.5	2.5	2.201
108	KATAMATER	44	109	Kasa Sodi	DONGER-I	258	DONGER-II	3.88	3.88	3.683
109	KATAMATER	44	110	Kasa Sodi	DHANA-II	259	DONGER-I	0.25	0.25	0.235
110	KATAMATER	44	111	Kasa Sodi	DHANA-II	2,58,259	DONGER-II, DONGER-I	0.26	0.26	0.22
111	KATAMATER	141	112	Rakhita	BASTI JOGYA	260	M JUNGLE	5	5	4.809
112	KATAMATER	50	113	Kasa Madkami & Others	DONGER-I	264	DONGER-I	0.878	0.878	0.836
113	KATAMATER	143	114	A.J.A.	PATITA	271	DONGER-I	1.255	1.255	1.236
114	KATAMATER	143	115	A.J.A.	PATITA	271	DONGER-I	0.74	0.74	0.712
115	KATAMATER	141	116(P)	Rakhita	GRAMYA JUNGLE	2,70,281	M JUNGLE, G JUNGLE	10.7	7.522	8.524
116	KATAMATER	141	118(P)	Rakhita	GRAMYA JUNGLE	283	GRAMYA JUNGLE	0.525	0.056	0.056
117	KATAMATER	40	119(P)	Kasa Madhi & Others	DONGER-I	284	DONGER-I	2.65	1.572	1.572
118	KATAMATER	40	120	Kasa Madhi & Others	DONGER-I	285	DONGER-II	0.198	0.198	0.184
119	KATAMATER	74	121	Deba Beti & Others	DONGER-I	280	DONGER-I	2.778	2.778	2.817
120	KATAMATER	141	122	Rakhita	GRAMYA JUNGLE	281	GRAMYA JUNGLE	0.85	0.85	0.858
121	KATAMATER	74	123	Deba Beti & Others	DONGER-I	280	DONGER-I	0.069	0.069	0.082
122	KATAMATER	74	124	Deba Beti & Others	DONGER-I	280	DONGER-I	1.102	1.102	1.106
123	KATAMATER	3	125	Adama Madkani	DONGER-I	273	DONGER-II	3.3	3.3	3.231
124	KATAMATER	143	126	A.J.A.	PATITA	272	DONGER-I	0.68	0.68	0.679
125	KATAMATER	89	127	Masa Madkami & Others	DONGER-I	262	DONGER-II	1.416	1.416	1.488
126	KATAMATER	28	128	Unga Madkami	DONGER-I	263	DONGER-II	0.99	0.99	1.023

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127	KATAMATER	28	129	Unga Madkami	DONGER-I	261	DONGER-II	0.32	0.32	0.318
128	KATAMATER	141	130	Rakhita	BASTUOG YA	260	M. JUNGLE	0.036	0.036	0.035
129	KATAMATER	50	131	Kasa Madkami & Others	DONGER-I	276	DONGER-II	3.15	3.15	3.077
130	KATAMATER	68	132	Deba Padiami & Others	DONGER-I	274	DONGER-II	1.775	1.775	1.846
131	KATAMATER	15	133	Edima Madhi	DONGER-I	275	DONGER-II	1.25	1.25	1.211
132	KATAMATER	50	134	Kasa Madkami & Others	DONGER-I	276	DONGER-II	1.535	1.535	1.583
133	KATAMATER	50	135	Kasa Madkami & Others	DONGER-I	277	AMBO TOLA	0.325	0.325	0.315
134	KATAMATER	44	136	Kasa Sodi	DONGER-I	258	DONGER-II	0.21	0.21	0.205
135	KATAMATER	143	137	A.J.A.	PATITA	278	M.JUNGLE	2.5	2.5	2.447
136	KATAMATER	143	138	A.J.A.	PATITA	278	M.JUNGLE	0.64	0.64	0.619
137	KATAMATER	141	139	Rakhita	BASTI JOGYA	250	PATRA JUNGLE	0.94	0.94	0.921
138	KATAMATER	141	140	Rakhita	BASTI JOGYA	250	PATRA JUNGLE	0.302	0.302	0.344
139	KATAMATER	141	141	Rakhita	BASTI JOGYA	250	PATRA JUNGLE	5.58	5.58	5.476
140	KATAMATER	143	142	A.J.A.	PATITA	278	M.JUNGLE	1.658	1.658	1.673
141	KATAMATER	143	143	A.J.A.	PATITA	278	M.JUNGLE	0.16	0.16	0.13
142	KATAMATER	141	144	Rakhita	JUNGLE	278	M.JUNGLE	1.95	1.95	1.959
143	KATAMATER	141	145	Rakhita	JUNGLE	299	M.JUNGLE	6.65	6.65	6.573
144	KATAMATER	143	146	A.J.A.	PATITA	298	DONGER-II	1.21	1.21	1.262
145	KATAMATER	141	147	Rakhita	GRAMYA JUNGLE	279	GRAMYA JUNGLE	9	9	8.913
146	KATAMATER	141	148(P)	Rakhita	JUNGLE	286	M.JUNGLE	10	6.716	6.716
147	KATAMATER	40	149(P)	Kasa Madhi & Others	DONGER-I	287, 288	DONGER-I, PEDI-III	0.34	0.102	0.102
148	KATAMATER	40	150 (p)	Kasa Madhi & Others	DHANA-II	287	DONGER-I	0.315	0.002	0.002
149	KATAMATER	40	151(P)	Kasa Madhi & Others	DONGER-I	287	DONGER-I	0.28	0.044	0.044
150	KATAMATER	141	152	Rakhita	BASTI JOGYA	289	M.JUNGLE	0.575	0.575	0.579
151	KATAMATER	143	153	A.J.A.	PATITA	286	M.JUNGLE	0.665	0.665	0.672
152	KATAMATER	143	154	A.J.A.	PATITA	286	M.JUNGLE	0.28	0.28	0.28
153	KATAMATER	141	155	Rakhita	BASTI JOGYA	289	M.JUNGLE	0.17	0.17	0.156
154	KATAMATER	141	156	Rakhita	GRAMYA JUNGLE	2,79,29 1	GRAMYA JUNGLE, M JUNGLE	0.17	0.17	0.174
155	KATAMATER	141	157	Rakhita	BASTI JOGYA	291	M JUNGLE	0.065	0.065	0.058

Page 14 of 30

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- 128 -

156	KATAMATER	141	158	Rakhita	BASTI JOGYA	289	M.JUNGLE	0.2	0.2	0.276
157	KATAMATER	141	159	Rakhita	BASTI JOGYA	289	M.JUNGLE	3.4	3.4	3.292
158	KATAMATER	141	160	Rakhita	BASTI JOGYA	289 .362	M.JUNGLE GRAMYA JUNGLE	1.64	1.64	1.725
159	KATAMATER	141	161	Rakhita	BASTI JOGYA	289	M.JUNGLE	0.455	0.455	0.431
160	KATAMATER	141	162	Rakhita	BASTI JOGYA	289	M.JUNGLE	0.41	0.41	0.418
161	KATAMATER	143	163	A.J.A.	PATITA	290	DONGER-I	0.251	0.251	0.282
162	KATAMATER	141	164	Rakhita	BASTI JOGYA	291	M.JUNGLE	0.33	0.33	0.333
163	KATAMATER	34	165	Era Sodi	DONGER-I	292	DONGER-II	0.202	0.202	0.205
164	KATAMATER	141	166	Rakhita	GRAMYA JUNGLE	297	GRAMYA JUNGLE	1.57	1.57	1.581
165	KATAMATER	34	167	Era Sodi	DONGER-I	294	DONGER-II	0.142	0.142	0.163
166	KATAMATER	34	168	Era Sodi	BAGAYAT	295	AMBO TOLA	0.04	0.04	0.045
167	KATAMATER	34	169	Era Sodi	DONGER-I	296	DONGER-III	0.155	0.155	0.145
168	KATAMATER	34	170	Era Sodi	DONGER-I	2,93,300	DONGER-I	3	3	2.967
169	KATAMATER	141	171	Rakhita	GOCHARA	301, 302 .362	GOCHARA, GRAMYA JUNGLE	15.65	15.65	15.456
170	KATAMATER	141	172	Rakhita	GRAMYA JUNGLE	362	GRAMYA JUNGLE	13.9	13.9	13.791
171	KATAMATER	141	173	Rakhita	GRAMYA JUNGLE	362 .364	GRAMYA JUNGLE	1.4	1.4	1.384
172	KATAMATER	141	174	Rakhita	GRAMYA JUNGLE	361,362 .364	GRAMYA JUNGLE	2.75	2.75	2.567
173	KATAMATER	141	175	Rakhita	GRAMYA JUNGLE	364	GRAMYA JUNGLE	0.061	0.061	0.06
174	KATAMATER	141	176(P)	Rakhita	GRAMYA JUNGLE	364	GRAMYA JUNGLE	0.458	0.388	0.388
175	KATAMATER	141	177(P)	Rakhita	GRAMYA JUNGLE	364	GRAMYA JUNGLE	1.109	0.049	0.049
176	KATAMATER	141	178(P)	Rakhita	GRAMYA JUNGLE	364	GRAMYA JUNGLE	5.33	0.999	0.999
177	KATAMATER	141	184(P)	Rakhita	GRAMYA JUNGLE	361	GRAMYA JUNGLE	2.9	1.651	1.651
178	KATAMATER	141	185	Rakhita	GRAMYA JUNGLE	3,61,362	GRAMYA JUNGLE	0.947	0.947	0.934
179	KATAMATER	141	186	Rakhita	GOCHARA	3,61,362	GRAMYA JUNGLE	1.2	1.2	1.21
180	KATAMATER	141	187(P)	Rakhita	GRAMYA JUNGLE	361	GRAMYA JUNGLE	6.05	0.699	0.7
181	KATAMATER	141	194(P)	Rakhita	GOCHARA	3,03,343	GOCHARA	6.5	3.476	3.476
182	KATAMATER	141	195(P)	Rakhita	GOCHARA	343	GOCHARA	1.21	0.091	0.091
183	KATAMATER	141	899(P)	Rakhita	RASTA	1324	RASTA	0.385	0.002	0.003

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DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUPANESWAR

Page 15 of 30

Register

- 129 -

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Directorate of Mines & Geology  
Bhubaneswar

184	KATAMATER	143	900(P)	A.J.A	PATITA	954	PATITA	0.17	0.056	0.056
185	KATAMATER	44	901(P)	Kasa Sodi	DHANA-I	953	DHANA-I	0.93	0.081	0.082
186	KATAMATER	141	902(P)	Rakhita	BASTIJOGYA	956	GRAMYA JUNGLE	10.1	0.22	0.22
187	KATAMATER	141	970(P)	Rakhita	GOCHARA	171	GOCHARA	9	1.684	1.684
188	KATAMATER	141	971(P)	Rakhita	RASTA	171	GOCHARA	0.425	0.087	0.087
189	KATAMATER	141	1097(P)	Rakhita	GOCHARA	186, 240	GOCHARA	10	3.777	3.777
190	KATAMATER	68	1124(P)	Deba Padiami & Others	DHANA-I	125	DONGER-II	0.18	0.144	0.144
191	KATAMATER	68	1125(P)	Deba Padiami & Others	DONGER-I	127	TENTULIPETA	0.25	0.161	0.161
192	KATAMATER	142	1130(P)	Sarbasadharan	RASTA	127	TENTULIPETA	0.105	0.071	0.072
193	KATAMATER	143	1131	A.J.A.	PATITA	127	TENTULIPETA	0.095	0.095	0.093
194	KATAMATER	143	1132	A.J.A.	PATITA	127	TENTULIPETA	0.045	0.045	0.048
195	KATAMATER	141	1133	Rakhita	BASTIJOGYA	103	BADA JUNGLE	0.38	0.38	0.371
196	KATAMATER	1	1134	Adama Sodi	DONGER-I	104	DONGER-I	0.5	0.5	0.517
197	KATAMATER	24	1135	Erama Sodi & Others	DHANA-I	1,16,117	KHETRA ODI, PEDA-II	0.5	0.5	0.491
198	KATAMATER	85	1136	Masa Sodi	DHANA-I	1,18,120	KHETRA ODI, PEDA-II	1.05	1.05	1.112
199	KATAMATER	68	1137	Deba Padiami & Others	DHANA-I	1,21,122	KHETRA ODI, PEDA-II	0.42	0.42	0.382
200	KATAMATER	141	1138	Rakhita	BASTIJOGYA	250	PATRA JUNGLE	10.73	10.73	8.139
201	KATAMATER	141	1139	Rakhita	BASTIJOGYA	250	PATRA JUNGLE	0.86	0.86	0.895
202	KATAMATER	141	1140	Rakhita	BASTIJOGYA	250	PATRA JUNGLE	0.7	0.7	0.746
203	KATAMATER	141	1141	Rakhita	BASTIJOGYA	250	PATRA JUNGLE	0.46	0.46	0.481
204	KATAMATER	85	1142	Masa Sodi	DHANA-II	251	DONGER-I	0.31	0.31	0.311
205	KATAMATER	85	1143	Masa Sodi	DONGER-I	251	DONGER-I	3.5	3.5	3.406
206	KATAMATER	141	1144	Rakhita	BASTIJOGYA	252	M.JUNGLE	0.31	0.31	0.305
207	KATAMATER	141	1145	Rakhita	BASTIJOGYA	252	M.JUNGLE	0.7	0.7	0.671
208	KATAMATER	44	1146	Kasa Sodi	DONGER-I	253	DONGER-II	1.185	1.185	1.127
209	KATAMATER	141	1147	Rakhita	JUNGLE	68	M.JUNGLE	0.79	0.79	0.794
210	KATAMATER	14	1148	Edima Padiami & Others	DONGER-I	71	DONGER-I	0.5	0.5	0.53
211	KATAMATER	141	1149	Rakhita	UNNATA JOJONA JOGYA	70	M.JUNGLE	0.65	0.65	0.663

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- 130 -

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212	KATAMATER	82	1150	Madaka Padiami	DONGER-I	69	DONGER-I	0.32	0.32	0.304
213	KATAMATER	82	1151	Madaka Padiami	DONGER-I	69.92	DONGER-I	3	3	2.978
214	KATAMATER	143	1152	A.J.A.	PATITA	86	M. JUNGLE	0.085	0.085	0.083
215	KATAMATER	143	1153	A.J.A.	PATITA	86	M. JUNGLE	0.325	0.325	0.331
216	KATAMATER	141	1154	Rakhita	UNNATA JOJANA JOGYA	91	DONGER-II	0.94	0.94	0.948
217	KATAMATER	82	1155	Madaka Padiami	DONGER-I	92	DONGER-I	0.1	0.1	0.109
218	KATAMATER	143	1156	A.J.A.	PATITA	93	M. JUNGLE	0.59	0.59	0.609
219	KATAMATER	66	1157	Deba Sodi & Others	DONGER-I	94	DONGER-I	0.935	0.935	0.972
220	KATAMATER	66	1158	Deba Sodi & Others	DHANA-I	90,95,96	PEDA-II, KHETRA ODI, PEDA-II	1.43	1.43	1.452
221	KATAMATER	66	1159	Deba Sodi & Others	DONGER-I	101	DONGER-II	0.38	0.38	0.359
222	KATAMATER	66	1160	Deba Sodi & Others	DONGER-I	100	DONGER-I	0.465	0.465	0.509
223	KATAMATER	59	1161	Jaga Madhi & Others	DHANA-I	97,98	KHETRA ODI, PEDA-II	0.26	0.26	0.263
224	KATAMATER	1	1162	Adama Sodi	DONGER-I	94	DONGER-I	0.25	0.25	0.25
225	KATAMATER	143	1163	A.J.A.	PATITA	93	M. JUNGLE	0.265	0.265	0.264
226	KATAMATER	143	1164	A.J.A.	PATITA	93	M. JUNGLE	0.305	0.305	0.291
227	KATAMATER	1	1165	Adama Sodi	DONGER-I	94, 111	DONGER-I, DONGAR-I	1.245	1.245	1.261
228	KATAMATER	27	1166	Unga Sodi & Others	DHANA-I	1.05,108	PEDA-II, PEDA-III	0.21	0.21	0.217
229	KATAMATER	59	1167	Jaga Madhi & Others	DHANA-I	99, 105	KHETRA ODI, PEDA-II	0.605	0.605	0.574
230	KATAMATER	66	1168	Deba Sodi & Others	DHANA-I	100, 104	DONGER-I	0.045	0.045	0.046
231	KATAMATER	27	1169	Unga Sodi & Others	DHANA-I	106	PEDA-II	0.08	0.08	0.094
232	KATAMATER	27	1170	Unga Sodi & Others	DHANA-I	107	DONGER-I	0.08	0.08	0.071
233	KATAMATER	1	1171	Adama Sodi	DHANA-I	109, 110	KHETRA ODI, PEDA-II	0.6	0.6	0.608
234	KATAMATER	1	1172	Adama Sodi	DHANA-I	1,12,113	KHETRA ODI, PEDA-II	0.26	0.26	0.276
235	KATAMATER	1	1173	Adama Sodi	DHANA-I	112, 113	KHETRA ODI, PEDA-II	0.225	0.225	0.25
236	KATAMATER	1	1174	Adama Sodi	DHANA-I	115	PEDA-II	1.21	1.21	1.215
237	KATAMATER	1	1175	Adama Sodi	DONGER-I	115	PEDA-II	0.06	0.06	0.075
238	KATAMATER	1	1176	Adama Sodi	DONGER-I	104	DONGER-I	1.88	1.88	1.864
239	KATAMATER	141	1177	Rakhita	RASTA	103	BADA JUNGLE	0.62	0.62	0.631

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- 131 -

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240	KATAMATER	142	1178	Sarbasadharan	RASTA	101	DONGER-II	0.105	0.105	0.084
241	KATAMATER	142	1179	Sarbasadharan	RASTA	89	KHETRA ODI	0.065	0.065	0.061
242	KATAMATER	142	1180	Sarbasadharan	RASTA	70,86	M. JUNGLE	0.47	0.47	0.467
243	KATAMATER	142	1181	Sarbasadharan	RASTA	71	DONGER-I	0.05	0.05	0.045
244	KATAMATER	14	1182	Edima Padiami & Others	DONGER-I	71	DONGER-I	0.36	0.36	0.396
245	KATAMATER	22	1183	Erama Madhi & Others	DONGER-I	73	DONGER-I	1.14	1.14	1.172
246	KATAMATER	22	1184	Erama Madhi & Others	DONGER-I	77	TENTULIPETA	0.19	0.19	0.2
247	KATAMATER	141	1185	Rakhita	JUNGLE	78, 1388, 1444	JUNGLE, M.JUNGLE, M. JUNGLE	10.95	10.95	10.994
248	KATAMATER	143	1186	A.J.A.	PATITA	78	JUNGLE	0.21	0.21	0.195
249	KATAMATER	22	1187	Erama Madhi & Others	DONGER-II	79	DONGER-I	0.685	0.685	0.708
250	KATAMATER	22	1188	Erama Madhi & Others	DONGER-I	79	DONGER-I	0.17	0.17	0.171
251	KATAMATER	141	1189	Rakhita	UNNATA JOJONA JOGYA	70,86	M.JUNGLE	3.58	3.58	3.35
252	KATAMATER	22	1190	Erama Madhi & Others	DONGER-I	79	DONGER-I	0.065	0.065	0.066
253	KATAMATER	22	1191	Erama Madhi & Others	DONGER-I	84,80	DONGER-II	0.72	0.72	0.767
254	KATAMATER	22	1192	Erama Madhi & Others	DONGER-I	85	DONGER-I	0.285	0.285	0.253
255	KATAMATER	141	1193	Rakhita	UNNATA JOJONA JOGYA	86	M. JUNGLE	1.015	1.015	1.033
256	KATAMATER	53	1194	Ganga Sodi	DONGER-I	82, 83, 1382, 1387	DONGER-II	0.985	0.985	0.935
257	KATAMATER	53	1195	Ganga Sodi	DONGER-I	82	DONGER-II	0.165	0.165	0.159
258	KATAMATER	53	1196	Ganga Sodi	DONGER-I	81	DONGER-III	0.17	0.17	0.17
259	KATAMATER	22	1197	Erama Madhi & Others	DONGER-II	80	DONGER-II	1	1	1.008
260	KATAMATER	22	1198	Erama Madhi & Others	DONGER-I	80	DONGER-II	0.08	0.08	0.087
261	KATAMATER	53	1199	Ganga Sodi	DONGER-I	81	DONGER-III	0.85	0.85	0.871
262	KATAMATER	141	1200	Rakhita	JUNGLE	1388	M.JUNGLE	0.525	0.525	0.536
263	KATAMATER	53	1201	Ganga Sodi	DONGER-II	1384	DONGER-II	0.925	0.925	0.913
264	KATAMATER	53	1202	Ganga Sodi	DONGER-I	1385	DONGER-I	0.185	0.185	0.181
265	KATAMATER	143	1203	A.J.A.	PATITA	1388	M.JUNGLE	1.69	1.69	1.653
266	KATAMATER	141	1204	Rakhita	JUNGLE	1368, 1357	MJUNGLE	5.58	5.58	5.599

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- 132 -

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						1470, 1444				
267	KATAMATER	143	1205	A.J.A.	PATITA	1470	M. JUNGLE	0.21	0.21	0.22
268	KATAMATER	19	1206	Erama Madkami	DHANA-II	1445	DHANA-II	0.47	0.47	0.487
269	KATAMATER	19	1207	Erama Madkami	DHANA-I	1446, 1447	PEDA-III, KHETRA ODI	0.125	0.125	0.107
270	KATAMATER	143	1208	A.J.A.	PATITA	1444	M. JUNGLE	0.025	0.025	0.027
271	KATAMATER	143	1209	A.J.A.	PATITA	1444	M. JUNGLE	0.02	0.02	0.023
272	KATAMATER	141	1210	Rakhita	JUNGLE	1444	M. JUNGLE	0.1	0.1	0.098
273	KATAMATER	42	1211	Kasa Madi	DONGER-I	1452	DONGER-II	0.11	0.11	0.117
274	KATAMATER	42	1212	Kasa Madi	DHANA-I	1452, 14 53, 1454, 1455	DONGAR-II, PEDA-III, KHETRA ODI, PEDA-III	0.14	0.14	0.153
275	KATAMATER	36	1213	Ara Madkami	DHANA-I	1448, 1449, 1450, 1451, 1456, 1457	PEDA-III, KHETRA ODI, PEDA-III, KHETRA ODI, PEDA-II, KHETRA ODI	0.35	0.35	0.352
276	KATAMATER	14	1214	Edima Padiami & Others	DHANA-I	1457, 1458, 1549, 1460, 1461	KHETRA ODI, PEDA-II, KHETRA ODI, PEDA-II, KHETRA ODI	0.62	0.62	0.585
277	KATAMATER	14	1215	Edima Padiami & Others	DHANA-I	1462, 1463	PEDA-II, KHETRA ODI	0.35	0.35	0.364
278	KATAMATER	143	1216	A.J.A.	PATITA	1470	M. JUNGLE	0.06	0.06	0.068
279	KATAMATER	143	1217	A.J.A.	PATITA	1470	M. JUNGLE	0.08	0.08	0.071
280	KATAMATER	5	1218	Adama Madi & Others	DHANA-I	1464, 1465	PEDA-II, KHETRA ODI	0.32	0.32	0.321
281	KATAMATER	63	1219	Dula Sodi	DHANA-I	1466, 1467	PEDA-II, KHETRA ODI	0.37	0.37	0.36
282	KATAMATER	143	1220	A.J.A.	PATITA	1470	M. JUNGLE	0.06	0.06	0.062
283	KATAMATER	141	1221	Rakhita	JUNGLE	1470	M. JUNGLE	1.245	1.245	1.257
284	KATAMATER	142	1222	Sarbasadharan	RASTA	1470, 1357	M. JUNGLE	0.54	0.54	0.677
285	KATAMATER	141	1223	Rakhita	JUNGLE	1470	M. JUNGLE	2.37	2.37	1.478
286	KATAMATER	143	1224	A.J.A.	PATITA	1357	M. JUNGLE	0.1	0.1	0.101
287	KATAMATER	142	1225	Sarbasadharan	RASTA	1368, 1357	M. JUNGLE	0.29	0.29	0.19
288	KATAMATER	143	1226	A.J.A.	PATITA	1368	M. JUNGLE	0.11	0.11	0.102
289	KATAMATER	63	1227	Dula Sodi	DHANA-II	1369	PEDA-III	0.22	0.22	0.229

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- 133 -

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Directorate of Mines & Geology  
Odisha, Bhubaneswar

290	KATAMATER	141	1228	Rakhita	GRAMYA JUNGLE	1365	GRAMYA JUNGLE	0.86	0.86	0.804
291	KATAMATER	141	1229	Rakhita	GRAMYA JUNGLE	1365	GRAMYA JUNGLE	0.115	0.115	0.187
292	KATAMATER	40	1230	Kasa Madhi & Others	DONGER-I	1374	DONGER-II	0.09	0.09	0.084
293	KATAMATER	40	1231	Kasa Madhi & Others	DONGER-I	1374	DONGER-II	0.11	0.11	0.113
294	KATAMATER	40	1232	Kasa Madhi & Others	DHANA-II	1374	DONGER-II	0.035	0.035	0.034
295	KATAMATER	18	1233	Erama Madkami	DHANA-II	1373	DONGER-II	0.085	0.085	0.086
296	KATAMATER	141	1234	Rakhita	GRAMYA JUNGLE	1375	GRAMYA JUNGLE	0.685	0.685	0.673
297	KATAMATER	18	1235	Erama Madkami	DHANA-II	1370, 1371, 1372, 1376, 1377	PEDA-III, KHETRA ODI, PEDA-III, PEDA-II, KHETRA ODI	0.8	0.8	0.797
298	KATAMATER	141	1236	Rakhita	JUNGLE	1368, 1381	M JUNGLE	4.45	4.45	4.461
299	KATAMATER	66	1237	Deba Sodi & Others	DHANA-I	1380, 88	PEDA-II	0.21	0.21	0.188
300	KATAMATER	66	1238	Deba Sodi & Others	DONGER-I	87	PEDA-III	0.31	0.31	0.307
301	KATAMATER	66	1239	Deba Sodi & Others	DHANA-I	87	PEDA-III	0.08	0.08	0.086
302	KATAMATER	66	1240	Deba Sodi & Others	DHANA-I	88	PEDA-II	0.6	0.6	0.617
303	KATAMATER	66	1241	Deba Sodi & Others	DHANA-I	1380, 88, 1377	PEDA-II, PEDA-II, KHETRA ODI	0.84	0.84	0.838
304	KATAMATER	66	1242	Deba Sodi & Others	DONGER-I	101	DONGER-II	0.225	0.225	0.209
305	KATAMATER	66	1243	Deba Sodi & Others	DONGER-I	101	DONGER-II	0.7	0.7	0.682
306	KATAMATER	66	1244	Deba Sodi & Others	DONGER-I	102	DONGER-III	0.465	0.465	0.436
307	KATAMATER	141	1245	Rakhita	BASTIJOG YA	103	BADA JUNGLE	0.105	0.105	0.089
308	KATAMATER	141	1246(P)	Rakhite	BASTI JOGYA	1378, 103	BADA JUNGLE	9.68	9.423	9.423
309	KATAMATER	141	1247	Rakhita	GRAMYA JUNGLE	1378, 1375	BADA JUNGLE, G. JUNGLE	1.9	1.9	1.955
310	KATAMATER	141	1248	Rakhita	GRAMYA JUNGLE	1375	GRAMYA JUNGLE	0.71	0.71	0.785
311	KATAMATER	141	1249	Rakhita	BASTI JOGYA	103, 1378	BADA JUNGLE	1.8	1.8	1.845
312	KATAMATER	141	1250	Rakhita	BASTI JOGYA	1375	GRAMYA JUNGLE	0.765	0.765	0.776
313	KATAMATER	141	1251(P)	Rakhita	BASTI JOGYA	1375	GRAMYA JUNGLE	6.48	5.124	6.149
314	KATAMATER	141	1261(P)	Rakhita	BASTIJOG YA	1378	BADA JUNGLE	0.06	0.028	0.028
315	KATAMATER	14	1267(P)	Edima Podiami & others	GHRABARI	1378	BADA JUNGLE	0.42	0.001	0.001

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- 134 -

Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

316	KATAMATER	50	1268(P)	Kasa Madkami & Others	DONGER-I	103	BADA JUNGLE	0.05	0.02	0.02
317	KATAMATER	141	1269(P)	Rakhita	JUNGLE	127	BADA JUNGLE	0.38	0.134	0.134
318	KATAMATER	142	1423(P)	Sarbasadharan	RASTA	1375	GRAMYA JUNGLE	0.21	0.014	0.014
319	KATAMATER	141	1438(P)	Rakhita	GOCHARA	1365	GRAMYA JUNGLE	0.065	0.039	0.039
320	KATAMATER	141	1439	Rakhita	RASTA	1375, 1365	GRAMYA JUNGLE	0.905	0.905	0.925
321	KATAMATER	141	1440	Rakhita	GRAMYA JUNGLE	1365	GRAMYA JUNGLE	16.38	16.38	16.47
322	KATAMATER	141	1441(P)	Rakhita	GOCHARA	1216, 1217, 1218	GOCHARA	16.55	1.287	1.287
323	KATAMATER	141	1442(P)	Rakhita	RASTA	955	RASTA	1.325	0.282	0.282
324	KATAMATER	62	1443	Tade Kartami	DHANA-I	1219, 1220	PEDA-III, KHETRA ODI	0.05	0.05	0.062
325	KATAMATER	62	1444(P)	Tade Kartami	DHANA-I	1221	PEDA-I	0.375	0.15	0.15
326	KATAMATER	141	1449(P)	Rakhita	GRAMYA JUNGLE	1323	GRAMYA JUNGLE	2.35	0.018	0.018
327	KATAMATER	141	1455(P)	Rakhita	GOCHARA	1364, 1328, 1217, 1218	GRAMYA JUNGLE, GOCHAR	15.45	12.771	13.771
328	KATAMATER	56	1456(P)	Jaga Sodi	DHANA-I	1310	PEDA-I	0.09	0.013	0.013
329	KATAMATER	56	1457(P)	Jaga Sodi	DHANA-I	1310	PEDA-I	0.705	0.047	0.047
330	KATAMATER	141	1458	Rakhita	GRAMYA JUNGLE	1331	GRAMYA JUNGLE	0.055	0.055	0.051
331	KATAMATER	79	1459	Bija Sodi	DHANA-I	1330	PEDA-II	0.225	0.225	0.23
332	KATAMATER	141	1460	Rakhita	GRAMYA JUNGLE	1331, 1336	GRAMYA JUNGLE	0.07	0.07	0.077
333	KATAMATER	79	1461	Bija Sodi	DHANA-I	1218, 1333	GOCHAR, PEDA-II	0.2	0.2	0.246
334	KATAMATER	79	1462	Bija Sodi	DONGER-I	1334, 1335	KHETRA ODI, PEDA-III	0.13	0.13	0.125
335	KATAMATER	141	1463	Rakhita	GRAMYA JUNGLE	1336	GRAMYA JUNGLE	7.95	7.95	7.973
336	KATAMATER	141	1464	Rakhita	JUNGLE	1337	GRAMYA JUNGLE	0.215	0.215	0.209
337	KATAMATER	141	1465	Rakhita	GRAMYA JUNGLE	1336, 1338, 1364, 1365	GRAMYA JUNGLE	13.08	13.08	13.067
338	KATAMATER	55	1466	Jaga Beti	DHANA-I	1339, 1340, 1341	PEDA-III, KHETRA ODI, PEDA-III	0.195	0.195	0.183
339	KATAMATER	55	1467	Jaga Beti	DONGER-II	1349	DONGER-III	1.07	1.07	1.131
340	KATAMATER	19	1468	Erama Madkami	DHANA-I	1353, 1354, 1362	KHETRA ODI, PEDA-II, PEDA-II	0.06	0.06	0.067

Page 21 of 30

Dalmia Cement (Bharat) Limited

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- 135 -

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341	KATAMATER	19	1469	Erama Madkami	DHANA-I	1351, 1352, 1353, 1354, 1359, 1360, 1361, 1362, 1363	KHETRA ODI, PED A-II, KHETRA ODI, PED A-II, KHETRA ODI, PED A-II, KHETRA ODI, DONGER-II, PED A-II	0.6	0.6	0.614
342	KATAMATER	143	1470	A.J.A.	PATITA	1355	DONGER-III	0.04	0.04	0.036
343	KATAMATER	143	1471	A.J.A.	PATITA	1355	DONGER-III	1.14	1.14	1.155
344	KATAMATER	19	1472	Erama Madkami	DONGER-I	1360	PEDA-II	0.08	0.08	0.076
345	KATAMATER	143	1473	A.J.A.	PATITA	1357	M. JUNGLE	0.485	0.485	0.475
346	KATAMATER	19	1474	Erama Madkami	DHANA-I	1367, 1358, 1366	PEDA-III, PED A-III, KHETRA ODI	0.37	0.37	0.359
347	KATAMATER	141	1475	Rakhita	GRAMYA JUNGLE	1365	GRAMYA JUNGLE	0.475	0.475	0.479
348	KATAMATER	141	1476	Rakhita	GRAMYA JUNGLE	1365	GRAMYA JUNGLE	0.06	0.06	0.048
349	KATAMATER	141	1477	Rakhita	JUNGLE	1357	M. JUNGLE	3.28	3.28	3.311
350	KATAMATER	141	1478	Rakhita	JUNGLE	1357	M. JUNGLE	0.15	0.15	0.159
351	KATAMATER	19	1479	Erama Madkami	DONGER-I	1356	DONGER-II	0.38	0.38	1.368
352	KATAMATER	143	1480	A.J.A.	PATITA	1357	M. JUNGLE	0.135	0.135	0.131
353	KATAMATER	39	1481	Kamal Karami & Others	DONGER-I	1291	DONGER-II	3.35	3.35	3.304
354	KATAMATER	143	1482	A.J.A.	PATITA	1470	M. JUNGLE	0.1	0.1	0.106
355	KATAMATER	143	1483	A.J.A.	PATITA	1470	M. JUNGLE	0.38	0.38	0.392
356	KATAMATER	141	1484	Rakhita	JUNGLE	1470	M. JUNGLE	2.2	2.2	2.097
357	KATAMATER	72	1485	Deba Madkami	DONGER-I	1469	PEDA-III	0.145	0.145	0.149
358	KATAMATER	72	1486	Deba Madkami	DHANA-I	1467, 1468	KHETRA ODI, PED A-I	0.46	0.46	0.475
359	KATAMATER	61	1487(P)	Jaga Madkami & Others	DHANA-I	1486, 1487	PEDA-I, KHETRA ODI	0.88	0.499	0.499
360	KATAMATER	1	1488	Adama Sodi	DHANA-I	1485	KHETRA ODI	0.055	0.055	0.05
361	KATAMATER	1	1489(P)	Adama Sodi	DHANA-I	1484	PEDA-I	1.14	0.86	0.86
362	KATAMATER	86	1490(P)	Masa Sodi & Others	DHANA-I	1482, 1483	PEDA-II, KHETRA ODI	0.98	0.863	0.863
363	KATAMATER	143	1491	A.J.A.	PATITA	1482	PEDA-II	0.035	0.035	0.03
364	KATAMATER	72	1492	Deba Madkami	DONGER-I	1474	PEDA-I	0.05	0.05	0.05
365	KATAMATER	72	1493	Deba Madkami	DONGER-I	1471, 1472	DONGER-II, DONGER-III	1.645	1.645	1.746

Page 22 of 30

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- 136 -

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366	KATAMATER	143	1494	A.J.A.	PATITA	1473	JHOLA	0.055	0.055	0.065
367	KATAMATER	72	1495	Deba Madkami	DONGER-I	1472, 1288	DONGER-II, KHETRA ODI	0.1	0.1	0.103
368	KATAMATER	39	1496	Kamal Karami & Others	DONGER-I	1289	PEDA-I	0.11	0.11	0.109
369	KATAMATER	39	1497	Kamal Karami & Others	DHANA-I	1288, 1289	KHETRA ODI, PEDA-I	0.9	0.9	0.924
370	KATAMATER	39	1498(P)	Kamal Karami & Others	DHANA-I	1288, 1289	KHETRA ODI, PEDA-I	1.335	1.291	1.291
371	KATAMATER	55	1499(P)	Jaga Beti	DHANA-I	1293, 1295, 1296, 1297	KHETRA ODI, PEDA-III, PEDA-I, KHETRA ODI	2.04	1.865	1.865
372	KATAMATER	39	1500	Kamal Karami & Others	DONGER-I	1291	DONGER-II	0.18	0.18	0.185
373	KATAMATER	55	1501	Jaga Beti	DONGER-I	1292	DONGER-II	0.4	0.4	0.432
374	KATAMATER	19	1502	Erama Madkarni	DHANA-I	1356	DONGER-II	0.04	0.04	0.045
375	KATAMATER	55	1503	Jaga Beti	DHANA-I	1293, 1341, 1342, 1343, 1344, 1345, 1347, 1348, 1350, 1351	KHETRA ODI, PEDA-III, KHETRA ODI, PEDA-II, KHETRA ODI, PEDA-III, PEDA-I, KHETRA ODI, PEDA-I, KHETRA ODI	1.42	1.42	1.461
376	KATAMATER	55	1504	Jaga Beti	DONGER-I	1346	DONGER-II	0.65	0.65	0.663
377	KATAMATER	143	1505	A.J.A.	PATITA	1295	PEDA-II	0.68	0.68	0.697
378	KATAMATER	141	1506	Rakhita	JUNGLE	1294	GRAMYA JUNGLE	0.75	0.75	0.714
379	KATAMATER	141	1507(P)	Rakhita	GRAMYA JUNGLE	1331	GRAMYA JUNGLE	0.79	0.356	0.356
380	KATAMATER	141	1508(P)	Rakhita	GRAMYA JUNGLE	1331	GRAMYA JUNGLE	0.925	0.244	0.223
381	KATAMATER	141	1522(P)	Rakhita	JUNGLE	1298	M. JUNGLE	2.53	0.016	0.016
382	KATAMATER	43	1524(P)	Kasa Madi & Others	DHANA-I	1286	PEDA-I	0.7	0.506	0.506
383	KATAMATER	72	1525	Deba Madkami	DHANA-I	1287, 1474, 1475	PEDA-I, PEDA-I, KHETRA ODI	1.31	1.31	1.331
384	KATAMATER	52	1551(P)	Ganga Sodi	DHANA-II	1495	PEDA-I	1.025	0.242	0.242
385	KATAMATER	66	1553(P)	Deba Sodi & Others	DHANA-I	1499	PEDA-I	0.355	0.271	0.271
386	KATAMATER	52	1554(P)	Ganga Sodi	DHANA-I	1502	PEDA-I	0.17	0.098	0.098
387	KATAMATER	52	1555	Ganga Sodi	DHANA-I	1433	M. JUNGLE	0.1	0.1	0.106
388	KATAMATER	52	1556	Ganga Sodi	DHANA-I	1495, 1498	PEDA-I, KHETRA ODI	0.85	0.85	0.852

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- 137 -

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389	KATAMATER	52	1557	Ganga Sodi	DONGER-I	1497	PEDA-I	0.36	0.36	0.357
390	KATAMATER	52	1558	Ganga Sodi	DHANA-I	1495, 1487	PEDA-I, KHETRA ODI	0.435	0.435	0.445
391	KATAMATER	52	1559	Ganga Sodi	DHANA-I	1495, 1487	PEDA-I, KHETRA ODI	0.355	0.355	0.337
392	KATAMATER	72	1560	Deba Madkani	DHANA-I	1468, 1488	PEDA-I, JHOLA	0.66	0.66	0.656
393	KATAMATER	143	1561	A.J.A.	PATITA	1433	M.JUNGLE	0.575	0.575	0.569
394	KATAMATER	141	1562(P)	Rakhita	JUNGLE	1433	M.JUNGLE	8.65	6.219	7.219
395	KATAMATER	82	1563	Madaka Padiami	DHANA-I	1410	PEDA-II	0.325	0.325	0.351
396	KATAMATER	82	1564	Madaka Padiami	DHANA-I	1410	PEDA-II	0.13	0.13	0.12
397	KATAMATER	82	1565	Madaka Padiami	DONGER-I	1411	DONGER-II	0.45	0.45	0.454
398	KATAMATER	141	1566	Rakhita	JUNGLE	1412	M.JUNGLE	0.91	0.91	0.919
399	KATAMATER	143	1567	A.J.A.	JUNGLE	1433	M.JUNGLE	2.58	2.58	2.625
400	KATAMATER	141	1568	Rakhita	JUNGLE	1433	M.JUNGLE	0.125	0.125	0.132
401	KATAMATER	143	1569	A.J.A.	PATITA	1433	M.JUNGLE	0.34	0.34	0.342
402	KATAMATER	82	1570	Madaka Padiami	DONGER-I	1411	DONGER-II	0.245	0.245	0.241
403	KATAMATER	143	1571	A.J.A.	PATITA	1433	M.JUNGLE	0.695	0.695	0.727
404	KATAMATER	63	1572	Dula Sodi	DONGER-I	1783	PEDA-III	0.315	0.315	0.323
405	KATAMATER	63	1573	Dula Sodi	DONGER-I	1783	PEDA-III	0.82	0.82	0.78
406	KATAMATER	63	1574	Dula Sodi	DONGER-I	1783	PEDA-III	0.22	0.22	0.234
407	KATAMATER	143	1575	A.J.A.	PATITA	1433	M.JUNGLE	1.245	1.245	1.271
408	KATAMATER	141	1576	Rakhita	JUNGLE	1433	M.JUNGLE	2.58	2.58	2.544
409	KATAMATER	143	1577	A.J.A.	JUNGLE	1433	M.JUNGLE	1.14	1.14	1.149
410	KATAMATER	73	1578	Deba Madkani	DHANA-I	1440, 1441, 1442, 1443	PEDA-II, KHETRA ODI, PEDA-II, KHETRA ODI	0.34	0.34	0.377
411	KATAMATER	82	1579	Madaka Padiami	DHANA-I	1436, 1437, 1438, 1439	PEDA-III, KHETRA ODI, PEDA-II, KHETRA ODI	0.74	0.74	0.728
412	KATAMATER	95	1580	Suda Madkani	DHANA-II	1434, 1435	PEDA-III, KHETRA ODI	0.265	0.265	0.275
413	KATAMATER	141	1581	Rakhita	JUNGLE	1433	M.JUNGLE	6.4	6.4	6.25
414	KATAMATER	63	1582	Dula Sodi	DHANA-I	1430, 1431, 1432	KHETRA ODI, PEDA-III, DONGER-II	0.49	0.49	0.475

Dalmia Cement (Bharat) Limited

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Page 24 of 30

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- 138 -

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415	KATAMATER	63	1583	Dula Sodi	DHANA-I	1426 1427 1428,1 429	KHETRA ODI,PEDA-III, KHETRA ODI,PEDA-III	0.535	0.535	0.563
416	KATAMATER	24	1584	Erama Sodi & Others	DHANA-I	1422	PEDA-II	0.465	0.465	0.49
417	KATAMATER	24	1585	Erama Sodi & Others	DHANA-I	1422	PEDA-II	0.16	0.16	0.167
418	KATAMATER	53	1586	Ganga Sodi	DHANA-I	1423, 1424	KHETRA ODI,PEDA-III	0.34	0.34	0.329
419	KATAMATER	141	1587	Rakhita	JUNGLE	1390, 1425	M.JUNGLE	7.35	7.35	7.226
420	KATAMATER	54	1588	Ganga Sodi & Others	DONGER-I	1389	DONGAR-II	1.65	1.65	1.668
421	KATAMATER	141	1589	Rakhita	JUNGLE	1388, 1441	M JUNGLE	18.1	18.1	18.392
422	KATAMATER	22	1590	Erama Madhi & Others	DONGER-I	74	DONGER-I	1.065	1.065	1.092
423	KATAMATER	141	1591	Rakhita	JUNGLE	75	JUNGLE	0.42	0.42	0.41
424	KATAMATER	141	1592	Rakhita	JUNGLE	76	JUNGLE	0.77	0.77	0.801
425	KATAMATER	22	1593	Erama Madhi & Others	DONGER-I	73	DONGER-I	3.7	3.7	3.808
426	KATAMATER	14	1594	Edima Padiama & Others	DONGER-I	71	DONGER-I	5	5	5.065
427	KATAMATER	141	1595	Rakhita	JUNGLE	72	M JUNGLE	8.5	8.5	8.342
428	KATAMATER	141	1596	Rakhita	JUNGLE	1804 1805	M.JUNGLE	10	10	10.007
429	KATAMATER	141	1598(P)	Rakhita	JUNGLE	1397	M JUNGLE	6.7	4.372	4.372
430	KATAMATER	61	1599	Jaga Madkami & Others	DHANA-I	1395	PEDA-III	0.7	0.7	0.725
431	KATAMATER	61	1600	Jaga Madkami & Others	DHANA-I	1396	KHETRA ODI	0.04	0.04	0.037
432	KATAMATER	61	1601(P)	Jaga Madkami & Others	DHANA-I	1398	PEDA-II	0.81	0.581	0.581
433	KATAMATER	141	1603(P)	Rakhita	JUNGLE	1394	M.JUNGLE	10.38	8.453	8.453
434	KATAMATER	22	1604	Erama Madhi & Others	DONGER-II	1393	DONGER-II	0.04	0.04	0.04
435	KATAMATER	141	1605	Rakhita	JUNGLE	1394	M.JUNGLE	0.025	0.025	0.029
436	KATAMATER	22	1606	Erama Madhi & Others	DONGER-I	1391	DONGER-II	0.4	0.4	0.433
437	KATAMATER	141	1607(P)	Rakhita	JUNGLE	1392, 1400	M.JUNGLE	21.73	14.376	15.376
438	KATAMATER	141	1608	Rakhita	JUNGLE	1392 1400	M.JUNGLE	3.1	3.1	3.199
439	KATAMATER	143	1609	A.J.A.	PATITA	1400	M.JUNGLE	1.75	1.75	1.742
440	KATAMATER	24	1610	Erama Sodi & Others	DHANA-I	1421	KHETRA ODI	0.06	0.06	0.061

Dalmia Cement (Bharat) Limited

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Page 25 of 30

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- 139 -

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441	KATAMATER	53	1611	Ganga Sodi	DHANA-I	1414, 1415, 1416, 1417, 1418, 1419, 1420	PEDA-II, KHETRA ODI, PEDA-I, KHETRA ODI, PEDA-I, KHETRA ODI, PEDA-II	1.615	1.615	1.554
442	KATAMATER	48	1612	Kasa Madkami	DHANA-I	1413	PEDA-I	0.115	0.115	0.117
443	KATAMATER	39	1613	Kamal Karami & Others	DHANA-I	1407, 1408	KHETRA ODI, PEDA-I	0.82	0.82	0.823
444	KATAMATER	39	1614	Kamal Karami & Others	DHANA-I	1407, 1409	KHETRA ODI, DONGER-II	0.265	0.265	0.297
445	KATAMATER	52	1615(P)	Ganga Sodi	DHANA-I	1545	DONGER-II	0.52	0.166	0.166
446	KATAMATER	52	1616(P)	Ganga Sodi	DHANA-I	1546	PEDA-III	0.94	0.233	0.234
447	KATAMATER	94	1617	Sukura Madkami	DHANA-I	1406	PEDA-I	0.44	0.44	0.438
448	KATAMATER	81	1618	Bhima Madkami & Others	DHANA-I	1405	DONGER-II	0.315	0.315	0.324
449	KATAMATER	143	1619	A.J.A.	PATITA	1400	M. JUNGLE	0.07	0.07	0.06
450	KATAMATER	143	1620	A.J.A.	PATITA	1400, 1403	M. JUNGLE	0.155	0.155	0.158
451	KATAMATER	81	1621	Bhima Madkami & Others	DHANA-I	1404	PEDA-I	0.91	0.91	0.918
452	KATAMATER	81	1622	Bhima Madkami & Others	DHANA-I	1404	PEDA-I	0.5	0.5	0.493
453	KATAMATER	141	1623(P)	Rakhita	JUNGLE	1403	M.JUNGLE	2.83	1.462	1.462
454	KATAMATER	144	1625(P)	A.J.A.	NALA	1402	NALA	1.18	0.288	0.288
455	KATAMATER	52	1627(P)	Ganga Sodi	DONGER-I	1550	DONGER-I	0.985	0.054	0.054
456	KATAMATER	52	1628(P)	Ganga Sodi	DONGER-I	1550	DONGER-I	1.595	0.163	0.016
457	KATAMATER	141	1145/1999	Rakhita	JUNGLE	93	M.JUNGLE	1	1	1.074
458	KATAMATER	141	1996/2003	Rakhita	JUNGLE	72, 1388, 1805	M.JUNGLE	15	15	14.922
459	KATAMATER	141	1996/2004	Rakhita	JUNGLE	1808	M.JUNGLE	11.95	11.95	11.867
460	KATAMATER	141	49/2007	Rakhita	JUNGLE	1803	M.JUNGLE	17.35	17.35	17.462
461	KATAMATER	141	49/2008	Rakhita	JUNGLE	1802	M.JUNGLE	14.38	14.38	14.224
462	KATAMATER	141	49/2009(P)	Rakhita	JUNGLE	1798	M.JUNGLE	15.75	6.227	7.227
463	KATAMATER	141	171/2010(P)	Rakhita	GOCHARA	302, 171	GOCHARA	15	9.911	9.911
464	KATAMATER	141	171/2011	Rakhita	GOCHARA	186, 240, 301	GOCHARA	15	15	15.014

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- 140 -

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465	KATAMATER	141	172/2 012(P)	Rakhita	GRAMYA JUNGLE	289 .363 .362	M.JUNGLE	8.85	5.801	5.801
466	KATAMATER	141	172/2 013(P)	Rakhita	GRAMYA JUNGLE	3,63,36 4	GRAMYA JUNGLE	12.04	8.127	9.138
467	KATAMATER	141	1596/ 2014	Rakhita	JUNGLE	1807, 1808	M.JUNGLE	17.6	17.6	18.1
468	KATAMATER	141	1596/ 2015	Rakhita	JUNGLE	1806	M.JUNGLE	12	12	12.13
469	KATAMATER	141	1596/ 2016	Rakhita	JUNGLE	1801	M.JUNGLE	12	12	12.046
470	KATAMATER	141	1596/ 2017( P)	Rakhita	JUNGLE	1799	M.JUNGLE	14.4	8.997	8.997
471	KATAMATER	141	1596/ 2018( P)	Rakhita	JUNGLE	1800	M.JUNGLE	5.78	1.673	1.673
472	KATAMATER	141	1596/ 2019( P)	Rakhita	JUNGLE	1800, 1809	M.JUNGLE	16	12.941	12.941
473	KATAMATER	142	1200/ 2023	Sarbasadharan	DANDA	1386, 1383	GODANDA	0.125	0.125	0.116
474	KATAMATER	141	20/20 24(P)	Rakhita	JUNGLE	26.35	M.JUNGLE	18.43	13.611	15.111
475	KATAMATER	141	20/20 25(P)	Rakhita	JUNGLE	35.47	M.JUNGLE	10.93	7.537	8.532
476	KATAMATER	141	121/2 038	Rakhita	JUNGLE	281	GRAMYA JUNGLE	0.056	0.056	0.056
477	KATAMATER	141	123/2 039	Rakhita	JUNGLE	281	GRAMYA JUNGLE	0.056	0.056	0.052
TOTAL AREA								957.702	802.255	800.401

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Registering Officer

Page 27 of 30

**COUNTERSIGNED**  
PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

- 191 -

ABSTRACT		
Village	Area Allotted in Ha.	Area Allotted in Acre
KATAMATER	802.255	1982.372
<b>Total</b>	<b>802.255</b>	<b>1982.372</b>

Category	Area Allotted in ha.	Area
Gramya Jungle	98.908	Total Forest Area =462.247 ha.
Jungle	363.339	
DLC Forest	0	
Gochar	64.886	Total Non-Forest Area =340.008 Ha.
Govt. Land	125.171	
Private Tenanted Land (Others)	0	
Private Tenanted Land (ST)	149.951	
<b>Total</b>	<b>802.255</b>	

SI.NO.	Land Particulars	Forest (Ha)	Land	Govt. Land (Non Forest)- (Ha)	Private Land (Ha)
1	Hal Record	462.247		190.057	149.951
2	Sabik Record as on 25.10.1980	575.16		83.487	143.603

N.B:-Total forest land as on 25.10.1980 is 575.16 Ha. [462.247 Ha.(Hal) + 112.913 Ha.(Sabik)]

Dalmia Cement (Bharat) Limited

*[Signature]*  
(Authorised Signatory)

*[Signature]*  
**COLLECTOR  
WALKANGIRI**

**COUNTERSIGNED**

**PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR**

Page 28 of 30

-142-

*[Signature]*  
**Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar**



**Endorsement of the certificate of admissibility**

Admissible under rule 25: duly stamped under the Indian stamp (Orissa Amendment act 1 of 2008) Act 1899, Schedule 1-A No. 35© Fees Paid : A5(b)-24027319 ,, User Charges-550 ,Total 24027869

Date: 26/05/2023

Signature of Registering officer

**Endorsement under section 52**

Presented for registration in the office of the Sub-Registrar District Sub-Registrar MALKANGIRI between the hours of 10:00 AM and 1:30 PM on the 26/05/2023 by THE GOVERNOR OF ODISHA(GOVT) , son/daughter/wife of , of AT-COLLECTORATE MALKANGIRI, PO/PS/DIST-MALKANGIRI , by caste , profession and finger prints affixed.

Signature of Presenter / Date: 26/05/2023

Signature of Registering officer.

**Endorsement under section 58**

Execution is admitted by :

Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
THE GOVERNOR OF ODISHA(GOVT)	Execution By THE GOVERNOR OF ODISHA(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By THE GOVERNOR OF ODISHA(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By THE GOVERNOR OF ODISHA(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by Signature of the Registering officer	-----

**COUNTERSIGNED**  
PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR

- 143 -  
Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar

DGPS SURVEYED BLOCK PILLARS CO-ORDINATES					
SN NO.	PILLAR ID	LATITUDE	LONGITUDE	EASTING	NORTING
1	1	18°20'46.32144"	81°39'34.86060"	569699.519	2028614.793
2	2	18°20'53.76444"	81°41'38.08968"	573315.427	2028857.002
3	3	18°20'17.73492"	81°41'37.45248"	573300.940	2027749.565
4	4	18°20'17.29176"	81°41'02.05584"	572262.054	2027732.008
5	5	18°19'27.10956"	81°41'00.44700"	572220.617	2026189.481
6	6	18°19'28.18920"	81°39'55.68264"	570319.423	2026215.632
7	7	18°19'40.76796"	81°39'41.81076"	569910.827	2026600.756
8	8	18°20'17.34936"	81°39'08.01756"	568914.867	2027721.507

Dalmia Cement (Bharat) Limited

*[Signature]*  
(Authorised Signatory)

*[Signature]*  
COLLECTOR  
BALANGIRI

**COUNTERSIGNED**

*[Signature]*  
**PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR**

*[Signature]*  
**Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar**



CHANDRA SEK HAR		 243895391		26-May-2023
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Identified by MALAYA MARUTA MUDULI Son/Wife of PURNANDA MUDULI of AT-SAIASHARYA, SANTOSHI MAA NAGAR, PARABEDA, JEYPORE KORAPUT by profession Service

Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
MALAYA MARUTA MUDULI		 42825516		26-May-2023

Date: 26/05/2023

Endorsement of certificate of registration under section 60 District Sub-Registrar

Registered and true copy filed in : Office of the District Sub-Registrar, MALKANAGIRI

Book Number : 1 || Volume Number : 12

Document Number : 11232300539

For the year : 2023

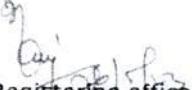
Seal :

Date: 26/05/2023

Signature of Registering officer

  
District Sub-Registrar  
Malkangiri

Signature of Registering officer

  
District Sub-Registrar  
Malkangiri

**COUNTERSIGNED**

  
**PUBLIC INFORMATION OFFICER  
DIRECTORATE OF MINES & GEOLOGY  
ODISHA, BHUBANESWAR**

  
**Section Officer  
Directorate of Mines & Geology  
Odisha, Bhubaneswar**

# FORM OF VAKALATNAMA

IN THE COURT OF NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA.

Suit Appeal

Revision 04. No..... of 20

Between TAPAN KUMAR LENKA Appellant / Petitioner / Plaintiff

Versus

STATE OF ODISHA & ORL. Respondent / Opp. Party / Defendant

Know all men by these presents, that by this Vakalatnama.

I / We

Tapan Kumar Lenka, AT - Block - A, 5/10, Hitech  
Plaza, Sunderpada, Bhubaneswar - 751 002

Appellant / Respondent / Petitioner / Opposite Party in the aforesaid Revision / Appeal case do hereby appoint and retain Sri PRAPATI JATI (0-39/2025) (prafat.jati@hotmail.com) .PH:- 9776941191, ANJAN PATNAIK (0-1489/2010) 9937200372 (anjenpatnaik70@gmail.com)

Advocate (s) to appear for me / us, in the above case and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same, or order any decree or order passed therein including all applications for return of documents or receipt of any moneys that may be payable to me / us in the said case and also in applications for review (and in appeals under Orissa High Court Order and in applications for leave to appeal Supreme Court.) I / We authorise my / our Advocate(s) to admit any compromise lawfully in the said case.

Dated 17th October 2025

Received from the executant (s)  
satisfied and accepted as I hold  
no brief for the other side.

Advocate  
Accepted as above

Advocate

Accepted as above

Advocate

Accepted as above

Advocate  
Accepted as above

Advocate  
Accepted as above

Advocate  
Accepted as above

Advocate  
Accepted as above

Advocate  
Accepted as above

Tapan Kumar Lenka,  
Signature of Executant